



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
(SEIAA), HARYANA,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.**

Telephone No. 0172-2565232
E-mail ID: seiaa-21.env@hrv.gov.in

Memo No. SEIAA/HR/2023/905

Dated: 27 /12/2023

To

**The Registrar General,
National Green Tribunal,
New Delhi.**

Subject: Appeal No. 22 of 2015 titled as Krishan Lal Gera versus State of Haryana & Ors; pending before the Hon'ble National Green Tribunal, New Delhi.

Ref: Order dated 21.07.2023 and 01.11.2023.

This is in reference to the Orders dated 21.07.2023 and 01.11.2023 passed by the Hon'ble National Green Tribunal.

The State Environment Impact Assessment Authority (hereinafter refer to as "**The AUTHORITY**") vide order Endst No. SEIAA/HR/2023/454-456 dated 06.07.2023; constituted a sub-committee to verify the status of compliance of the stipulations imposed in the Environment Clearance letter dated 26.11.2014 issued in favour of M/s Vivekanand Ashram Society for Hospital at Plot No. 1, Sector-16, District Faridabad.

The Sub-committee visited the project site on 19.10.2023 and submitted its report before the Authority; which is enclosed herewith for kind perusal and consideration of this Hon'ble Tribunal.



[Signature]
Member Secretary,
SEIAA, Haryana

**Office of State Expert Appraisal Committee,
Haryana**

Bays No.55-58, 1st Floor, Paryatan Bhawan, Sector 2, Panchkula

To

The Chairman,
State Environment Impact Assessment Authority,
Haryana
Bays No.55-58, 1st Floor,
Paryatan Bhawan, Sector 2, Panchkula

[Handwritten Signature]
Dt:

MS

M.S., SEAA

ADA

Dt:

Memo No. SEAC/HR/2023/101

Dated 31.10.2023

Subject: Site Visit Report-Checking the status of compliance of the stipulation imposed in the Environmental Clearance letter dated 26.11.2014 issued in favour of M/s Vivekanand Ashram Society for Hospital at QRG Medicare Ltd, Hospital project of M/s Vivekanand Ashram and School Project at Plot no. 1, Sector 16, Faridabad, Haryana.

Kindly refer to the letter No. SEAAA/HR/2023/454-456 dated 06/07/2023 vide which a committee was constituted by SEAAA for site inspection of above mentioned project.

Please find attached herewith the site visit report of the sub-committee along with the enclosures for the further necessary action.

[Handwritten Signature]
For Chairman
SEAC, Haryana
31/10/2023

Site Visit Report

Subject: Checking the status of compliance of the stipulation imposed in the Environmental Clearance letter dated 26-11-2014 issued in favor of M/s Vivekanand Ashram society for Hospital at QRG Medicare Ltd, Hospital project of M/s Vivekanand Ashram and School Project at Plot no. 1, Sector 16, Faridabad, Haryana

SEIAA vide letter No SEIAA/HR/2023/454-456 Dated 06/07/2023 constituted a committee of following officers for the site inspection.

1. Shri Vijay Kumar Gupta, Chairman, SEAC
2. Shri Satinder Pal, Representative of Member Secretary HSPCB
3. Shri. Sandeep Singh, Regional Officer, HSPCB, Faridabad
4. Shri. Vijay Chaudhary (Regional Officer HSPCB, Gurugram South)

In compliance to these orders Committee visited the site on dated 16-07-2023 and after primary examination, the committee decided to procure the documents related to the Environment Clearance from the project proponent i.e., map of green area, zoning plan, Occupation Certificate and other agreements for disposal of the Bio Medical Waste and Hazardous Waste. The same were submitted to RO office Faridabad on 12/10/2023 (as per **annexure 1**).

Subsequently Committee again visited the site on dated 19-10-2023 to verify the compliance on ground.

The observations and report of the Committee are as under: -

1. The Environment Clearance for this project was granted vide EC letter no. SEIAA/HR/2014/1511 dated 26/11/2014 for plot area 20028.65m² and built-up area of school and Hospital 39261.82 m² respectively.
2. As per the condition of the EC, PP has obtained the Revised zoning plan on dated 05-11-2019 copy of revised approved zoning plan attached as per **annexure 2**
3. OC from HUDA/HSVP has been obtained on dated 05-11-2021 attached as per **annexure 1. 37,538 sq.m²**
4. Required green area as per EC letter is 21.57% of total plot area. Pockets of green area were randomly measured by the committee members and found as per submitted green plan i.e., 4367 SMT against 4320 SMT. Copy of green area plan attached as per **annexure 1**.
5. As per EC condition Six-month compliance have been submitted to Regional Officer Moef & CC Chandigarh (copy of last six-months compliance is attached as **annexure 3**)

Satinder Pal

Vijay Chaudhary
SANDEEP SINGH

Chandigarh
SFI

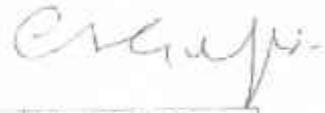
6. Overall housekeeping of the hospital, was not found very good need some improvement for which PP was informed by the committee during the visit.
7. Consent of Establish was granted by HSPCB on dated 16-11-2015 attached as per **annexure 1**.
8. Consent to Operate has been granted by HSPCB on dated 01/10/2021 valid up to 31/03/2026 for the built-up area 39261.82 SMT. Copy attached as per **annexure 1**
9. STP and ETP were installed separately and found functional during visit.
10. STP/ETP treated Water sample testing was done and report issued by HSPCB on dated 07-04-2023 and resulted parameters are well within specified limit by HSPCB attached as per **annexure 4**.
11. Bio-Medical authorization has been granted by HSPCB on dated 31/03/2023 and is valid up to dated 31-03-2024. During the visit biomedical waste was found in specified color-coded bins as per biomedical waste rules 2016. Agreement of biomedical waste recycler i.e., M/S Golden Eagle found in place and valid attached as per **annexure 1**.
12. Agreements of E waste i.e., M/S Green Vortex, Hazardous waste for lube oil and ETP sludge i.e., M/S GEPIL and Satyam Petro were found valid and in place by the committee during visit attached as per **annexure 1**.
13. The project site has 3 Diesel Generator sets with capacity of 1010 KVA x 2 and 750 KVA 1. Stack of DG set was found appx 30 Mtrs from the ground level.
14. Organic Waste Composter having capacity of 50 kg has been installed at project site and found operational for the treatment of Municipal solid waste.
15. PP has informed that brand name of the hospital has been changed. Copy enclosed as **Annexure 5**. However, Company name remains the same.
16. Solar water heater of capacity 5 KLD and solar electric panel of 5KW were also found on terrace floor.

 Shri Sandeep Singh	 Shri. Satinder Pal	 Shri. Vijay Chaudhary	 Shri V. K. Gupta
RO, HSPCB- Faridabad 1	Representative of Member Secretary HSPCB	RO, HSPCB- South, Gurugram	Chairman SEAC

Conclusion :

After having seen the documents procured from the Project proponent and site inspection of the Project, the sub-committee unanimously concluded that the stipulations imposed in the Environment Clearance letter dated 26.11.2014 has been complied with; whereas, the Project Proponent has been directed to improve the Housekeeping services within the Hospital Premises.

Keeping in view of above, the site inspection report is hereby forwarded to the State Environment Impact Assessment Authority for further necessary Action in the matter, please.

			
Shri Sandeep Singh	Shri Satinder Pal	Shri Vijay Chaudhary	Shri V.K. Gupta
RO, HSPCB, Faridabad-1	Representative of Member Secretary, HSPCB	RO, HSPCB, South Gurugram	Chairman, SEAC

To,

The Chairman,
State Environment Impact Assessment Authority,
Bays No. 55-58, 1st Floor,
Paryatan Bhawan, Sector-2,
Panchkula.

ANNEXURE-1

To,
The Regional Office,
Haryana State Pollution Control Board,
Sector-16A, Faridabad, Haryana

07.10.2023

Sub: Submission of the documents pertaining to Plot No.1, Sector 16,
Faridabad.

Respected Sir,

It is of utmost importance to mention herein that as the management of the Hospital had changed, therefore it has taken us some time to locate and organise all the documents that have been sought by your good offices. Now that the said documents have been located we are submitting the same to your good offices. That the details of the documents are enumerated herein below for your kind perusal:-

S.No	Description of documents	Annexures
1	Tower Wise OC	A
2	Total number of trees inside the premises	B
3	Block wise build up area	C
4	Parking area / STP Area / ETP Area	D
5	Rain water harvesting pit – photos	E
6	BMW Records	F
7	ETP / STP capacity and technology and log book	G
8	Latest reports – water testing reports (ETP/STP)	H
9	DG Capacity	I
10	Authorisations and Agreements	J
11	Water Disposal Data	K
12	Water Balance Report	L
13	HUDA Permission for Sewer Connection	M



GRG Medicare Limited

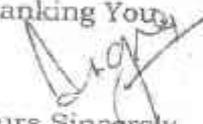
Registered Address: Plot No 67/1, Cliff Science City Road, Sola, Ahmedabad, Gujarat 380060

Correspondence Address: Marengo Asia Hospitals, Plot No. 1, HUDA Staff Colony, Sector 16, Faridabad, Haryana 121002

☎ 1800 309 9999 ■ helpdesk@marengoasia.com ☎ CIN No. U74959GJ2010PLC133972

14	SEIA report Half yearly	N
15	Latest MoEF Clearance	O
16	Lease Deed	P
17	Clinical License	Q
18	Building Plan	R

It is further requested from your good offices, that the matter may kindly be brought to the notice of the committee constituted by SEIA, Haryana for the further necessary action to be taken at the earliest. In this regard we assure your good self that we will provide each and every necessary co-operation from our side, as and when requested by yourself.

Thanking You,

 Yours Sincerely



QRG MEDICARE LIMITED
 C/O PLOT NO.1, SECTOR-16,
 FARIDABAD, HARYANA



QRG Medicare Limited

Registered Address: Plot No 67/1, Off Science City Road, Sola, Ahmedabad, Gujarat 380080

Correspondence Address: Marengo Asia Hospitals, Plot No 1, HUDA Staff Colony, Sector 16, Faridabad, Haryana 121002

☎ 1800 309 9959 ■ helpdesk@marengoasia.com CIN No. U74999GJ2010PLC133972



**HARYANA URBAN DEVELOPMENT AUTHORITY,
FARIDABAD.**

Subject:- Completion of Certificate House No. 01 Sector 16 Faridabad/.....

The above completion case has been compounded by the Administrator, HUDA, Faridabad and restricted to Rs. 45,24,242/- and amount has been paid by the allottee as compounding fee Rs. 45,24,242/- And service tax Rs. vide Challan No. 576723 on dated 5/11/2021 in J.D.B.E. BAWIL

Documents of Completion is attached in file Page No. as under:-

1. Case Compounded : Page No. 67 dated 3/11/2021
2. Compounding fee paid : Page No. 67 dated 5/11/2021
3. Conveyance Deed/Sale Deed : Page No. 9-17 dated

[Signature]
Sub Divisional Clerk (Survey)

[Signature]
Sub Divisional Engineer (Survey)

HARYANA URBAN DEVELOPMENT AUTHORITY

FORM BR VII
[See Regulation-II (2)]

FORM OF OCCUPATION CERTIFICATE

From

Sub Divisional Engineer
Survey Sub Division
O/o Estate Officer
HUDA, Faridabad

To

MS VIVEKANAND ASHRAM
143 MILESTONE PO. AMAR NAGAR
MATHURA ROAD
FARIDABAD
HARYANA, D

Memo Number: Z0001/EO001/UE001/2021/OCCER/000036 Dated: 08/11/2021

Subject: **Occupation Certificate**Whereas Sh./Smt./Miss/MS VIVEKANAND ASHRAM
has applied for the issue of an Occupation Certificate in respect of the building described below
I, hereby :-Grant permission for the occupation of the said building
DESCRIPTION OF BUILDING

TOTAL PLOT AREA	= 20028.85 SQ. MTR.
GROUND FLOOR	= 6221.21 SQ.MTR.
FIRST FLOOR	= 6221.21 SQ.MTR.
2 ND FLOOR	= 6221.21 SQ.MTR.
3 RD FLOOR	= 6221.21 SQ.MTR.
LOWER BASEMENT	= 4532.00 SQ.MTR.
UPPER BASEMENT	= 7646.81 SQ.MTR.
MUMTY & MACHINCE	= 474.25 SQ.MTR.
COMPLETION OF GROUND FLOOR, FIRST FLOOR, 2 ND FLOOR, 3 RD FLOOR, LOWER BASEMENT, UPPER BASEMENT AND MUMTY & MACHINCE ONLY.	

Institutional (Charitable Trust) Plot No. 01, Sector 16, Urban Estate Faridabad

Note: The permission will be deemed as withdrawn in case the owner adds any extra violation in the above noted premises.

Sub Divisional Engineer
Survey Sub Division
O/o Estate Officer
HUDA, Faridabad

Endst. No.: 113

Dated: 8.11.2021

1. A copy of the above is forwarded to the Executive Engineer, HUDA Division No. Urban Estate Faridabad for information please.
2. A copy to concerned Assistant for record.

Sub Divisional Engineer
Survey Sub Division
O/o Estate Officer
HUDA, Faridabad

HARYANA URBAN DEVELOPMENT AUTHORITY

HARYANA URBAN DEVELOPMENT AUTHORITY

FORM BR VII
[See Regulation-I] (2)]

FORM OF OCCUPATION CERTIFICATE

From

Sub Divisional Engineer
Survey Sub Division
O/o Estate Officer
HUDA, Faridabad

To

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143 MILESTONE PO. AMAR NAGAR
MATHURA ROAD
FARIDABAD
HARYANA, 0

Memo Number: ZO001/EQ001/UE001/2021/OCCER/000036

Dated: 08/11/2021 8-11-2021

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Note: The permission will be deemed as withdrawn in case the owner adds any extra violation in the above noted premises.

dl

Sub Divisional Engineer
Survey Sub Division
O/o Estate Officer
HUDA, Faridabad

Endst. No.:

Dated: *N*

1. A copy of the above is forwarded to the Executive Engineer, HUDA Division No. Urban Estate Faridabad for information please.
2. A copy to concerned Assistant for record.

dl

Sub Divisional Engineer
Survey Sub Division
O/o Estate Officer
HUDA, Faridabad

HARYANA URBAN DEVELOPMENT AUTHORITY

1/16/Institutional/Charitable trust



DRAIN
CURVE STONE
DRAIN CHAMBER
TREE SMALL
TREE MEDIUM

AREA DETAIL

S.NO.	AREA
A	
B	
C	
D	
E	
F	
G	
H	
I	
J	
K	
L	
M	
N	
O	
P	
Q	
R	
S	
T	
U	
V	
W	
X	
Y	

TOTAL AREA

Note: -
* All levels and

Plot Area: 2002

TITLE: TOPOGRAPHICAL & MARE

CLIENT: Q.R.G. BRA

SURVEY CONSULTANTS

Garden Items		
S. NO.	Item Name	QTY.
1	GULMUHAR	35
2	CHAMPA	92
3	KANJI	11
4	PANDA	24
5	CHENA PALM	7
6	KADAM	1
7	SANGONIA	20
8	HARSINGAAR	1
9	JAMUN	9
10	NEEM	5
11	PILKAN	1
12	AMROOD	9
13	ANAR	3
14	ASHOKA	84
15	ARJUN	31
16	FEKUS	67
17	CHIKU	6
18	AMALTAAS	3
19	FOKSUL PALM	11
20	SEKUS PALM	27
21	MADHUMALTI BEL	6
22	ALBANDA BEL	4
23	GUDHAL HYBRID	10
24	GUDHAL DESI	1
25	PEEPAL	1
26	EKJORA	9
27	NARANGI	7
28	MAUSMI	1
29	NIMBU	4
30	BUGUNBEL	4
31	FONUS PALM	24
32	SAGWAN	1

Built up area of Hospital and school		
S. No.	Particulars	Area (in m ²)
1	Block - A	22,370.90
2	Block - B	6,968.40
3	Block - C	9922.52
	Total	39,261.82

39,538
(as per O.C.).

①

Area Description		
S. No.	Description	Area (in sqm.)
1	STP	180
2	ETP	115



GPS MAP CAMERA

Qrg Hospital Hostel Faridabad
Division Haryana IN

Latitude: 28.4149407
Longitude: 77.3189052

Date: 20 Jul 2023
Time: 3:00 PM



1075



 GPS MAP CAMERA

**C889+F8F Faridabad Division
Haryana IN**

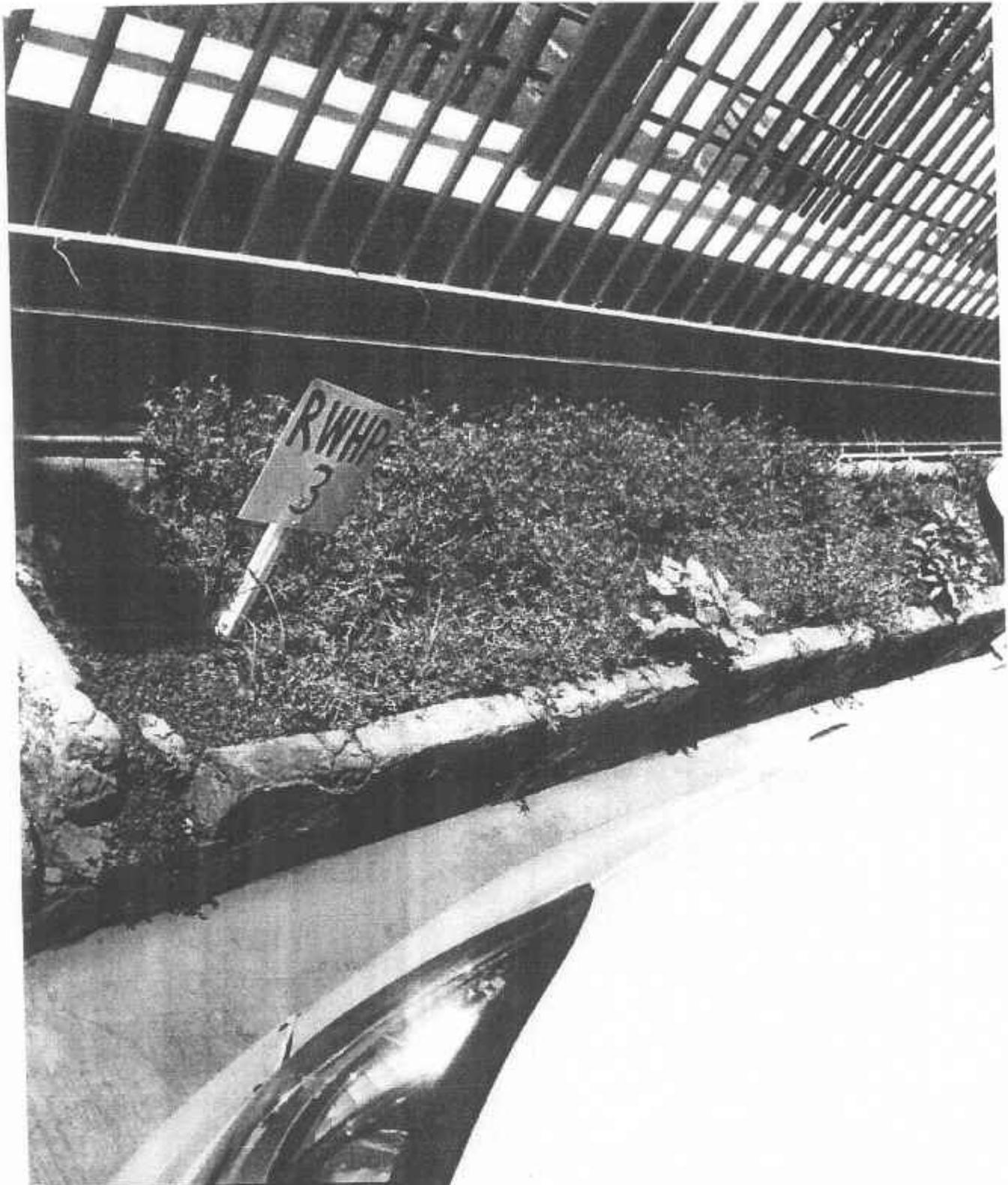
Latitude: 28.4159904

Longitude: 77.3182748

Date: 20 Jul 2023

Time: 2:58 PM





 **GPS MAP CAMERA**
C889+7V6 Faridabad Division
Haryana IN
Latitude: 28.415811
Longitude: 77.3194809
Date: 20 Jul 2023
Time: 2:44 PM



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ospitals, F

Go **gle**
Jyotai Jain Marg



GPS MAP CAMERA

C889+6W7 Faridabad Division
Haryana IN

Latitude: 28.4154272
Longitude: 77.3198749

Date: 20 Jul 2023
Time: 6:18 PM

25
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Marengo As
pitals, Fa
Google SECTO



 GPS MAP CAMERA

**Emergency Faridabad Division
Haryana IN**

**Latitude: 28.4149973
Longitude: 77.3197116**

**Date: 20 Jul 2023
Time: 3:01 PM**



Marengo A
Hospitals, F
SECTO
Google

1079



 GPS MAP CAMERA

109 Faridabad Division Haryana IN

Latitude: 28.4160349

Longitude: 77.3201625

Date: 20 Jul 2023

Time: 2:43 PM

2A

 Mango Asia
Hospitals, Far

Google
Jivatal Jain Marg

1080



 GPS MAP CAMERA

2289 Faridabad Division Haryana IN

Latitude: 28.4150763

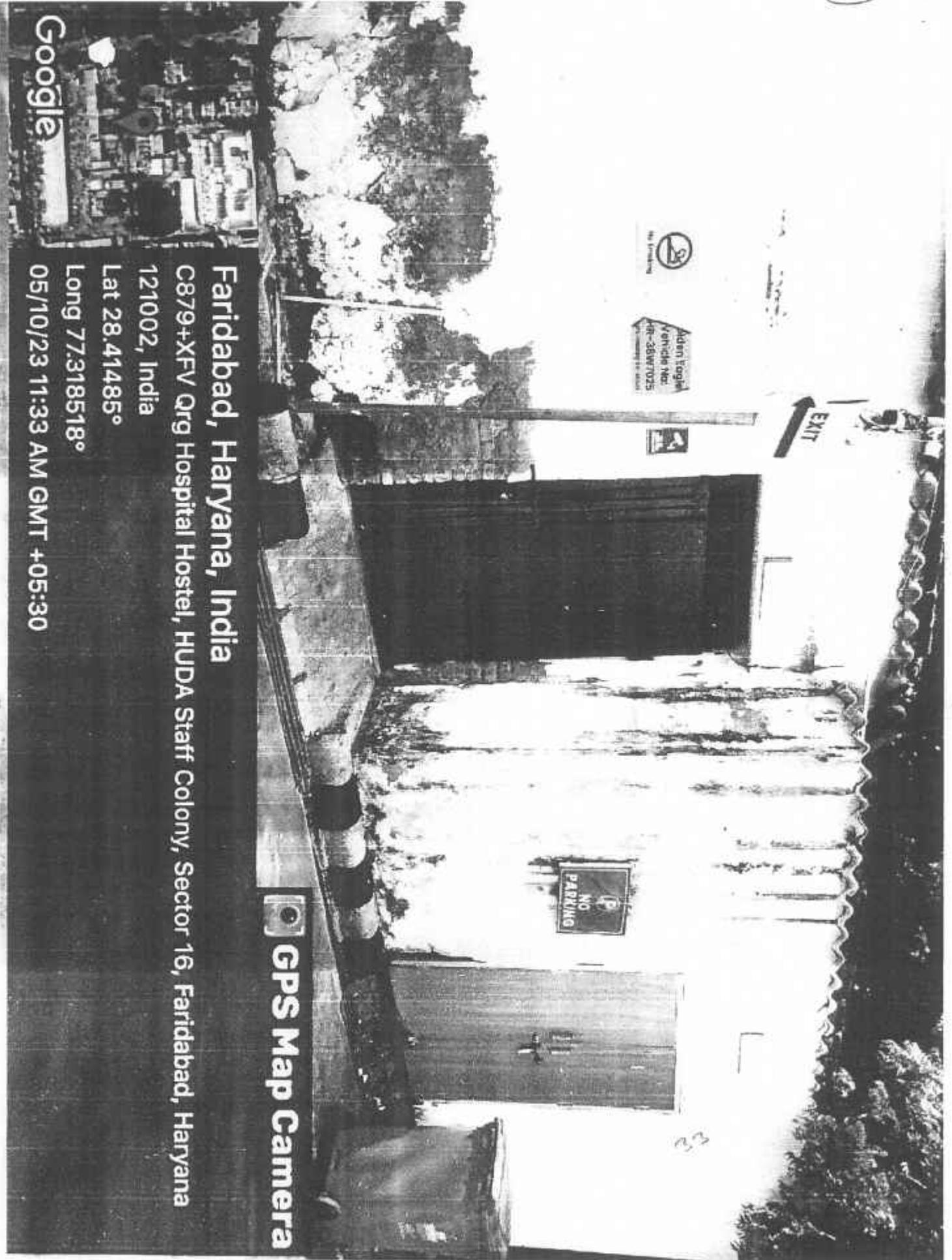
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Date: 20 Jul 2023

Time: 2:41 PM



(F)



 **GPS Map Camera**

Faridabad, Haryana, India

C879+XFV Qrg Hospital Hostel, HUDA Staff Colony, Sector 16, Faridabad, Haryana

121002, India

Lat 28.41485°

Long 77.318518°

05/10/23 11:33 AM GMT +05:30





 **GPS Map Camera**

Faridabad, Haryana, India

C879+XFV Qrg Hospital Hostel, HUDA Staff Colony, Sector 16, Faridabad, Haryana

121002, India

Lat 28.414898°

Long 77.318637°

05/10/23 11:34 AM GMT +05:30

Google

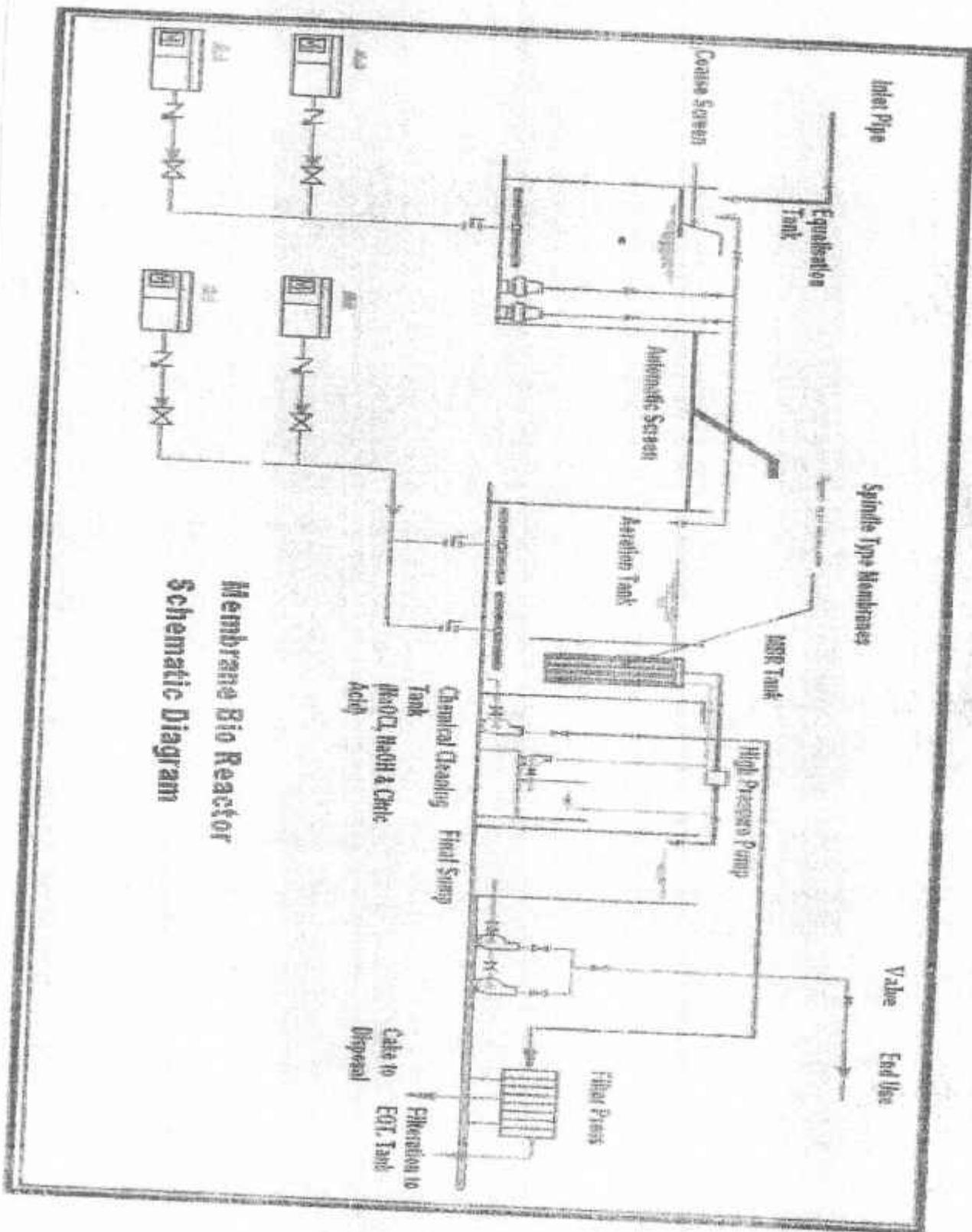


ORG SUPER SPECIALTY HOSPITAL, PLOT NO-1 SEC 16, FARIDABAD
BMW WASTE REPORT JAN 2023 TO DEC 2023

MONTH	YELLOW		RED		WHITE		BLUE		CYTODIAC		TOTAL	
	NO. OF BAGS	QUANTITY										
Jan-23	131	1030.00	156	1266	51	165	63	822	0	0	415	2008
Feb-23	151	1087	108	1423	05	219	141	724	0	0	578	3661
Mar-23	223	2137	154	1485	30	154	100	893	29	61	467	3771
Apr-23	95	922	118	1389	30	107	05	760	30	70	350	3114
May-23	108	1019.38	117	1490.87	56	176.21	21	792.67	29	61.88	305	1442
Jun-23	99	842.37	134	1775.16	30	387.47	47	581.63	33	58.32	381	3048
Jul-23	94	795.38	120	1150.2	29	134.27	45	481.51	21	66.12	236	1421.97
Aug-23	120	942.88	173	1022.14	41	141.12	38	640.53	26	48.63	410	2776.31
Sep-23	117	1057.38	114	1222.87	30	180.61	66	584.47	27	54.32	354	1978.57

(5)

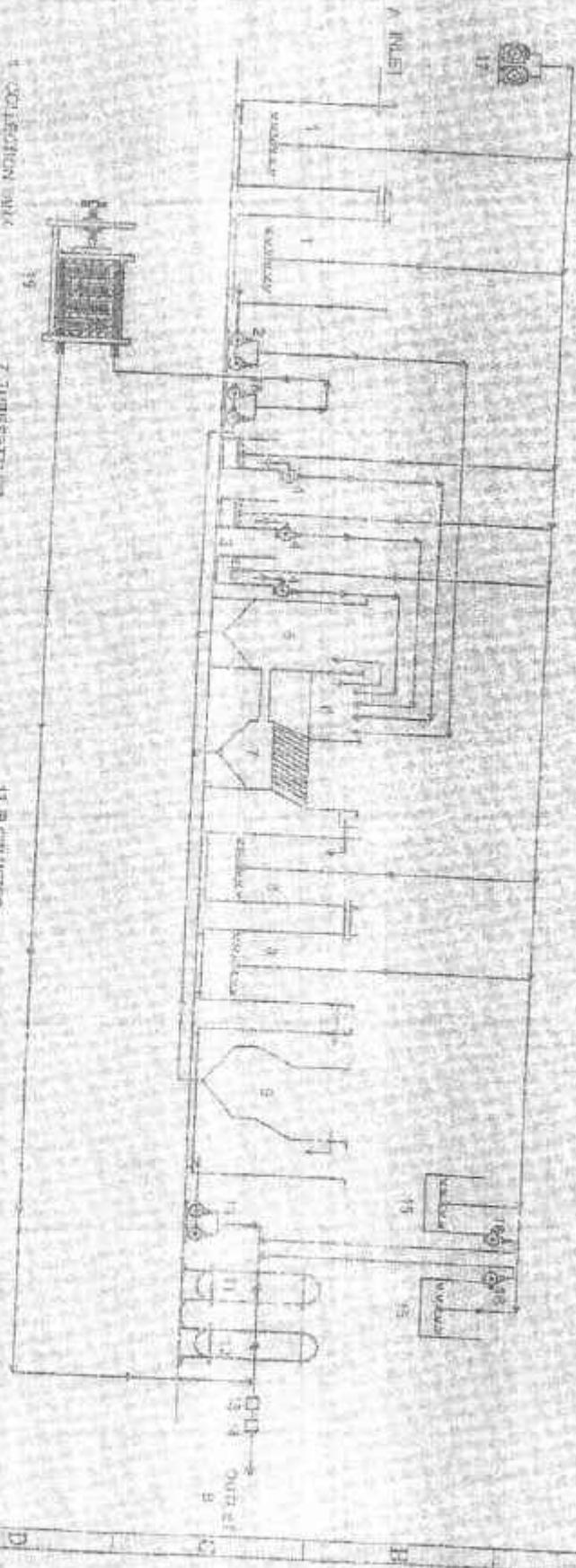
STD - 200KLD



39

39

ETP-30KLD



- 1 COLLECTION TANK
- 2 EFFLUENT TRANSFER PUMP
- 3 DOWSING TANKS
- 4 DOWSING BLANK
- 5 REACTION TANK
- 6 RECIRCULATION TANK
- 7 JUDGES-TILEN
- 8 BIO-REACTION
- 9 SEDIMENTATION TUBESSETTLE
- 10 SLURRY FEED PUMP
- 11 DUAL MEDIA FILTER
- 12 ACTIVE ISD CARBON ON TEB
- 13 BLOWMETER
- 14 PH METER
- 15 CHLORINE TANK
- 16 CHLORINE PUMP
- 17 AIR BLOWER
- 18 SOLUBLE RESIN TANK
- 19 FILTER PRESS

NOTE:

CLIENTS: SRI SRI BEVERAGES LIMITED	UNIT: PROCESS FLOW DIAGRAM
The drawings/ designs is prepared in accordance with the following specifications (Organization and latest International Requirements)	
DATE: 10/10/2003	SCALE: AS SHOWN
PROJECT NO: 10/10/2003	DESIGN NO: 10/10/2003
DATE: 10/10/2003	SCALE: AS SHOWN
PROJECT NO: 10/10/2003	DESIGN NO: 10/10/2003



Environmental Technologies Services Organisation
 OFFICE: 8-83 1/2nd FLOOR, HEMPI Ground, NIT
 Ferozshah, (121001)
 PHONE: 0179-4892187 2427335
 WEBSITE: www.etso.org
 E-mail: etso@nitogandhinagar.com

S.T.P - INLET Month - July 2023

Flow-METER-Rec. 1.07/2023 (9)

Date	Month	Flow-Meter-Rec. - IN	Flow-Meter-Rec. - OUT	Total Flow-Meter-Rec.	Signature	Flow
01	07/23	9276.138	9315.274	39.136	Sachin	NE
02	07/23	9315.274	9356.462	41.188	Sachin	NE
03	07/23	9356.462	9395.747	39.285	Sachin	NE
04	07/23	9395.747	9434.862	39.115	Sachin	NE
05	07/23	9434.862	9477.948	43.086	Sachin	NE
06	07/23	9477.948	9518.016	40.068	Vicky	NE
07	07/23	9518.016	9560.382	42.366	Vicky	NE
08	07/23	9560.382	9601.002	40.620	Vicky	NE
09	07/23	9601.002	9641.492	40.490	Vicky	NE
10	07/23	9641.492	9679.562	38.070	Vicky	NE
11	07/23	9679.562	9720.798	41.236	Sachin	NE
12	07/23	9720.798	9758.336	37.538	Furky	NE
13	07/23	9758.336	9795.352	37.016	Sachin	NE
14	07/23	9795.352	9835.408	40.056	Vicky	NE
15	07/23	9835.408	9873.431	38.023	Sachin	NE
16	07/23	9873.431	9914.798	41.367	Ramesh	NE
17	07/23	9914.798	9956.002	41.204	Sachin	NE
18	07/23	9956.002	10000.118	44.116	Sachin	NE
19	07/23	10000.118	10048.316	48.198	Sachin	NE
20	07/23	10048.316	10098.716	50.400	Vicky	NE
21	07/23	10098.716	10148.002	49.286	Ramesh	NE
22	07/23	10148.002	10198.316	50.314	Sachin	NE
23	07/23	10198.316	10244.562	46.246	Sachin	NE
24	07/23	10244.562	10296.316	51.754	Ramesh	NE
25	07/23	10296.316	10320.118	23.802	Ramesh	NE
26	07/23	10320.118	10361.988	41.870	Sachin	NE
27	07/23	10361.988	10405.316	43.328	Sachin	NE
28	07/23	10405.316	10448.002	42.686	Ramesh	NE
29	07/23	10448.002	10498.316	50.314	Sachin	NE
30	07/23	10498.316	10542.316	44.000	Ramesh	NE
31	07/23	10542.316	10588.002	45.686	Sachin	NE

S.T.P. - INVERTOR Month

FLOW METER Reading

Date	From Meter	To Meter	Total	Flow Rate	Remarks
10/1/23	10550	10550	0	0	Start
02/01/23	10628	10628	78	0.008	Flow
03/01/23	10667	10667	39	0.004	Flow
04/01/23	10710	10710	43	0.005	Flow
05/01/23	10753	10753	43	0.005	Flow
06/01/23	10797	10797	44	0.005	Flow
07/01/23	10840	10840	43	0.005	Flow
08/01/23	10885	10885	45	0.005	Flow
09/01/23	10929	10929	44	0.005	Flow
10/01/23	10973	10973	44	0.005	Flow
11/01/23	11017	11017	44	0.005	Flow
12/01/23	11061	11061	44	0.005	Flow
13/01/23	11105	11105	44	0.005	Flow
14/01/23	11149	11149	44	0.005	Flow
15/01/23	11193	11193	44	0.005	Flow
16/01/23	11237	11237	44	0.005	Flow
17/01/23	11281	11281	44	0.005	Flow
18/01/23	11325	11325	44	0.005	Flow
19/01/23	11369	11369	44	0.005	Flow
20/01/23	11413	11413	44	0.005	Flow
21/01/23	11457	11457	44	0.005	Flow
22/01/23	11501	11501	44	0.005	Flow
23/01/23	11545	11545	44	0.005	Flow
24/01/23	11589	11589	44	0.005	Flow
25/01/23	11633	11633	44	0.005	Flow
26/01/23	11677	11677	44	0.005	Flow
27/01/23	11721	11721	44	0.005	Flow
28/01/23	11765	11765	44	0.005	Flow
29/01/23	11809	11809	44	0.005	Flow
30/01/23	11853	11853	44	0.005	Flow
31/01/23	11897	11897	44	0.005	Flow

Flow METER		INLET		MOUTH	
Date	Flow Meter	Flow Meter	Inlet	Mouth	SEF
01/07/2025	115953976	11999.902	1141171	111.88	11
02/07/2025	117394978	11795.383	1135361	111.88	11
03/07/2025	119853358	12025.087	1104364	110.88	11
04/07/2025	120253887	12081.338	109101	110.88	11
05/07/2025	12019.888	12015.533	105.645	110.88	11
06/07/2025	12035.532	12035.532	105.645	110.88	11
07/07/2025	12162.532	12205.532	105.645	110.88	11
08/07/2025	12205.532	12235.532	105.645	110.88	11
09/07/2025	12251.972	12285.712	105.645	110.88	11
10/07/2025	12285.712	12340.712	105.645	110.88	11
11/07/2025	12340.712	12340.712	105.645	110.88	11
12/07/2025	12340.712	12340.712	105.645	110.88	11
13/07/2025	12340.712	12340.712	105.645	110.88	11
14/07/2025	12340.712	12340.712	105.645	110.88	11
15/07/2025	12340.712	12340.712	105.645	110.88	11
16/07/2025	12340.712	12340.712	105.645	110.88	11
17/07/2025	12340.712	12340.712	105.645	110.88	11
18/07/2025	12340.712	12340.712	105.645	110.88	11
19/07/2025	12340.712	12340.712	105.645	110.88	11
20/07/2025	12340.712	12340.712	105.645	110.88	11
21/07/2025	12340.712	12340.712	105.645	110.88	11
22/07/2025	12340.712	12340.712	105.645	110.88	11
23/07/2025	12340.712	12340.712	105.645	110.88	11
24/07/2025	12340.712	12340.712	105.645	110.88	11
25/07/2025	12340.712	12340.712	105.645	110.88	11
26/07/2025	12340.712	12340.712	105.645	110.88	11
27/07/2025	12340.712	12340.712	105.645	110.88	11
28/07/2025	12340.712	12340.712	105.645	110.88	11
29/07/2025	12340.712	12340.712	105.645	110.88	11
30/07/2025	12340.712	12340.712	105.645	110.88	11

Month	Treated by Meter	Reading	Reading	Reading	Reading
July	Meter	Reading	Reading	Reading	Reading
01/07/2023	37398.98	37437.05	38 1/2 MI	36529	36529
02/07/2023	37437.05	37477.25	40 2/4 MI	36564	36564
03/07/2023	37477.25	37515.26	38 007 MI	36600	36600
04/07/2023	37515.26	37554.35	35 7/8 MI	36636	36636
05/07/2023	37554.35	37593.308	42 1/5 MI	36672	36672
06/07/2023	37593.308	37632.31	39 0/6 MI	36708	36708
07/07/23	37632.31	37671.219	40 1/3 MI	36744	36744
08/07/23	37671.219	37710.22	39 1/4 MI	36780	36780
09/07/23	37710.22	37749.22	38 1/2 MI	36816	36816
10/07/23	37749.22	37788.22	40 1/2 MI	36852	36852
11/07/23	37788.22	37827.22	38 3/4 MI	36888	36888
12/07/23	37827.22	37866.22	36 1/9 MI	36924	36924
13/07/23	37866.22	37905.22	39 1/4 MI	36960	36960
14/07/23	37905.22	37944.22	37 3/4 MI	37000	37000
15/07/23	37944.22	37983.22	39 1/2 MI	37040	37040
16/07/23	37983.22	38022.22	37 1/2 MI	37080	37080
17/07/23	38022.22	38061.22	44 0/5 MI	37120	37120
18/07/23	38061.22	38100.22	47 1/4 MI	37160	37160
19/07/23	38100.22	38139.22	45 8/4 MI	37200	37200
20/07/23	38139.22	38178.22	43 3/5 MI	37240	37240
21/07/23	38178.22	38217.22	42 0/2 MI	37280	37280
22/07/23	38217.22	38256.22	47 1/2 MI	37320	37320
23/07/23	38256.22	38295.22	49 1/5 MI	37360	37360
24/07/23	38295.22	38334.22	47 0/3 MI	37400	37400
25/07/23	38334.22	38373.22	48 3/4 MI	37440	37440
26/07/23	38373.22	38412.22	47 1/2 MI	37480	37480
27/07/23	38412.22	38451.22	46 1/4 MI	37520	37520
28/07/23	38451.22	38490.22	45 0/7 MI	37560	37560
29/07/23	38490.22	38529.22	44 3/4 MI	37600	37600
30/07/23	38529.22	38568.22	43 1/2 MI	37640	37640

FLUSHING - Water		METER - Reading		Page No. 1.07/2023	
Consumption	Previous Reading	Present Reading	Consumption	Operator Signature	HO's Sign
35KL	8025	8028	03KL	Sachin	net
36KL	8028	8032	04KL	Sachin	net
36KL	8032	8037	05KL	Sachin	net
36KL	8037	8040	03KL	Sachin	net
36KL	8040	8045	05KL	Sachin	net
35KL	8045	8049	04KL	Vicky	net
35KL	8049	8054	05KL	Vicky	net
34KL	8054	8058	04KL	Vicky	net
35KL	8058	8063	05KL	Vicky	net
33KL	8063	8067	04KL	Vicky	net
35KL	8067	8072	05KL	Sachin	net
32KL	8072	8076	04KL	Sachin	net
35KL	8076	8080	04KL	Sachin	net
35KL	8080	8085	05KL	Vicky	net
33KL	8085	8089	04KL	Sachin	net
37KL	8089	8093	04KL	Ramesh	net
38KL	8093	8098	05KL	Sachin	net
42KL	8098	8104	06KL	Sachin	net
41KL	8104	8109	05KL	Sachin	net
38KL	8109	8114	05KL	Vicky	net
38KL	8114	8119	05KL	Ramesh	net
42KL	8119	8123	04KL	Sachin	net
37KL	8123	8127	04KL	Sachin	net
37KL	8127	8131	04KL	Ramesh	net
38KL	8131	8136	05KL	Ramesh	net
36KL	8136	8140	04KL	Sachin	net
36KL	8140	8145	05KL	Sachin	net
40KL	8145	8150	05KL	Ramesh	net
40KL	8150	8154	04KL	Sachin	net
38KL	8154	8159	05KL	Ramesh	net
37KL	8159	8163	04KL	Sachin	net

Month	Towed - Meter		Reading		Corresponding	
ALG	Meter - Reading		Date		METER	
Date	Reading	Reading	Reading	Reading	Reading	Reading
1/8/53	38267.022	38709.006	41.924 KL	37665	37701	37701
02/8/53	38709.006	38746.181	42.480	37701	37771	37771
03/8/53	38746.181	38788.169	42.568	37771	37807	37807
04/8/53	38788.169	38830.921	43.058	37807	37842	37842
05/8/53	38830.921	38870.789	43.548	37842	37878	37878
06/8/53	38870.789	38911.789	44.038	37878	37914	37914
07/8/53	38911.789	38956.852	44.528	37914	37950	37950
08/8/53	38956.852	38998.441	45.018	37950	37986	37986
09/8/53	38998.441	39042.093	45.508	37986	38022	38022
10/8/53	39042.093	39085.121	46.000	38022	38058	38058
11/8/53	39085.121	39127.159	46.490	38058	38094	38094
12/8/53	39127.159	39170.503	46.980	38094	38130	38130
13/8/53	39170.503	39212.909	47.470	38130	38166	38166
14/8/53	39212.909	39255.945	47.960	38166	38202	38202
15/8/53	39255.945	39298.819	48.450	38202	38238	38238
16/8/53	39298.819	39343.509	48.940	38238	38274	38274
17/8/53	39343.509	39387.509	49.430	38274	38310	38310
18/8/53	39387.509	39431.509	49.920	38310	38346	38346
19/8/53	39431.509	39475.509	50.410	38346	38382	38382
20/8/53	39475.509	39519.509	50.900	38382	38418	38418
21/8/53	39519.509	39563.509	51.390	38418	38454	38454
22/8/53	39563.509	39607.509	51.880	38454	38490	38490
23/8/53	39607.509	39651.509	52.370	38490	38526	38526
24/8/53	39651.509	39695.509	52.860	38526	38562	38562
25/8/53	39695.509	39739.509	53.350	38562	38598	38598
26/8/53	39739.509	39783.509	53.840	38598	38634	38634
27/8/53	39783.509	39827.509	54.330	38634	38670	38670
28/8/53	39827.509	39871.509	54.820	38670	38706	38706
29/8/53	39871.509	39915.509	55.310	38706	38742	38742
30/8/53	39915.509	39959.509	55.800	38742	38778	38778
31/8/53	39959.509	40003.509	56.290	38778	38814	38814

Sl. No.	Flushing - water		Page No.	Name	HOD
	Condition	Reading			
36KL	8163	8168	05KL	Romesh	not
37KL	8168	8171	03KL	Prad	not
37KL	8171	8176	05KL	Vijay	not
36KL	8176	8181	05KL	Vijay	not
35KL	8181	8185	04KL	Vijay	not
38KL	8185	8189	04KL	Romesh	not
38KL	8189	8194	05KL	Romesh	not
38KL	8194	8198	04KL	Vijay	not
39KL	8198	8202	04KL	Romesh	not
37KL	8202	8207	05KL	Vijay	not
37KL	8207	8212	05KL	Sachin	not
38KL	8212	8216	04KL	Ashish	not
39KL	8216	8220	04KL	Romesh	not
34KL	8220	8225	05KL	Vicky	not
36KL	8225	8230	05KL	Romesh	not
35KL	8230	8234	04KL	Ashish	not
36KL	8234	8239	05KL	Sachin	not
36KL	8239	8244	05KL	Vicky	not
33KL	8244	8248	04KL	Sachin	not
36KL	8248	8253	05KL	Vicky	not
37KL	8253	8257	04KL	Romesh	not
34KL	8257	8261	04KL	Sachin	not
35KL	8261	8266	05KL	Romesh	not
36KL	8266	8271	05KL	Sachin	not
33KL	8271	8275	04KL	Romesh	not
36KL	8275	8279	04KL	Romesh	not
37KL	8279	8284	05KL	Ashish	not
38KL	8284	8288	03KL	Sachin	not
37KL	8288	8292	05KL	Romesh	not
36KL	8292	8296	04KL	Sachin	not
37KL	8296	8300	03KL	Romesh	not

Date	Treated water digital Meter-Reading			Gasding METER	
	Reading	Reading	Consumption	Reading	Reading
01/7/23	39947.313	39990.621	43.310	38790	38828
02/9/23	39990.625	40035.139	44.514	38828	38868
03/9/23	40035.139	40074.862	39.723KL	38868	38904
04/9/23	40074.862	40118.179	43.316	38904	38945
05/9/23	40118.139	40162.493	44.354KL	38944	38980
06/9/23	40162.122	40208.904	46.782	38980	39022
07/9/23	40208.914	40251.214	42.305KL	39020	39058
08/9/23	40251.219	40296.830	45.617	39058	39098
09/09/23	40296.837	40339.198	42.361	39098	39135
10/9/23	40339.149	40381.579	42.430	39135	39176
11/9/23	40381.559	40422.74	41.181	39176	39216
12/9/23	40422.744	40471.130	48.386	39216	39256
13/9/23	40471.113	40512.55	41.442	39256	39294
14/9/23	40512.155	40551.438	39.283	39294	39329
15/9/23	40551.439	40591.795	40.356	39329	39365
16/9/23	40591.795	40634.248	42.453	39365	39405
17/9/23	40634.248	40675.883	41.635	39402	39438
18/9/23	40675.883	40716.840	40.957	39438	39477
19/9/23	40716.249	40758.447	42.198	39477	39511
20/9/23	40758.447	40799.404	40.957	39511	39549
21/9/23	40799.404	40831.588	32.184	39544	39583
22/9/23	40831.558	40870.593	39.035	39583	39618
23/9/23	40870.593	40909.912	39.320	39618	39657
24/9/23	40909.912	40955.102	45.190	39657	39697
25/09/23	40955.107	40999.155	44.048	39697	39734
26/09/23	40999.183	41044.925	45.746	39734	39777
27/9/23	41041.575	41088.376	46.801	39772	39804
28/9/23	41088.322	41131.079	42.757	39804	39841
29/9/23	41131.093	41174.635	43.542	39841	39885
30/9/23	41174.643	41206.735	32.092	39880	39917

Flushing

MET 07 = Reading

Race No.

Date

Course	Previous	Current	Age	Trainer	Hand
Place	Polity	P. to	Like	How	By
35KL	8297	8303	04KL	Vicky	dit
40KL	8303	8308	05KL	Wit	dit
36KL	8308	8311	09KL	Sachin	dit
32KL	8311	8316	08KL	Vicky	dit
39KL	8316	8321	05KL	Sachin	dit
42KL	8321	8325	04KL	Purnell	dit
36KL	8325	8330	05KL	Wit	dit
40KL	8330	8335	05KL	Vicky	dit
37KL	8335	8340	05KL	Vicky	dit
40KL	8340	8345	05KL	Wit	dit
40KL	8345	8348	05KL	Wit	dit
40KL	8348	8353	05KL	Sachin	dit
38KL	8353	8357	04KL	Purnell	dit
35KL	8357	8361	04KL	Vicky	dit
36KL	8361	8365	04KL	Sachin	dit
37KL	8365	8370	05KL	Vicky	dit
36KL	8370	8375	05KL	Sachin	dit
39KL	8375	8380	05KL	Purnell	dit
34KL	8380	8384	04KL	Vicky	dit
36KL	8384	8388	04KL	Sachin	dit
34KL	8388	8392	04KL	Purnell	dit
35KL	8392	8397	05KL	Purnell	dit
39KL	8397	8401	04KL	Purnell	dit
40KL	8401	8407	06KL	Sachin	dit
37KL	8407	8413	06KL	Haluk	dit
38KL	8413	8418	05KL	Wit	dit
32KL	8418	8423	04KL	Sachin	dit
37KL	8423	8427	05KL	Purnell	dit
39KL	8427	8431	04KL	Purnell	dit
37KL	8431	8436	05KL	Sachin	dit

ETP-1 - outlet flow meter reading

Month - July - 2023

07/2023

Date	Flow meter Reading	Flow meter Reading	Total flow meter area	operator signature	HOD Sign
01/07/23	5432.9	5448.4	9.5	Sachin.	
02/07/23	5448.4	5447.7	5.3	Sachin.	
03/07/23	5447.7	5457.8	10.1	Sachin.	
04/07/23	5457.8	5467.3	9.5	Sachin.	
05/07/23	5467.3	5474.1	6.8	Sachin.	
06/07/23	5474.1	5485.3	11.2	Vicky	
07/07/23	5485.3	5494.2	8.9	Vicky	
08/07/23	5494.2	5503.0	8.8	Vicky	
09/07/23	5503.0	5510.1	7.1	Vicky	
10/07/23	5510.1	5520.7	10.6	Vicky	
11/07/23	5520.7	5524.3	3.6	Sachin.	
12/07/23	5524.3	5534.6	10.3	Vicky	
13/07/23	5534.6	5543.4	8.8	Sachin.	
14/07/23	5543.4	5553.9	10.5	Vicky	
15/07/23	5553.9	5566.6	12.7	Sachin.	
16/07/23	5566.6	5577.4	10.8	Raja	
17/07/23	5577.4	5590.6	13.2	Sachin.	
18/07/23	5590.6	5597.8	7.2	Sachin.	
19/07/23	5597.8	5606.3	8.5	Sachin.	
20/07/23	5606.3	5613.6	7.3	Vicky	
21/07/23	5613.6	5622.4	8.8	Ramesh.	
22/07/23	5622.4	5629.8	7.4	Sachin.	
23/07/23	5629.8	5638.4	8.6	Sachin.	
24/07/23	5638.4	5647.7	9.3	Ramesh.	
25/07/23	5647.7	5653.9	7.2	Ramesh.	
26/07/23	5653.9	5664.4	9.5	Sachin.	
27/07/23	5664.4	5675.2	10.8	Sachin.	
28/07/23	5675.2	5686.5	11.3	Ramesh.	Croff
29/07/23	5686.5	5697.3	10.8	Sachin.	
30/07/23	5697.3	5711.2	13.9	Ramesh.	
31/07/23	5711.2	5721.8	10.6	Sachin.	

Ev 11 - bullet - flow meter - Reading

Month - AUG - 2023

Date and Month	Closest in Reading	Closest out Reading	Total flow Met Res	Date: / /	Page No	Signature	HOD
1/8/2023	5726.8	5755.1	8.3			Sign	Sign
02/08/2023	5730.1	5741.7	11.6			Romesh	Carped
03/08/2023	5741.7	5750.4	8.7			ADHAR	Carped
04/08/23	5750.4	5759.7	9.3			Vicky	dit
05/08/23	5759.7	5770.2	10.5			Vicky	dit
06/08/23	5770.2	5778.8	8.6			Romesh	dit
07/08/23	5778.8	5789.1	10.3			Romesh	dit
08/08/23	5789.1	5799.2	10.1			Vicky	dit
09/08/23	5799.2	5812.6	13.4			Vicky	dit
10/08/23	5812.6	5820.0	7.4			Vicky	dit
11/08/23	5820.0	5824.3	4.3			Sachin	dit
12/08/23	5824.3	5828.4	4.1			Ashish	dit
13/08/23	5828.4	5831.0	2.6			Romesh	dit
14/08/23	5831.0	5838.1	7.1			Vicky	dit
15/08/23	5838.1	5840.2	2.1			Romesh	dit
16/08/23	5840.2	5846.4	6.2			Ashish	dit
17/08/23	5846.4	5850.8	4.4			Sachin	dit
18/08/23	5850.8	5855.4	4.6			Vicky	dit
19/08/23	5855.4	5861.2	5.8			Sachin	dit
20/08/23	5861.2	5864.5	3.3			Vicky	dit
21/08/23	5864.5	5874.2	9.7			Sachin	dit
22/08/23	5874.2	5876.5	2.3			Sachin	dit
23/08/23	5876.5	5885.3	8.8			Romesh	dit
24/08/23	5885.3	5894.5	9.2			Sachin	dit
25/08/23	5894.5	5902.3	7.8			Romesh	dit
26/08/23	5902.3	5913.8	11.5			Sachin	dit
27/08/23	5913.8	5929.1	10.3			Romesh	dit
28/08/23	5929.1	5939.3	5.2			Sachin	dit
29/08/23	5939.3	5939.7	0.4			Romesh	dit
30/08/23	5939.7	5938.3	5.6			Sachin	dit
31/08/23	5938.3	5945.6	7.3			Romesh	dit

11/9/23

E. Tip Outlet Elev. Meter Rd
 Month Sept-2023

Date: 11/9/23
 Page No: C3

Date	Elev. Pipe @ Inlet	Elev. Side @ Outlet	Loss Elev. @ Inlet	Operator	Head
01/9/23	5945.2	5957.8	12.6	Vicky	
02/09/23	5957.8	5971.7	13.9	Vicky	
03/9/23	5971.7	5974.3	02.6	Sachin	
04/09/23	5974.3	5985.4	11.1	Romesh	
05/9/23	5985.4	5994.7	9.3	Sachin	
06/9/23	5994.7	6005.1	10.4	Romesh	
07/9/23	6005.1	6012.4	7.3	Vicky	0
08/9/23	6012.4	6022.2	9.8	Vicky	0
9/9/23	6021.2	6031.7	10.5	Vicky	0
10/9/23	6031.7	6039.2	7.5	Vicky	0
11/9/23	6039.2	6047.5	8.3	Vicky	0
12/9/23	6047.5	6050.6	3.1	Sachin	0
13/9/23	6050.6	6055.7	5.1	Romesh	0
14/9/23	6055.7	6066.9	11.2	Vicky	0
15/9/23	6066.9	6078.4	11.5	Sachin	0
16/9/23	6078.4	6087.7	9.3	Vicky	0
17/9/23	6087.7	6090.8	3.1	Sachin	0
18/9/23	6090.8	6096.7	5.9	Romesh	0
19/9/23	6096.7	6109.9	13.2	Romesh	0
20/9/23	6109.9	6121.4	11.5	Sachin	0
21/9/23	6121.4	6131.2	9.8	Sachin	0
22/9/23	6131.2	6147.5	16.3	Sachin	0
23/9/23	6147.5	6159.1	11.6	Romesh	0
24/09/23	6159.1	6172.9	13.8	Romesh	0
25/09/23	6172.9	6181.1	8.2	Romesh	0
26/09/23	6181.1	6190.4	9.3	Romesh	0
27/9/23	6190.4	6198.1	7.7	Sachin	0
28/9/23	6198.1	6208.8	10.7	Romesh	0
29/9/23	6208.8	6213.9	5.1	Romesh	0
30/9/23	6213.9	6225.1	11.2	Romesh	0

ET.P-2

1.1.2023 - July - 2023

Energy Meter - Pending

Date: 07/2023

Page No.

Date	Opening Reading	Closing Reading	Total Reading	Officer Name	Signature
01/07/23	2648.8	2699.2	149.4	Sachin	[Signature]
02/07/23	2699.2	2751.7	59.5	Sachin	[Signature]
03/07/23	2751.7	2809.9	58.2	Sachin	[Signature]
04/07/23	2809.9	2867.7	57.8	Sachin	[Signature]
05/07/23	2867.7	2925.9	58.2	Sachin	[Signature]
06/07/23	2925.9	2982.7	67.8	Vicky	[Signature]
07/07/23	2982.7	3052.5	69.8	Vicky	[Signature]
08/07/23	3052.5	3116.4	63.9	Vicky	[Signature]
09/07/23	3116.4	3180.9	64.5	Vicky	[Signature]
10/07/23	3180.9	3258.9	78.0	Vicky	[Signature]
11/07/23	3258.9	3351.5	92.6	Sachin	[Signature]
12/07/23	3351.5	3373.8	22.3	Vicky	[Signature]
13/07/23	3373.8	3433.9	60.1	Sachin	[Signature]
14/07/23	3433.9	3472.4	38.5	Vicky	[Signature]
15/07/23	3472.4	3547.1	74.7	Sachin	[Signature]
16/07/23	3547.1	3623.4	76.3	Kall	[Signature]
17/07/23	3623.4	3698.5	75.1	Sachin	[Signature]
18/07/23	3698.4	3774.4	76.0	Sachin	[Signature]
19/07/23	3774.6	3840.0	65.4	Sachin	[Signature]
20/07/23	3840.0	3911.5	71.5	Vicky	[Signature]
21/07/23	3911.5	3987.4	75.9	Ramesh	[Signature]
22/07/23	3987.4	4072.2	84.8	Sachin	[Signature]
23/07/23	4072.2	4152.1	79.9	Sachin	[Signature]
24/07/23	4152.1	4204.6	52.5	Ramesh	[Signature]
25/07/23	4204.6	4255.8	51.2	Ramesh	[Signature]
26/07/23	4255.8	4310.7	54.9	Sachin	[Signature]
27/07/23	4310.4	4380.2	69.8	Sachin	[Signature]
28/07/23	4380.2	4473.7	93.5	Ramesh	[Signature]
29/07/23	4473.7	4525.2	51.5	Sachin	[Signature]
30/07/23	4525.8	4577.1	51.3	Ramesh	[Signature]
31/07/23	4577.1	4637.8	60.7	Sachin	[Signature]

Energy - Meter Reading

1 Month

Page No.

Date and Month	Opening Reading	Closing Reading	Total Reading	Signature
01/8/23	4233.8	4276.8	39.7	Romesh
02/8/23	4376.0	4428.1	52.2	Rishi
03/8/23	4429.1	4453.1	24.0	Vicky
04/8/23	4453.1	4499.2	46.1	Vicky
05/8/23	4499.2	4539.8	40.6	Vicky
06/8/23	4569.8	4662.9	93.1	Romesh
07/8/23	4662.9	4706.7	43.8	Romesh
08/8/23	4706.7	4768.8	62.1	Vicky
09/8/23	4768.8	4812.9	44.1	Rishi
10/8/23	4812.9	4887.8	74.9	Vicky
11/8/23	4887.8	4934.9	47.1	Sachin
12/8/23	4934.9	4983.0	48.1	Ashish
13/8/23	4983.0	5044.6	61.6	Romesh
14/8/23	5044.6	5094.5	49.9	Vicky
15/8/23	5094.5	5141.7	47.2	Romesh
16/8/23	5141.7	5188.3	46.6	Rishi
17/8/23	5188.3	5260.5	72.2	Sachin
18/8/23	5260.5	5307.0	46.5	Vicky
19/8/23	5307.0	5356.8	49.8	Sachin
20/8/23	5356.8	5398.9	42.1	Vicky
21/8/23	5398.9	5445.5	46.6	Sachin
22/8/23	5445.5	5497.6	52.1	Sachin
23/8/23	5497.6	5542.9	45.3	Romesh
24/8/23	5542.9	5585.5	42.6	Sachin
25/8/23	5585.5	5631.6	46.1	Romesh
26/8/23	5631.6	5681.8	50.2	Sachin
27/8/23	5681.6	5735.1	53.5	Rishi
28/8/23	5735.1	5778.5	43.4	Sachin
29/8/23	5778.5	5820.3	41.8	Romesh
30/8/23	5820.3	5862.5	42.2	Sachin
31/8/23	5862.5	5903.2	40.7	Romesh

1/9/23

E.TP = -2

Modi-1st

Date in	Orig	Clary	Total	Relig	Rel
Make	Relig	Relig	Relig	Relig	Relig
1/9/23	5903.2	5944.8	41.6	Vicky	dit
02/9/23	5944.8	5995.6	50.8	Rohit	dit
03/9/23	5995.6	6034.7	39.1	Sachin	dit
04/9/23	6034.7	6077.9	43.2	Sachin	dit
05/9/23	6077.9	6123.2	45.3	Sachin	dit
06/9/23	6123.2	6166.4	43.2	Ramesh	dit
07/9/23	6166.4	6205.4	39.0	Vicky	dit
08/9/23	6205.4	6247.3	41.9	Vicky	dit
09/9/23	6247.3	6294.1	46.8	Vicky	dit
10/9/23	6294.1	6359.2	65.1	Vicky	dit
11/9/23	6359.2	6399.5	40.3	Vicky	dit
12/9/23	6399.5	6445.3	45.8	Sachin	dit
13/9/23	6445.3	6496.2	50.9	Ramesh	dit
14/9/23	6496.2	6529.4	33.2	Vicky	dit
15/9/23	6529.4	6575.0	45.6	Sachin	dit
16/9/23	6575.0	6629.7	54.7	Vicky	dit
17/9/23	6629.7	6675.8	46.1	Sachin	dit
18/9/23	6675.8	6726.9	51.1	Ramesh	dit
19/9/23	6726.9	6767.8	40.9	Rohit	dit
20/9/23	6767.8	6811.0	43.2	Sachin	dit
21/9/23	6811.0	6859.6	48.6	Sachin	dit
22/9/23	6859.6	6906.4	46.8	Sachin	dit
23/9/23	6906.4	6951.7	45.3	Sachin	dit
24/9/23	6951.7	6998.2	46.5	Ramesh	dit
25/9/23	6998.2	7045.1	46.9	Ramesh	dit
26/9/23	7045.1	7095.5	50.4	Ramesh	dit
27/9/23	7095.5	7131.8	36.3	Sachin	dit
28/9/23	7131.8	7173.9	42.1	Ramesh	dit
29/09/23	7173.9	7220.1	46.2	Ramesh	dit
30/9/23	7220.1	7262.6	42.5	Sachin	dit

Sankar

Form J

(See Rule 36)

RO FF/14/23
Sc 'B'/A.E.E.-I/A.E.E.-II
A.E.E.-III/J.E.E./CLK
I 14/23
Diary No.....

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of Section 33 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on 26th day of March, 2023, collected Sh. Vikas Grewal, Sc.B and Sh. Abhijeet Singh Tanwar, AEE on 27th day of March, 2023 of M/s Vivekanand Ashrama project name QRG Medicate Limited, Plot No. 1, Sec-16, Faridabad for analysis.

Further certify that I have analyzed the above mentioned sample on 28-March-2023 to 27-3-2023 and declare the result of analysis to be as follows:

Sl. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	1451	1452		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	Color	S.Greyish	S.Turbid		
4.	Odour	Foul	Mild		
5.	pH value	7.45	7.29		
6.	BOD (mg/l)	220.0	20.0	-	APHA,4500H+B(23rd)
7.	COD (mg/l)	744.0	124.0	-	IS:3025(Part-44)
8.	Total Suspended Solids mg/l	280.0	89.0	-	APHA,5220-B(23rd)
9.	Oil and Grease (mg/l)	12.0	6.5	-	APHA,2540-D(23rd)
10.	Conductivity (u S/cm)	4830.0	480.0	-	APHA,5520-B(23rd) IS:3025(Part-14)-2013

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 07th day of April, 2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula
CC to Regional Office: Faridabad. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst

Form J

(See Rule 36)

RO FORM 123
 Sc 'B'/A.E.E.-1/A.E.E.-117
 A.E.E.-111/J.E.E./CLK
 11/4/23

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 28th day of March, 2023, collected Sh. Vikas Grewal, Sc.B and Sh. Abhijeet Singh Tanwar, AEE on the 27th day of March, 2023 of M/s Vivekanand Ashrama project name QRG Medicate Limited, Plot No. 1, Sec-16, Faridabad for analysis.

Further certify that I have analyzed the above mentioned sample on 28-March-2023 to 2-April-2023 and declare the result of analysis to be as follows:

S. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	1449	1450		
2.	Sample Collected from	Inlet of ETP	Outlet of ETP		
3.	Color	Turbid	S.Hazy		
4.	Odour	Bad	Mild		
5.	pH value	7.40	7.42	-	APHA,4500H+B(23rd)
6.	BOD (mg/l)	430.0	24.0	-	IS:3025(Part-44)
7.	COD (mg/l)	1440.0	120.0	-	APHA,5220-B(23rd)
8.	Total Suspended Solids mg/l	258.0	86	-	APHA,2540-D(23rd)
9.	Oil and Grease (mg/l)	7.5	4.5	-	APHA,5520-B(23rd)
10.	Conductivity (u S/cm)	12018.0	2012.0	-	IS:3025(Part-14):2013
11.	Total Dissolved Solid (mg/l)	6520.0	1102.0	-	APHA2540-C(23rd)
12.	Sulphide (mg/l)	4.6	1.0	-	4500-s-F
13.	Total Phosphate (mg/l)	2.87	0.99	-	4500-P.D.
14.	Zinc (mg/l)	ND	ND	-	APHA,3111-B
15.	Total Chromium (mg/l)	ND	ND	-	APHA,3111-B

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the

representative of the industry and the Board.

Signed this 07th day of April, 2023

Haryana State Pollution Control Board Laboratory,
 SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Faridabad. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
 Board Analyst


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(H)

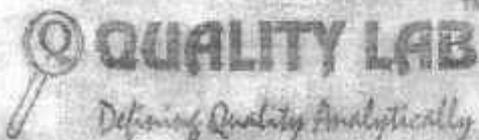
Test Report

Quality Standard		Parameters as desired					
Issued to	-	QRG Medicare Ltd, Sector 16, Faridabad					
Kind attn.	-	Mr.					
Analysis no.	-	23061907					
Nature of Sample	-	Waste Water Sample marked ETP Outlet					
Sample received on	-	19th June 2023					
Report Date	-	24th June 2023					
Analysis Dates	-	19th June 2023 to 24th June 2023					
Sample Receipt	-	Picked by Lab					
Sample Packing	-	Pet Bottle					
Sampling Method	-	Grab Sampling					
	PARAMETER	UNITS	RESULTS	TEST METHOD	LIMIT		
					INLAND SURFACE	PUBLIC SEWER	LAND FOR IRRIGATION
General	Color	Hazen	20	IS 3025 PART 4	N.S	N.S	N.S
	Odor	Unit Less	Mild	IS 3025 PART 5	N.S	N.S	N.S
Organics	Chemical Oxygen Demand	mg/l	52	IS 3025 PART 58	250	--	--
	BOD for 03 days at 27°C	mg/l	19	IS 3025 PART 44	30	350	100
Physical	pH	Unit Less	8.13	IS 3025 PART 11	5.5-9.0	5.5-9.0	5.5-9.0
	Total Suspended Solids	mg/l	22.4	IS 3025 PART 17	100	600	200
Chemical	Total Ammonical Nitrogen as N	mg/l	1.0	IS 3025	--	--	--
	Total Kjeldahl Nitrogen as N	mg/l	1.3	IS 3025	--	--	--
	Phosphates as PO ₄	mg/l	0.10	IS 3025	--	--	--
	Iron as Fe	mg/l	0.26	IS 3025	--	--	--
	Oil & Grease	mg/l	2.4	IS 3025 PART 39	10	20	10
Remarks: The no. of parameters tested is 12 only. The report is issued subject to the terms & conditions as mentioned over leaf.							
Chemist					Authorized Signatory		

 Reviewed by Sign : 
 Designation : Quality Analyst

 Issued by Sign : 
 Name : Dilip Thakur
 Designation : Technical Manager


QUALITY LAB is a trademark and fully owned unit of Quality Analyst & Labs Pvt. Ltd.
 Office : 382, Vardhman Charva Plaza-S, Plot No. 20, KP Block Commercial Centre, Pitam Pura, New Delhi-110088
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 Exclusive representatives in India for Sons Aqua, Kaerfingshagen No. 7349, OPPDAL, Norway
 Exclusive representatives in India for Femko Technical Control and Certification Ltd., Izmir, Turkey for CE Marking



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Lab Tel.: 0124-4384390-1
24x7 Customer Care : 9312430446
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CIN : U85195DL2007...121385
23 Years of Analytical Experience

Test Report

Quality Standard		Parameters as desired					
Issued to	-	QRG Medicare Ltd, Sector 16, Faridabad					
Kind attn.	-	Mr.					
Analysis no.	-	23061906					
Nature of Sample	-	Waste Water Sample marked ETP Inlet					
Sample received on	-	19th June 2023					
Report Date	-	24th June 2023					
Analysis Dates	-	19th June 2023 to 24th June 2023					
Sample Receipt	-	Picked by Lab					
Sample Packing	-	Pet Bottle					
Sampling Method	-	Grab Sampling					
	PARAMETER	UNITS	RESULTS	TEST METHOD			
					INLAND SURFACE	PUBLIC SEWER	LAND FOR IRRIGATION
General	Color	Hazen	200	IS 3025 PART 4	N.S	N.S	N.S
	Odor	Unit Less	Septic	IS 3025 PART 5	N.S	N.S	N.S
Organics	Chemical Oxygen Demand	mg/l	368	IS 3025 PART 58	250	--	--
	BOD for 03 days at 27*c	mg/l	125	IS 3025 PART 44	30	350	100
Physical	pH	Unit Less	8.22	IS 3025 PART 11	5.5-9.0	5.5-9.0	5.5-9.0
	Total Suspended Solids	mg/l	177	IS 3025 PART 17	100	600	200
Chemical	Total Ammonical Nitrogen as N	mg/l	21	IS 3025	--	--	--
	Total Kjeldahl Nitrogen as N	mg/l	33	IS 3025	--	--	--
	Phosphates as PO4	mg/l	0.18	IS 3025	--	--	--
	Iron as Fe	mg/l	1.28	IS 3025	--	--	--
	Oil & Grease	mg/l	16	IS 3025 PART 39	10	20	10
Remarks: The no. of parameters tested is 12 only. The report is issued subject to the terms & conditions as mentioned over leaf.							
Chemist				Authorized Signatory			

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dilip Thakur
Designation : Technical Manager



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Exclusive representatives in South Asia for Green Seal, Inc., 10611, Connecticut Avenue, NW, Suite, 527, Washington, DC, USA

Exclusive representatives in India for Sens Aqua, Hæringstagen No. 7340, OPPDAL, Norway

Exclusive representatives in India for Femko Technical Control and Certification Ltd., Izmir, Turkey for CE Marking



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ISO 14001:2015 Certified
EIN : U85195DL2603PTC121385
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Certificate of Analysis

Quality Standard		Parameters as desired					
Issued to	-	QRG Medicare Ltd, Sector 16, Faridabad					
Kind attn.	-	Mr.					
Analysis no.	-	23061921					
Nature of Sample	-	Waste Water Sample marked STP Inlet					
Sample received on	-	19 th June 2023					
Report Date	-	26 th June 2023					
Analysis Dates	-	19 th June 2023 to 26 th June 2023					
Sample Receipt	-	Picked by Lab					
Sample Packing	-	Pet Bottle					
Sampling Method	-	Grab Sampling					
	PARAMETER	UNITS	RESULTS	TEST METHOD	LIMIT		
					INLAND SURFACE	PUBLIC SEWER	LAND FOR IRRIGATION
General	Color	Hazen	300	IS 3026 PART 4	N.S	N.S	N.S
	Odor	Unit Less	Septic	IS 3026 PART 5	N.S	N.S	N.S
Organics	Chemical Oxygen Demand	mg/l	523	IS 3026 PART 58	250	-	-
	BOD for 03 days at 27°C	mg/l	204	IS 3026 PART 44	30	350	100
Bacteria	Fecal Coliform	CFU/100ml	3600	IS 1622	-	-	-
Bio Assay	Survival of Fish after 96 hours	%	41	APHA	-	-	-
Physical	pH	Unit Less	7.45	IS 3026 PART 11	5.5-9.0	5.5-9.0	5.5-9.0
	Total Suspended Solids	mg/l	181	IS 3026 PART 17	100	600	200
	Total Dissolved Solids	mg/l	1983	IS 3026 PART 16	2100	2100	2100
Chemical	Oil & Grease	mg/l	11.2	IS 3026 PART 39	10	20	10
Remarks: The no. of parameters tested is 09 only. The report is issued subject to the terms & conditions as mentioned over leaf.							
Chemist				Authorized Signatory			

Reviewed by Sign :
Designation : Quality Analyst

Issued by Sign :
Name : Dilip Thakur
Designation : Technical Manager



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Certificate of Analysis

Quality Standard	Parameters as desired						
Issued to	- QRG Medicare Ltd, Sector 16, Faridabad						
Kind attn.	- Mr.						
Analysis no.	- 23061922						
Nature of Sample	- Waste Water Sample marked STP Outlet						
Sample received on	- 19 th June 2023						
Report Date	- 26 th June 2023						
Analysis Dates	- 19 th June 2023 to 26 th June 2023						
Sample Receipt	- Picked by Lab						
Sample Packing	- Pet Bottle						
Sampling Method	- Grab Sampling						
	PARAMETER	UNITS	RESULTS	TEST METHOD		LIMIT	LAND FOR IRRIGATION
					INLAND - SURFACE	PUBLIC SEWER	
General	Color	Hazen	15	IS 3025 PART 4	N.S	N.S	N.S
	Odor	Unit Less	Mild	IS 3025 PART 5	N.S	N.S	N.S
Organics	Chemical Oxygen Demand	mg/l	64	IS 3025 PART 58	250	--	--
	BOD for 03 days at 27°C	mg/l	17	IS 3025 PART 11	30	350	100
Bacteria	Fecal Coliform	CFU/100ml	09	IS 1622	--	--	--
Bio Assay	Survival of Fish after 96 hours	%	92	APHA	--	--	--
Physical	pH	Unit Less	7.43	IS 3025 PART 11	5.5-9.0	5.5-9.0	5.5-9.0
	Total Suspended Solids	mg/l	11.2	IS 3025 PART 17	100	600	200
	Total Dissolved Solids	mg/l	1966	IS 3025 PART 16	2100	2100	2100
Chemical	Oil & Grease	mg/l	0.50	IS 3025 PART 38	10	20	10
Remarks: The no. of parameters tested is 09 only. The report is issued subject to the terms & conditions as mentioned over leaf.							
Chemist	Authorized Signatory						

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dilip Thakur
Designation : Technical Manager



QUALITY LAB is a trademark and fully owned unit of Quality Analyst & Labs Pvt. Ltd.

Office : 382, Vardhman Charva Plaza-5, Plot No. 20, KP Block Commercial Centre, Pitam Pura, New Delhi-110088

Exclusive representatives in South Asia for Green Seal, Inc., 1001, Connecticut Avenue, NW, Suite, 827, Washington, DC, USA

Exclusive representatives in India for Sens Aqua, Næringsveien No. 7340, ØSPDAL, Norway

Exclusive representatives in India for Penko Technical Control and Certification Ltd., Izmir, Turkey for CE Marking

DG Details				
S. No.	DG specification	Make	Location	Nos
1	DG 1010 KVA	Cummins	Near Utility Block	2
2	DG 750KVA	Cummins	Near Utility Block	1



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA

Website - www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
 Telephone No. - 0172-2577870-73

No. HSPCB/Consent/ : 2805715FDBDCTE.1434445

Dated: 16/01/2015

To

M/s : VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE
 LIMITED
 PLOT NO 1, SECTOR 16, FARIDABAD
 FARIDABAD
 121001

Sub. : Issue of Consent to Establish from pollution angle.

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.04.83 sanction to the issue of "Consent to Establish" with respect to pollution control of Water and Air is hereby accorded to the unit VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED, for manufacturing of HEALTHCARE SERVICES, with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 208 KL/Day i.e 135.0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 73.0 KL/Day for Domestic and the same should not exceed
2. The above "Consent to Establish" is valid for 24 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.

9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in a residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in a residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution Control Board and Haryana State Pollution Control Board.
14. That if the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owning and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

Specific Conditions

Other Conditions :

1. The NOC is granted for establishing the unit on land allotted by HUDA as per documents submitted.
2. The unit will comply all the provisions of HWM Rules to manage and disposal of Hazardous waste and used/spent oil will be sold only to authorized recyclers / Rerefiners of used oil .
3. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules,1986. .
4. unit will provide adequate effluent treatment plant and Sewage Treatment plant as proposed to meet the prescribed standards under EP Rules,1986.
5. The unit will not use any source of air emission except DG sets.
6. Unit will utilize their treated effluent as proposed by unit.
7. Unit will comply with the provisions of Bio-medical waste (M&H) Rules,1998.

*Senior Environmental Engineer I, HQ
For and on behalf of chairman
Haryana State Pollution Control Board*

—It is system generated certificate no signature is required—



HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-

hspcbrofr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 329986521FDBDCTO13004364

Dated:23/07/2021

To.

M/s :VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED
PLOT NO 1, SECTOR 16, FARIDABAD

Subject: Grant of consent to operate to M/s-VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED.

Please refer to your application no. 13004364 received on dated 2021-06-23 in regional office Faridabad. With reference to your above application for consent to operate, M/s. VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED is here by granted consent as per following specification Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2021 - 31/03/2026
Industry Type	Health Care Establishments (as defined in BMW rules) having waste water generation less than 100 KLD without incinerator
Category	ORANGE
Investment(In Lakh)	17267.949
Total Land Area(Sq. meter)	20028.65
Total Builtup Area(Sq. meter)	39261.82
Quantity of effluent	
1. Trade	20.0 KL/Day
2. Domestic	73.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Public Sewer after treatment through STP
2. Trade	Public Sewer after treatment through ETP
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. oil & grease	10 mg/l
5. sulphide	2 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l

3. TSS	100 mg/l
4. oil & grease	10 mg/l
Number of stacks	3
Height of stack	
1. stack attached to 1010 kva dg set	3 meter
2. stack attached to 1010 kva dg set	3 meter
3. stack attached to 750 kva dg set	3 meter
Emission parameters	
1. NA	
Product Details	
1. 325 Nos. of Beded Hospital	Numbers/ day
Capacity of boiler	
1. na	Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Diesel	0.7 Kl/day
Raw Material Details	
medicines and consumable for health care services	Metric Tonnes/Day

*Regional Officer, Faridabad
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply

with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically-lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will submit the analysis reports from all sources as applicable, before 30th June every year and will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986.
2. The unit will submit the Annual Report under HWM Rules by 30th June and Environment Statement by 30th September every year.
3. Unit will submit fresh balance sheet/ CA certificate regarding capital investment cost of the unit on land, building, plant and machinery without depreciation and will also deposit balance consent fee if any found due as per latest balance sheet/ CA certificate, by 30th September every year.
4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
5. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/recyclers / Refiners of hazardous waste.
6. Unit will apply for authorization under HWM Rules immediately and will submit request for

sample collection after stabilization of STP/ETP within 3 months if applicable.

7. If, in future at any stage requirement/need of balance fees arises unit will be liable to pay the same, failing which the CTO/Authorization so granted will be revoked automatically.

8. The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc.

9. This CTO is prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions/conditions of CTO, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to operate so granted shall be revoked automatically without giving any notice.

10. Unit will liable to pay environmental compensation at any stage imposed by the Board.

11. Unit will installed only PNG-fired dg sets, if required.

Smita
Kanodia

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Smita Kanodia
Date: 2021.07.23
21:10:21 +05'30'

Regional Officer, Faridabad

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD
 Faridabad Sec-16-A, Opp. Hemo Apartment, Faridabad Ph. 0129-2325315(O)
 Email: hspcb2017@gmail.com



No. HSPCB/BMW/2021-2022

Dated 13/07/2021

Authorization No. BMW11FD0013030506

Application No.

13030506

Date of Submission 12/06/2021

Sub: Renewal of Authorization under Bio Medical Waste Management Rules, 2016.

Y. MA - VIVEKANAND ASHRAMA PROJECT NAME CRO MEDICARE LIMITED as occupier or operator of the facility located at PLOT NO 1, SECTOR 16, FARIDABAD, is hereby granted an authorization for Generation, Segregation, Storage

Z. MA - VIVEKANAND ASHRAMA PROJECT NAME CRO MEDICARE LIMITED is hereby authorized for handling of Bio-medical Waste as per the capacity given below.

(i) Number of beds of ICPE: 305

(ii) Number of all types facilities covered by CBMWTE: 05

(iii) Installed treatment and disposal capacity: Kg/Day

(iv) Area or distance covered by CBMWTE: 05

(v) Quantity of Bio-medical waste handled/ stored or disposed: 05

Category	Type of Waste	Quantity Generated or collected in Kg/day
Yellow	a) Human Anatomical Waste	15
	b) Animal Anatomical Waste	
	c) Sewage Waste	
	d) Expectorator, Throat/Ear/Media/Spec	
	e) Human Solid Waste	
	f) Chemical Solid Waste	
Red	g) Used and unused sharps, needles, syringes, contaminated with Blood or Body fluid	58
	h) Microbiology, Bacteriology and other clinical laboratory waste	
White (infective SW)	Waste sharps including Metals	18
Blue	Glassware	4
	Metals, Plastics, Inertials	

3. This authorization shall be in force for a period of 01/01/2022 to 31/03/2024 Year from the date of issue.

4. This authorization is subject to the condition, stipulations and all such other conditions as may be specified in the rules for the time being in force under the Environment Protection Act, 1986.

TERMS & CONDITIONS OF AUTHORISATION:

1. The occupier shall comply with the provisions of Bio-Medical Waste Management Rules 2016 notified under No. S.O. 1334/E dated 12th July 2016.
2. Bio-Medical Waste shall be treated & disposed off in compliance with the standards prescribed in Schedule I.
3. Every occupier whose activities shall adhere in accordance with the rules shall maintain treatment, bio-medical waste treatment facilities like incinerator, autoclave, autoclave system for the treatment of the waste at a common waste treatment facility or any other waste treatment facility.
4. Bio-Medical Waste shall not be mixed with any other waste.
5. Bio-Medical Waste shall be segregated into colour coded bags of appropriate generation with Schedule-II print to its surface, transportation containers shall be secured. The containers shall be labelled according to Schedule II.
6. If a container is transported from the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises, the container shall bear from the label prescribed in schedule II, also carry information according to Schedule IV.
7. Notwithstanding anything contained in the rules, 1986 or rules made under, untreated Bio-Medical Waste shall be transported only in such vehicles as may be notified to that effect by the competent authority as specified by the Govt.
8. No one shall transport waste in private vehicles having a period of 24 hours.
9. Every authorized person shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal of Bio-Medical Waste in accordance with these rules & any legislative issued.
10. All records shall be subject to inspection & verifications by the prescribed authority at any time.
11. Suitably designed poles for storage of needles, syringes, etc. shall be provided with the incinerator or autoclave, as per government layout.
12. Waste to be incinerated shall not be unwisely mixed with any chlorinated disinfectants.
13. Chlorinated plastics shall not be used and their use in instruments shall be limited with the regulatory quantities as defined under the Hazardous Waste Management Rules, 2016.
14. Only low sulphur fuel like L.D-Oil, S.F.S/Diesel shall be used as fuel to the incinerator.
15. Occupier will comply all direction for generation, collection, reception, storage, transportation, treatment, disposal as per Bio-Medical Waste Management Rules 2016 & will ensure that there is no adverse effect to human & environment.
16. The occupier will segregate the Bio-Medical Waste at the point of generation in accordance with its special-II of Bio-Medical Waste Management Rules, 2016.
17. The authorized waste disposal having proper disposal systems for Bio-Medical Waste.
18. The unit shall maintain a log Book for suggestion collection of Bio-Medical Waste at the source (if a ready) and also for each category of waste like incineration, autoclave or landfill etc.
19. The yellow Bags should be non chlorinated bags.

20. The every occurrence will also submit the copy of agreement every year before 30th April from any authorized services provider

Specific Conditions

General Deficiencies

1. The HCF will adhere the BMW Rules.
2. The HCF will segregate the biomedical waste properly and dispose safely to CBMWTF.
3. The HCF will submit annual report every year as per BMW Rules.
4. The HCF will renew agreement with CBMWTF for disposal of BMW and submit in the office in hard copy every year.
5. HCF will apply for renewal of Authorization under BMW Rules as per direction of NSPCB in future with same ID.
6. HCF will provide the BAR CODING as per guidelines.
7. The HCF will apply for consent to operate.
8. Unit will discharge domestic effluent in public sewerage treatment with 10% Hypochlorite solution.

MARYANA SIA

Smita

Karnataka

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DN: cn=Smita Karnataka, o=MARYANA SIA

Regional Officer, Perishod
Haryana State Pollution
Control Board.

Application no. :13751961
 Industry id: 18FDBD73369
 Date: 07/08/2021



Haryana State Pollution Control Board

Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)

Email:- hspcbrofr@gmail.com



No. :HWM/FDBD/2021/13751961

DT: 07/08/2021

To

M/s GUJARAT ENVIRO PROTECTION AND INFRASTRUCTURE (HARYANA) PVT. LTD.
 PALI MOHABBATABAD STONE CRUSHER ZONE
 Faridabad I

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

- Reference of application:13751961 dated: 07/08/2021
- ASHWANI KUMAR of GUJARAT ENVIRO PROTECTION AND INFRASTRUCTURE (HARYANA) PVT. LTD. is hereby granted an authorization for generation, storage on the premises situated at PALI MOHABBATABAD STONE CRUSHER ZONE

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Agreement ith M/s Satyam Petro Chemical	0.2 KL/Annum
2	Hazardous waste treatment processes, e.g. pre-processing , incineration and concentration, Sludge From wet scrubbers	unit itself is a CHWTF	2 T/Annum
3	Hazardous waste treatment processes, e.g. pre-processing , incineration and concentration, Ash from incinerator and flue gas cleaning residue	unit itself is a CHWTF	550 T/Annum
4	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment	unit itself is a CHWTF	2.5 T/Annum

- The authorization shall be valid for a period of 01/10/2021 to 30/09/2026
- The authorization is subject to the following general and specific conditions :-

Application no. :13751961
 Industry id: 18FD093369
 Date: 07/08/2021

- (i) 1. The unit will submit the analysis reports of trade effluent/air emissions/ noise, from all sources as applicable, before 30th June every year and will keep all parameters with in standards prescribed under Environment (Protection) Rules, 1986.
 2. The unit will submit the Annual Report under HWM Rules by 30th June.
 3. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
 4. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF /recyclers/Refiners of hazardous waste.
 5. Unit will submit copy of manifests of lifting waste to this office.
 6. Unit will renew the agreement before expiry of same.
 7. Unit will generate HW manifest through HROCCMS.
 8. Unit must have a valid CTO, in case of failure this authorization granted will be considered as null and void.
 9. 1. Unit will not entertain any request for lifting of waste except received through Hazardous Waste Manifest Tracking, Module on live at HROCCMS.NIC.IN for tracking of Hazardous Waste for units. CHWTDF shall be sole responsible for improper handling of Hazardous waste.

Regional Officer Faridabad
 For Haryana State Pollution Control Board

Conditions of Authorization:

- HARYANA STATE
1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
 3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
 4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
 5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
 7. An application for the renewal of an authorization shall be made as laid down under these Rules.
 8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
 9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
 10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

Smita Kanodia
 Digitally signed by Smita Kanodia
 Date: 2021.08.07 17:40:13 +05'30'
 Regional Officer Faridabad
 For Haryana State Pollution Control Board

Application no. :13751961

Industry id: 18FDBD73369

Date: 07/08/2021





हरियाणा HARYANA

K 606900

THIS Agreement is made at Faridabad on this 21st day of December 2022

BY AND BETWEEN

Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd., a company incorporated and registered under the provisions of the Companies Act, 2013 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigarette Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) (hereinafter referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the FIRST PART

AND

M/s. ARK Medicare Limited which is a Company / Partnership Firm / Proprietary Concern duly incorporated under the provisions of Companies Act 1965 located at Plot no 1 Sector 16 Faridabad Haryana - 121002 and having its registered office at Plot no 221, Off Panchsmit rylaw, of Sushil Road, Iola (hereinafter referred to as The Client which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the SECOND PART.

Recitals

WHEREAS Haryana Environmental Management Society (HEMS), a society registered under the Societies Registration Act, 1860 having its registered office at SCO 45, 1st floor, Sector -31, HUDA Market, Gurgaon, Haryana acting as a nodal agency of the Government of Haryana has awarded the work to a Consortium of Members led by Gujarat Enviro Protection & Infrastructure Ltd. (GEPIL) for development and operation of a Hazardous Waste Management Facility (HWM Facility) at Village Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad, Haryana on the leasehold land as per Lease Agreement executed between HEMS and Municipal Corporation, Faridabad (MCF) on 19th April 2005.

For Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)

Director/Authorised Signatory

SIGNED for & on behalf of Client



105

AND WHEREAS the Consortium of Members led by GEPIL have formed a Special Purpose Vehicle ("SPV") called Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd. (GEPIL (Haryana)) to develop, operate and maintain the said Hazardous Waste Management Facility at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana through an Agreement executed between HEMS, GEPIL (Haryana) and GEPIL, Surat on 30th June 2005.

AND WHEREAS the Party of the First Part is inter alia engaged in the business activities of development, operations and maintenance of infrastructure projects for hazardous waste management as specified in Hazardous Waste (Management and Handling) Rules, 1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments (hereinafter referred to as "The Rules") and has been given authorization by Haryana State Pollution Control Board (HSPCB) to set up an Integrated Common Hazardous Waste Treatment, Storage & Disposal Facility (TSDF) at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the Second Part is generating hazardous waste and has approached the Party of the First Part for managing and disposing off its Hazardous Waste as per applicable rules since the Party of the First Part has set up the said facility at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the First Part has agreed to accept Hazardous Waste generated by the Party of the Second Part for collection, transportation, storage, treatment and disposal on the mutually agreed terms and conditions stated hereunder.

THIS DEED THEREFORE WITNESSES AS FOLLOWS:

1. **DEFINITIONS AND INTERPRETATIONS**

- 1.1 "TIME" shall be stated in Hours and shall mean Indian Standard Time.
- 1.2 "DAY" means a period of twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.
- 1.3 "WEEK" means a period of seven (7) consecutive days beginning from a day.
- 1.4 "MONTH" means a period beginning at 08.00 hours on the first day of Calendar Month and ending at 08.00 hours on the first day of succeeding Calendar Month.
- 1.5 "YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day.
- 1.6 "FINANCIAL YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day. It starts from 1st day of April month of the year and ends on 31st day of March month of next year.
- 1.7 "ACTIVE TERM" means the term during which GEPIL (Haryana) shall receive, for Gujarat, Haryana, India, more, treated, recycle, recover and dispose of the hazardous waste at the TSDF site as per authorization granted by the HSPCB.

Director/Authorised Signatory
SIGNED for & on Behalf of GEPIL (Haryana)

SIGNED for & on behalf of Client



- 1.8 "FORCE MAJEURE" means any event or circumstance or combination of events or circumstances beyond the reasonable control of either party (the "Affected Party") and such event or circumstance cannot by exercise of reasonable diligence be prevented or cause to be prevented; cannot, despite the adoption of reasonable precautions or alternative measures (where sufficient time to adopt such precautions or alternative measures before the occurrence of such event or circumstance is available) be prevented; and which materially and adversely affects such party's performance of its duties and obligations under this Agreement.
- 1.9 The headings of or title to the Clauses in this Agreement shall not be deemed to be a part thereof or be taken into consideration in the interpretation or construction thereof.
- 1.10 Words imparting the singular only also include the plural and vice versa where the context so requires.
- 1.11 "TSDF" means Treatment, Storage & Disposal Facility operated by GEPIL (Haryana) located at Village Pali, Near Pali Mohabatnabad Stone Crusher Zone, Faridabad, Haryana
- 1.12 HSPCB means Haryana State Pollution Control Board, CPCB means Central Pollution Control Board and MoEF means Ministry of Environment and Forests.
- 1.13 "Client" means a Company / Partnership Firm / Proprietary Concern / Co-operative Society, AGP etc which generates hazardous wastes as defined in the Hazardous Waste (Management & Handling Rules)1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments.

2. PERIOD OF AGREEMENT

- 2.1 The present Agreement shall remain in force for the Active Term of Five years from date of 28th November 2022. Agreement whichever is earlier unless terminated earlier due to any of the reasons mentioned in this Agreement.
- 2.2 GEPIL (Haryana) will issue a Registration Certificate valid for 5 years effective from 28th November 2022. The registration shall need to be renewed including execution of fresh Agreement by the Client at least three months before the expiry of the current Agreement.

3. TERMINATION OF AGREEMENT

- 3.1 Both the Parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities:
- On expiry of Authorization granted to the Client and the same having not been renewed by the Client or of the same having not been granted by Haryana State Pollution Control Board (HSPCB).
 - On expiry of HEMS membership and the same having not been renewed by the Client or of the same having not been granted by HEMS.
- 3.2 This AGREEMENT can be terminated by the Client after giving a written Notice of at least 30 days to the other party. The provision relating to minimum charges shall be applicable, during the notice period in accordance with Clause 10.2.

SIGNED for & on Behalf of GEPIL (Haryana)

SIGNED for & on behalf of Client



- 3.3 Both the Parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventualities, it will be the sole responsibility of the Client to handle, treat and dispose off its Hazardous Waste in accordance with the relevant provisions of law.

4. REGISTRATION

- 4.1 The Client shall pay non refundable charges of ₹ 1000=00 (Rupees One Thousand Only) towards Registration every five years.
- 4.2 The Client shall pay non refundable charges of ₹ 8000=00 (Rupees Eight Thousand Only) towards Finger Printing Analysis of the waste to be conducted by GEPIL (Haryana) for waste characterization.
- 4.3 After having registered, if the registration is terminated within the validity period of the present Agreement because of any reason stated in this Agreement, then in that event, the registration can be revived on payment of non-refundable re-registration charges of ₹ 500/- (Rupees Five hundred only). Such re-registration shall be valid till the expiry of the last Registration Certificate.
- 4.4 The registration under this Agreement is not transferable in any manner whatsoever.

5. TREATMENT & DISPOSAL CHARGES

- 5.1 The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable under this Agreement for different types of wastes generated by the Client are as follows:

Sr. No.	Type of Wastes	Treatment and Disposal Charges (₹ Per MT)	Quantity (In MT)
1	ETP Sludge	21,111/-	0.500
2			
3			
4			
5			
6			
7			

(Attach sheets in case of more types of wastes)

- 5.2 GEPIL (Haryana) shall charge the Client towards treatment & disposal based on weighment to be done at the TSDF site. If the Weigh Bridge at the site is not working, it will be weighed at an outside Weigh Bridge approved by GEPIL (Haryana).
- 5.3 The rates specified in Schedule I to this Agreement are based on general characteristics of the specified type of waste. In case any waste of the Client that

For Gujarat State Road and Infrastructure (Haryana) PVT. LTD.
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either does not fall under the mentioned categories or requires special type of treatment before or after disposal, the Client agrees to pay the rates for the same which shall be fixed on case to case basis depending upon the characteristics of the waste & treatment required in consultation with HEMS.

6. TRANSPORTATION CHARGES

- 6.1 The Client has requested GEPIL (Haryana) to provide NIL numbers of storage containers of NA capacity each to avoid frequent transportation. GEPIL (Haryana) has agreed to provide the said containers in consideration of which the client has agreed to pay ₹. NA (Rupees NA) as interest free security deposit to GEPIL (Haryana). The Client shall be responsible for the security and upkeep of as well as any damage caused to the container while it is lying at the premises of the Client.
- 6.2 M/s. GEPIL (Haryana) shall provide the fleet of waste transport vehicles of different capacities duly authorized by HSPCB. As per the requirements of the Client, lowest capacity vehicle for transporting its Hazardous Waste on full vehicle load basis to the TSDF Site shall be sent by GEPIL (Haryana) at the cost of the Client.
- 6.3 The Transportation Charges for transportation of waste from location of Client to the TSDF site are mentioned in Schedule II to this Agreement.
- 6.4 The Transportation Charges applicable under this Agreement at the current rates, excluding taxes, are ₹. (AS PER SCHEDULE -2) per km per MT Taxes, as applicable, are payable extra.

7. REVISION OF CHARGES

- 7.1 The Client covenants that various notified charges like Treatment & Disposal Charges, Transportation Charges etc and any other unforeseen charges under this Agreement for its Hazardous Waste shall be subject to revision and inclusion during the currency of this Agreement in consultation with HEMS, as and when such revision is called for due to any reason whatsoever. GEPIL (Haryana) shall inform the Client about such revisions in advance through a separate letter.
- 7.2 All Government, municipal, panchayat taxes, duties, levies, octroi, tolls, service tax etc., as applicable from time to time, related to transportation, treatment, storage, disposal and other services rendered under this Agreement shall be borne by the Client. In case the same are paid by GEPIL (Haryana), the Client shall reimburse the amount thereof to GEPIL (Haryana).
- 7.3 Service Tax or any other existing taxes as applicable presently on services related to disposal of hazardous waste have to be paid by the client.
- 7.4 All disposal charges are subject to annual upward revision effective From 1st April Every year at the rate of 4%.

8. OBLIGATIONS OF THE CLIENT

- 8.1 While entering into the present Agreement with GEPIL (Haryana), the Client shall submit the categories of Hazardous Waste along with the quantity and its desire to dispose off the same by GEPIL (Haryana). The said categories of Hazardous Waste shall be as per the parameters specified in the Schedules of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016, as amended from time to time.

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Director/Authorized

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- 8.2 The Client shall get the Authorization from HSPCB permitting the Client to send its Hazardous Waste to the TSDf Site for treatment and disposal and that it shall be the responsibility of the Client to get the same renewed from time to time, failing which GEPIL (Haryana) reserves its right to repudiate the present Agreement under intimation to HSPCB and HEMS.
- 8.3 The Client shall make all the proper, necessary and adequate arrangement for keeping production records and the Hazardous Waste generated from these processes. The Client shall provide relevant and correct information with respect to process, waste quantity and characteristics (physical & chemical), nature and toxicity of waste as and when asked for by GEPIL (Haryana). This information may be forwarded to HSPCB / CPCB / MoEF/ any other Statutory Authority, if asked for.
- 8.4 The Client shall be required to maintain the record of Hazardous Wastes generated, stored and sent for treatment and disposal to GEPIL (Haryana). The records so maintained shall be subject to cross check and physical verification by authorized representative of GEPIL (Haryana) through visit to Client's premises.
- 8.5 GEPIL (Haryana) reserves right to reject collection of the hazardous waste spilled over the ground and containers whose exteriors are soiled by spillages. The Client shall locate the storage facility in such a way so that the same shall be accessible to the waste transport vehicles of GEPIL (Haryana).
- 8.6 **Dispatch and Detention of Transport Vehicle**
- i. The Client is required to intimate GEPIL (Haryana) when it has minimum one vehicle load of waste to be lifted, through letter / Fax / Email to send waste transport vehicle at least five days in advance from the date of collection.
 - ii. On arrival of the same at the Client's site, the Client shall be responsible for loading its Hazardous Waste into the said waste transport vehicle within three hours of arrival at the Client's site counting from the time of reporting at the security gate of the Client.
 - iii. If the detention of the said waste transport vehicle at the Client's site exceeds the time limits stipulated in Schedule II to this Agreement, there shall be levied detention charges at the rates as mentioned in Schedule II to this Agreement. The Client may detain the vehicle for a maximum of six hours including time stipulated for loading.
 - iv. In case, for any reason, including detention for more than six hours, the vehicle is sent back to GEPIL (Haryana) without giving the waste even after having been requisitioned by the Client, the Client shall pay the transportation charges for the full capacity load of the vehicle.
- 8.7 Before the Hazardous Waste is loaded into the waste transport vehicle and dispatched to TSDf site, the Client shall ensure that the said waste is packed in a manner suitable for transportation and that the said packed waste withstands physical and climatic conditions and does not result in any kind of leakage, spillage and accident etc causing adverse impact on health and environment.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Assistant


ORG MEDICARE LIMITED

SIGNED for & on behalf of Client

8.8 If and when an accident occurs while loading Hazardous Waste at the Client's site, the Client shall immediately report the same to HSPCB and other authorities as per the Rules and also to GEPIL (Haryana).

8.9 **Rejection of Waste**

- i. The Client agrees to maintain waste characteristics close to Finger Print Analysis Report of the waste (attached as Schedule III to this Agreement). In case of variation of over 5% in waste characteristics mentioned in the said Schedule, the Client covenants to pay the revised treatment and disposal charges determined for its specific waste type and characteristics failing which the Client shall accept the hazardous waste back at its own cost in accordance with Clause 8.9 (ii) and 8.9 (iii).
- ii. The Client shall be required to accept Hazardous Waste back and bear the cost of return transportation of full vehicle load, if the same is rejected by GEPIL (Haryana) due to any of the following reasons:
 - a) The variation in waste characteristics is beyond 5%.
 - b) The wastes contain unacceptable wastes types as listed under Clause 9.2.
- iii. If the Client fails to do so within 2 days of reporting the matter, its registration will be terminated with intimation to HEMS. In the event of waste rejection, the Client shall be totally responsible and liable for any consequence arising thereof and GEPIL (Haryana) reserves all rights to take any suitable actions under the law.

8.10 During wet period of monsoon season, Hazardous Waste may not be accepted at the TSDF Site. During this period Client is required to make a provision to store its Hazardous Waste for a minimum period of four months, as per the requirement of HSPCB.

8.11 GEPIL (Haryana) may request the Client, under intimation to HEMS, to provide any additional information, as may be required, for treatment and disposal of waste or as asked for by HSPCB / CPCB / MOEF / any other Statutory Authority. The Client shall send the said information to GEPIL (Haryana) at least two days before the scheduled time, if specified by the information seeking authority else within two weeks time.

8.12 The Client shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules as amended from time to time as also with the conditions of the present Agreement and that any breach committed thereof shall render the Client not eligible for disposing of its Hazardous Waste in TSDF site.

8.13 The Client shall not claim any right, interest or privilege in or in relation / connection with Hazardous Waste accepted at the TSDF site.

8.14 In case of any change in constitution of firm or company or proprietary concern, company name, products or quality and/or production rate of products or waste quantity or characteristics, the Client shall intimate GEPIL (Haryana) by written notification by registered letter / speed post / courier prior to proposed date of change and get its waste Finger Printing Analysis done again, where ever required in accordance with Clause 4.2.

For GEPIL (Haryana) Pvt. Ltd.
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorized Signatory

SIGNED for & on behalf of Client



9. QUALITY

- 9.1 The Client hereby covenants to ensure that its Hazardous Waste shall, under all circumstances, conform to the norms specified by HSPCB and as prescribed under the provisions of law for the time being in force.
- 9.2 The Client agrees not to send the following type of wastes which could be detrimental to the environment, safety of the facility and to the persons handling it in any manner:-
- i. Wastes containing explosive substances (An explosive substance is a solid or liquid substance (or mixture of substances) which is, in itself, capable by chemical reaction of producing gas at such a temperature and pressure and at such a speed as to cause damage to the surroundings.)
 - ii. Waste which has an obnoxious odour.
 - iii. Waste which is flammable (Flash point below 65°C)
 - iv. Waste which contains shock sensitive substances (Shock sensitive refers to the susceptibility of a chemical or substance to rapidly decompose or explode when struck, vibrated or otherwise agitated.).
 - v. Waste which contains volatile substance of significant toxicity.
 - vi. Wastes containing Radio active substances

10. QUANTITY

- 10.1 Subject to the conditions mentioned under Clause 3.2, the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of ----- MT per day and 0.500 MT per annum, which will be called the Contracted Quantity.
- 10.2 If the Client wants to send the requisite Hazardous Waste less than 90% of the aforesaid Contracted Quantity, then in that event, the Client can request GEPIL (Haryana), along with necessary justifications, for change in its Contracted Quantity twice in a year by providing at least three months notice. The client shall still be liable to pay to GEPIL (Haryana) for the Minimum Quantity i.e. 90% of the Contracted Quantity till the expiry of three months notice period. The receipt of waste shall be monitored by GEPIL (Haryana) on quarterly basis and charges for deficit, if any shall be billed accordingly. In case of Force Majeure conditions at the Client's premises leading to reduction in annual waste generation, the liability to pay for minimum quantity shall be waived for the period of Force Majeure.
- 10.3 If the Client exceeds the annual Contracted Quantity of Hazardous Waste for disposal, then in that event Client covenants to increase the security deposit accordingly as per Clause No. 11.1.

11. BILLING AND PAYMENT OF CHARGES

- 11.1 The Client shall effect arrangement to make the payment of interest free Security Deposit of ₹ 14,00,000/- (Rupees fourteen thousand five hundred

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Director/Authorized Signatory

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- thirty nine. Only) equivalent to Treatment & Disposal Charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the Transportation, Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other / pending claims of GEPIL (Haryana) against the Client, if any.
- 11.2 In case of insufficient balance (Security Deposit) in the Client's account, GEPIL (Haryana) shall not send the waste collection vehicle.
- 11.3 GEPIL (Haryana) shall raise the bill against each waste disposal consignment (towards Transportation, Treatment & Disposal Charges) within three days of receipt of the waste at the TSDF Site. The client shall pay the bill within 30 days from the date of issue of bill.
- 11.4 The Client shall, upon receipt of the bill from GEPIL (Haryana), make full payment on or before the due date mentioned in the bill. In case of delayed payment by the Client, interest at the rate of 15% per annum shall be charged by GEPIL (Haryana) on delayed payments.
- 11.5 In case of default / dishonor in payment, GEPIL (Haryana) shall give seven days notice to Client, with information to HEMS, for settlement of outstanding dues by effecting the payment through DD/pay order along with interest else the Registration of Client shall be cancelled.
- 11.6 In the event of cancellation of Registration due to reasons mentioned under Clause 11.5, the client can re-register upon payment of balance dues along with interest through DD / Pay order apart from non-refundable re-registration charges in accordance with Clause 4.3.

12. DEFAULT

- 12.1 If the Client fails and /or defaults in the discharge of any of his obligation under the present Agreement, the GEPIL (Haryana) after serving seven days notice shall have discretion to (i) cancel the Client's Registration & refuse to accept Hazardous Waste of the Client for disposal, and (ii) notify to HEMS and HSPCB the name of the Client informing about such default.
- 12.2 In the event of Client committing any breach/violation of any condition of the present Agreement or any provision of Law / Act / Rules for the time being in force, GEPIL (Haryana) reserves its right to suspend / cancel the registration for such period as it deems fit with information to HEMS.
- 12.3 Where an offence under the Environment (Protection) Act 1986 or under the Rules framed thereunder, has been committed by the Client or is attributed to any negligence on the part of the Client which shall include its Director, Partner, Proprietor, Manager, Secretary, Officer etc. and if such Client is guilty of the offence or is liable to be prosecuted against and punished accordingly, no suit, prosecution or legal proceeding (s) shall lie against GEPIL (Haryana) for the offence committed by the Client.
- 12.4 GEPIL (Haryana) reserves its right to issue a show cause notice to the Client, with information to HEMS, if it is of the opinion that the Client has contravened the provisions of the present Agreement, requesting the Client to remedy the

For Gujarat Enviro Protection And
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Director/Authorized Signatory

SIGNED for & on behalf of Client



contravention within 15 days time. The said notice served shall specify the measures to be taken by the Client in remedying the said contravention.

13. INDEMNITIES

- 13.1 The Client shall be deemed to be in exclusive possession and control of the said Hazardous Waste and shall be fully liable and responsible for its arrangement, appurtenances and properties before completely loaded waste transport vehicle of GEPIL (Haryana) leaves the Client's premises.
- 13.2 Accordingly the Client hereby covenants and agrees to fully protect, indemnify and hold GEPIL (Haryana), its employees, agents and successors and assignees harmless against any and all claims, demands, action, suits, proceedings and judgment and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against successors and assignees or by third parties on account of damages or injury to property or persons or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtenances and properties of the Client.
- 13.3 It is also agreed by and between the Parties hereto that GEPIL (Haryana) is not and shall not be liable in any manner whatsoever due to any negligence and for any reason or otherwise of the Client, in disposing its Hazardous Waste at the factory site of the Client or at any other place.

14. FORCE MAJEURE

- 14.1 In case of any Force Majeure event at the site of the Client, GEPIL (Haryana) shall not be saddled with any liability contingent or otherwise but in that case, it shall be the sole liability of the Client.
- 14.2 In case of any environmental risk arising during the performance of this Agreement at the TSDF site either due to Force Majeure event or due to circumstances beyond the reasonable control of the parties hereto, neither of the parties shall be liable for the consequences arising there from.
- 14.3 Both the parties hereto agree that due to change in any laws related to waste disposal mechanism / criteria or due to any directive of any Court or Authority, if GEPIL (Haryana) is to incur any additional financial burden consequent upon any alteration and / or modification in respect of land-filled waste, then, in that case the Client shall be liable to contribute for the same in proportion to its disposal of Hazardous Waste quantity in TSDF site. The actual burden shall be determined in consultation with HEMS.
- 14.4 Both the parties hereto agree that in any event of there being order in form of any injunction, stay or otherwise from any Court, HSPCB or any other Authority stopping the functioning of the Site or otherwise whereby GEPIL (Haryana) becomes unable to accept Hazardous Waste of the Client, GEPIL (Haryana) shall not be responsible or made responsible and / or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the Client to get the needful done in respect of disposal of its Hazardous Waste.

For Gujarat Enviro Protection and
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on behalf of GEPIL (Haryana)
Director, Authority

SIGNED for & on behalf of Client



15. PREVIOUS CORRESPONDANCE

15.1 Save and except all discussions and meetings held and correspondence exchanged between GEPIL (Haryana) and the Client in respect of this Agreement and any decisions arrived at therein in the past and before coming into force of the present Agreement, no reference of such discussions with the Client for interpreting the present Agreement or otherwise shall be made. Whereas, Waste Data Sheet and Application Form, will be treated as part of this Agreement.

16. ARBITRATION

16.1 In case of any dispute or difference of opinion that may arise out of the present Agreement, the matter shall be settled by the parties by mutual negotiations to be concluded within 45 days from the date of intimation of existence of dispute or difference of opinion, as the case may be, by one party to the other party, failing which, the matter shall be settled through arbitration. Both the parties shall appoint an arbitrator each, and the two arbitrators so appointed, shall appoint the third arbitrator. The third arbitrator shall be the presiding arbitrator of the panel. The arbitration shall be as per the Arbitration & Conciliation Act, 1996. The venue of arbitration shall be Faridabad. The arbitration proceedings shall be recorded in English and the arbitration award shall be final and binding on both the parties.

17. LAWS GOVERNING THE AGREEMENT

17.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

18. AMENDMENTS:

18.1 GEPIL (Haryana) may, if required at any point of time make suitable change in the present Agreement in consultation with HEMS after serving a notice to the said Client.

For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorized Signatory

SIGNED for & on behalf of Client



19. JURISDICTION

19.1 Subject to the provisions of Clause 17 of this Agreement, the parties hereto mutually agree that the Civil Courts at Faridabad only shall have jurisdiction for all the disputes/differences arising out of this Agreement.

20. The addresses of the parties hereto, unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows:

- 1) M/s. Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd.
Reg. 370, S V P Road, Shop 8, Plot 384, Cigaretwala
Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas
Hospital, Mumbai (Maharashtra)
- 2)

IN WITNESS WHEREOF the parties hereto acting through their properly constituted representatives have set their hands to cause this Agreement signed and executed in their respective names and on their behalf.

For and on behalf of
GEPI (Haryana) Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

For and on Behalf of Client
(Sign And Stamp)

..... Director/Authorised Signatory
 Name : Mr. Ashwani Kumar
 Designation : (Site Head)
 Address : Gupil(Hr)

.....
 Name : *Rajiv Goyal*
 Designation : *Faculty Director*
 Address : *Faridabad*

Witness

Witness:

1.....
 Name : *Love Gauran*
 Designation : *Manager*
 Address : *Gupil*

1.....
 Name :
 Designation :
 Address :

2.....
 Name :
 Designation :
 Address :

2.....
 Name :
 Designation :
 Address :

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPI (Haryana)
Director

SIGNED for & on behalf of Client





Schedule - I

Rates for Landfill, Solidification & Stabilisation and Incineration (Effective From 01/04/2022)				
	Up to 400 MT	401 To 700 MT	701 To 1200 MT	Above 1200 MT
a. Fixed Landfill Charges (Rs. Per M T)	1815	1794	1773	1761
b. Solidification & Stabilisation Charges (Rs per M T)				
Waste : Additives				
1:0.10	2608	2396	2375	2347
1:0.20	3409	3242	3307	3272
1:0.30	4038	3962	3922	3882
1:0.40	4510	4422	4374	4332
1:0.50	4983	4887	4839	4784
1:0.60	5598	5489	5435	5374
1:0.70	6213	6083	6023	5961
1:0.80	6761	6626	6556	6489
1:0.90	7248	7105	7028	6961
1:1.00	7732	7576	7500	7419
c. Variable Incineration Charges (Rs. Per M T) - for a category of waste of a particular calorific value (in KCal/Kg) as per the ranges given below :				
Calorific value				
Upto 2500 KCal/kg	21111	20480	20271	19845
Greater than 2500 & up to 4500KCal/kg	17347	16826	16658	16308
Greater than 4500 KCal/kg	14522	14077	13932	13652

Notes:-

- The above rates are valid up to 31.03.2023. Thereafter the rates shall attract escalation @ 4% on annual basis.
- The above rates are for the specified type of waste. In case any waste that may require special treatment prior to its disposal, the rates for such waste shall be fixed on case to case basis depending on the characteristics of waste & treatment required in consultation with HEMS.
- The rates for solidification and stabilization are for the waste that requires additives up to 1:1.0 ratios. If the waste requires additives more than 1:1, the rates shall be charged depending on the quantity of additives required to be added & its bulking factor to be decided in consultation with HEMS.
- The rates of Solidification & Stabilization as well as rates for incineration include landfill charges. No extra charges will be levied for residue disposal landfill. We will charge 5% CRP charges on total invoicing as per HEMS guideline in case of secured landfill and Solidification & Stabilization.
- The above rates are exclusive of any statutory levies which will be payable extra.
- Process for printing of manifest @ Rs. 10/- for each.
- Further, the charges in respect of preprocessing process where ever applicable, remains unchanged and are as under:
 - Charges for de-watering/ drying @ Rs. 1000/- MT on Hazardous waste having moisture content more than 40%.
 - Charges for neutralization @ Rs. 1000/- MT on Hazardous waste having pH between 4 and 2 and greater than 12.
 - We will also be charging neutralization @ Rs. 2000/- MT on Hazardous waste having pH lesser than 2.

SIGNED for & on Behalf of GEPIL (Haryana)

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

Director/Authorised Signatory

SIGNED for & on Behalf of Client



Application no. :7867937
 Industry id: 13FDBB406145
 Date: 25/07/2020



Haryana State Pollution Control Board
 Regional Office ,Ballabhgarh Sec.16-A, Opp. Hewo Apartment, Faridabad Ph
 0129-2225314 Email:- hspcbrobr@gmail.com



No. :HWM/FDBB/2020/7867937

DT: 25/07/2020

To

M/s Satyam Petro Chemical
 P no-05, Sector-04, Faridabad
 Faridabad 2

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

1. Reference of application:7867937 dated: 25/07/2020
2. Rajiv Malik of Satyam Petro Chemical is hereby granted an authorization for generation, storage on the premises situated at P no-05, Sector-04, Faridabad

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	recycler	0.01 KL/Annu m

1. The authorization shall be valid for a period of 01/10/2020 to 30/09/2025
2. The authorization is subject to the following general and specific conditions :-
 1. The unit will submit the analysis reports of trade effluent/air emissions/ noise, from all sources as applicable, before 30th June every year and will keep all parameters with in standards prescribed under Environment (Protection) Rules, 1986.
 2. The unit will submit the Annual Report under HWM Rules by 30th June.
 3. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
 4. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/recyclers / Refiners of hazardous waste.

Regional Officer Ballabhgarh
 For Haryana State Pollution Control Board

Application no. 27867937
 Industry Id: 13FDDB406145
 Date: 25/07/2020

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

Dinesh
Kumar

Digitally signed by
Dinesh Kumar
Date: 2020.07.25
22:24:29 +05'30'

Regional Officer Ballabhgarh
 For Haryana State Pollution Control Board



HARYANA STATE POLLUTION CONTROL BOARD

Regional Office, Ballabgarh Sec.16-A, Opp.
Hewo Apartment, Faridabad Ph 0129-2225314
Email:- hspebrobr@gmail.com
E-mail: hspeb@hry.nic.in



No. HSPCB/Consent/: 2816720FDBBCTO7769746

Dated:21/07/2020

To.

M/s :Satyam Petro Chemical
P no-05, Sector-04, Faridabad

Subject: Grant of consent to operate to M/s Satyam Petro Chemical.

Please refer to your application no. 7769746 received on dated 2020-06-29 in regional office Ballabgarh. With reference to your above application for consent to operate, M/s Satyam Petro Chemical is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2020 - 30/09/2025
Industry Type	Reprocessing of used oils and waste oils
Category	RED
Investment(In Lakh)	25.0
Total Land Area(Sq. meter)	500.0
Total Builtup Area(Sq. meter)	300.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	sewer
2. Trade	0
Domestic Effluent Parameters	
1. BOD	0 mg/l
Trade Effluent Parameters	
1. BOD	0 mg/l
Number of stacks	1
Height of stack	
1. stack to heating cattle	30 mtr
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Recyclin of used oil and machine oil	12 Metric Tonnes/day

1. The applicants shall maintain good house keeping both within factory and in the premises. All those pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directives/orders issued by the Board in this consent order at all subsequent times without negligence of his/its part. The applicant/company shall be liable for such legal action against him as per provision of the law/fact in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPQB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material.

Terms and conditions

*Regional Officer, Ballabgarh
Haryana State Pollution Control Board.*

Capacity of boiler	1 na	0 Ton/hr
Type of Furnace	1. heating cattle	12 mt
Type of Fuel	1. Diesel	10 Kl/day
Raw Material Details		
waste oil and used oil		12 Metric Tonnes/Day

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will submit the analysis reports from all sources as applicable, before 30th June every year and will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986.

2. The unit will submit the Annual Report under HWM Rules by 30th June and Environment Statement by 30th September every year.

3. Unit will submit fresh balance sheet/ CA certificate regarding capital investment cost of the unit on land, building, plant and machinery without depreciation and will also deposit balance consent fee if any found due as per latest balance sheet/ CA certificate, by 30th September every year.

4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.

5. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/recyclers / Refiners of hazardous waste.

6. Unit will apply for authorization under HWM Rules immediately and will submit request for sample collection after stabilization of STP/ETP within 3 months if applicable. Dinesh Kumar

Kumar

Digitally signed
by Dinesh Kumar
Date: 2020.07.21
15:09:21 +05'10'

Regional Officer, Ballabgarh
Haryana State Pollution Control Board.



Indian-Non Judicial Stamp
Haryana Government



Date : 27/06/2023

Serial

Certificate No. E0272023F1823



Stamp Duty Paid : ₹ 101

GRN No. 104189456



Penalty : ₹ 0

(If any)

Deponent

Name : Org Medicare Limited

H.No/Floor : P/01no1

Sector/Ward : 16

Landmark : Na

City/Village : Faridabad

District : Faridabad

State : Haryana

Phone : 98*****91



Purpose : AGREEMENT to be submitted at X

The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <https://egranary.nic.in>



[Handwritten Signature]

For Satyam Petro Chemical

[Handwritten Signature]
Authorised Signatory

AGREEMENT

This agreement is made and executed at Faridabad, Haryana on 24th of August 2023.

BY AND BETWEEN

ORG Medicare Limited having its office at Plot No 1, Sector 16 Faridabad – 121002 and registered office at Plot No. 67/L, Opp. Panchamrut Bungalows, Nr. Shukan Mall, Off Science City Road, Sola, Ahmedabad – 380 060 hereinafter referred to as **"Marengo Asia Hospitals, Faridabad or Hospital"** (which expression shall, unless repugnant to the context and meaning thereof, include its successors-in-interest and permitted assigns) of the **FIRST PART**;

AND

SATYAM PETRO CHEMICAL, a proprietorship firm having its place of business at Plot No.-5, Sec.-4, Industrial Area, Ballabgarh, Faridabad - 121 004, Haryana (hereinafter referred to as **Service Provider** which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the **SECOND PART**.

"Service Provider" and **"MARENGO ASIA HOSPITALS, FARIDABAD"** are hereinafter collectively referred to as the **"Parties"** and individually as a **"Party"**, as the context may require.

WHEREAS, The First Party is running a state of art multi-specialty hospital in Faridabad, Haryana (**"Hospital"**).

AND WHEREAS, the Second Party has represented that they are the authorized, registered and licensed under State Pollution Control Board and have a cost effective mechanism to safely dispose generated waste oil and has offered to purchase the Used Lube Oil from the first party and First Party has accepted the offer of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS, it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS: -

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for buying used lube oil from First Party.
2. That Second Party will purchase the used oil from first party at rates mentioned in this agreement.



For Satyam Petro Chemical

Authorized Signatory

3. The Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable clarification of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of second Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of used oil at price indicated against each item hereunder.

THAT THE SCOPE OF WORK WILL BE AS UNDER:

1. That used oil will be collected by second party from the premises of the First Party. All equipment and manpower shall be provided by Second Party.
2. That the representative of the First Party and second party shall be present during the loading of the vehicle when used oil is taken by the Second Party.
3. That the first party shall facilitate for the gate pass for smooth entry/exit of vehicle of Second Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge for handling of different type of hazardous waste.
5. The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and necessary papers.
6. That the Second Party will ensure that before loading all hazardous waste containers are labeled as per applicable rules (as per form-8 of the rule).
7. That if any material is found to be taken out by Second Party except permitted than First Party have the sole right to cancel the agreement with immediate effect and necessary action will be undertaken against second party.

THAT THE SECOND PARTY UNDERTAKES AS UNDER:



For Satyam Petro Chemical

[Signature]
Authorised Signatory

1. That the Second Party represents that they have the license and specialization to handle Hazardous Waste, used oil and permission under Applicable Rules, i.e., Hazardous Waste (Management and Handling) Rules 1989 Amended 2016 (referred as Rules).
2. That the Second Party will ensure that the hazardous waste will be loaded and stored as per rules and copy of TERM card (as per Form-9 of the above mentioned Rule) be given to first party.
3. That the Second Party will procure and keep valid the consent from respective State Pollution Control Board (Form-2) and the approval of the disposal site from Ministry of Environment & Forest.
4. That the First Party will receive the 7 copies of manifest from the Second Party as per from 10 of the above mentioned rule.
 - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
 - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
 - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
 - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
 - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
 - Copy 6 (Blue) To be sent by the receiver to the sender.
 - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
5. That the Second Party undertakes to indemnify and keep indemnified the First Party in case of any misuse, mishandling, pilferage or spillover of the hazardous waste by the Second Party, its employee, agents and / or any Authorized person thereof resulting in any penalty, liability and damages under any rule, regulation, Acts, Notification imposed by the authority concerned.

PAYMENTS TERMS:

1. The rates for used oil, payable by Second Party shall be as follows:

S. No.	Description	UOM	Unit rates
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For Satyam Petro Chemical

 Authorized Signatory

	Used Oil (without water fill upto top)	With Drum	Rs. 3,540/- Per Drum (Inclusive of all Taxes and Duties)
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- All taxes excise duties, sales taxes, wherever applicable is mentioned in net prices.
- All Payments to be made in advance through Cheque / pay Order Deposit before collection.
- The transportation and any other cost required for used oil collection will be borne by Second Party.

TERM, TERMINATION AND CONSEQUENCES OF TERMINATION:-

The Service Provider shall provide the services, as specified above (hereinafter "the said services") to the Hospital with effect from 29th August 2023 ("Commencement Date") till 28th August 2028 unless extended in writing or terminated by either party. Notwithstanding anything contained above, this agreement may be terminated:

- By either Party forthwith upon written notice to the other Party in the event of a material breach of the provisions, including without limitation the representations of the Parties of this Agreement by any Party hereof ("**Breaching Party**"), which breach has not been remedied by the breaching party within thirty (30) days of receipt of written notice requiring remedy of the such breach;
- By either party forthwith upon written notice to the other Party, if any proceedings under any law relating to insolvency are commenced against the other Party or if any Party makes an application under any such law for being adjudged/declared an insolvent;
- Either Party can terminate the Agreement by giving a written notice of 30 days without assigning any reason.

Expiry/termination of this Agreement will be without prejudice to any rights that either Party may have accrued against the other prior to termination.

COVENANTS, WARRANTIES AND REPRESENTATIONS OF SERVICE PROVIDER:-

In the event any deficiency in services is noticed or if the job carried out and services rendered are not in accordance with the specifications laid down or in line with the expected standards of a specialized hospital, HOSPITAL shall always be within its right to terminate the Agreement or get the deficiencies removed at its own cost chargeable to the Service Provider or otherwise recoverable from Service Provider, in terms of the Agreement.



For Sanyam Petro Chemical

 Authorized Signatory

The Service Provider represents and warrants that execution of this agreement and its performance thereof are within its duly authorized powers and the Service Provider is competent to enter into this contract.

The Service Provider agrees to the entire job responsibilities assigned by HOSPITAL in the execution and rendition of above services.

The Service Provider shall perform the said services on its own and shall not engage a subcontractor without the written consent of HOSPITAL for the performance of the said services.

It is explicitly agreed and understood that the Service Provider has no right in the premises of the Hospital and the entire space and same shall remain in the ownership, possession, control, administration and supervision of HOSPITAL.

RIGHTS AND OBLIGATIONS OF FIRST PARTY:-

The decision of HOSPITAL with regard to determining of quality of work/service in terms of the specifications provided by HOSPITAL shall be final. HOSPITAL reserves the right either to get the deficiency removed at the cost of Service Provider and / charge such amount with the monthly bill for the deficient services as may be determined by HOSPITAL.

HOSPITAL shall determine the schedule and timings for execution of the said services and communicate it to the Service Provider in writing.

DISPUTE RESOLUTION AND ARBITRATION:-

In the case of any dispute or difference of the parties with regard to any matter including interpretation or implementation of this agreement, the same shall be referred to the sole arbitrator appointed in accordance with Arbitration & Conciliation Act, 1996. The decision of the arbitrator shall be binding on the parties. The proceedings of the arbitration shall be held in Faridabad. The arbitration proceedings shall be done in English. The arbitration proceedings will be conducted as per the Indian Arbitration and conciliation Act 1996 and any re-enactment or rules framed. The Court at Faridabad shall have exclusive jurisdiction.

MISCELLANEOUS:-

INDEMNIFICATION:-

The Service provider shall indemnify HOSPITAL against third party liability claims, arising out of its area of operations under this Agreement. The Service provider shall obtain, at its own cost, the requisite comprehensive insurance cover (the ESIC, wherever applicable), for the staff engaged for



[Handwritten signature]

For Satyam Patro Chemical

[Handwritten signature]
Authorized Signatory

providing services. The Service provider alone, shall be fully responsible for payment of claims for damages, compensation, etc., that may become payable to its staff, in the event of accidents during the course of performance of their duties, within or outside the Hospital premises, which may result in death, disability or injuries.

It is agreed and understood by the Parties that under no circumstances will any liability, with regard to any dues or statutory compliances that have to be met by the Service provider devolve upon the HOSPITAL.

CONFIDENTIALITY:-

This Agreement shall be private and confidential and the Parties hereto shall not disclose or divulge the execution or contents hereof to any third party (except as required under law, and to their professional advisors/auditors and the like) except with the written consent of the other Party.

ASSIGNMENT:-

This agreement shall not be assigned by either party without the prior written consent of the other party.

No provision of this agreement shall constitute either party as the legal representative or agent of the other, nor shall either party have the right or authority to assume, create or incur any liability or any obligation of any kind, express or implied, against or in the name of or on behalf of the other party except as provided expressly under this agreement.

WAIVER:-

No waiver shall be valid unless given in writing by the Party or Parties from whom such waiver is sought. Any such waiver shall constitute a waiver only with respect to the specific matter described in such writing and shall in no way impair the rights of the Party granting such waiver in any other respect or at any other time. Neither the waiver by any of the Parties of a breach of or a default under any of the provisions of this Agreement, nor the failure by any of the Parties, on one or more occasions, to enforce any of the provisions of this Agreement or to exercise any right or privilege hereunder, shall be construed as a waiver of any other breach or default of a similar nature, or as a waiver of any of such provisions, rights or privileges hereunder.

RELATIONSHIP:-

This Agreement does not create an employer-employee, master-servant relationship or of a like nature between service provider and Hospital. The agreement shall be on principal to principal basis.



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For Satyam Petro Chemical

[Handwritten signature]
Authorised Signatory

AMENDMENT:-

This agreement may not be amended or modified except by an instrument in writing signed by the parties hereto.

SEVERABILITY:-

If any of the provisions of this agreement become invalid, illegal or unenforceable in any respect under any applicable law, the validity, legality and enforceability of the remaining provisions shall not be affected or impaired in any way.

INTELLECTUAL PROPERTY:-

- a) Each Party undertakes that it shall not use any branding, confidential information, intellectual properties (including logo, trademark etc.) of other Party in any way whatsoever whether in print or electronic format without the prior written consent of other Party in this regard. The Parties to the Agreement shall own their respective intellectual property rights. Enabling any business transaction by using Intellectual Property Rights of the other party shall not be regarded as assignment or transfer of these rights to other party. The Parties to the Agreement shall inform the other party any unauthorized, improper or misuse of the Intellectual Property Rights by any third party, which is owned by such other party.
- b) Neither party shall remove nor destroy any copyright notices, trademarks or other proprietary markings on the services, software, documentation, marketing material or other materials related to the services of the other party.

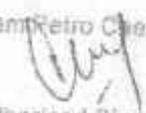
NOTICES:-

Any notice required or permitted to be given hereunder shall be in writing and shall be effectively served (i) if delivered personally upon receipt by the other party; (ii) if sent by prepaid courier service, airmail or registered mail, within five (5) days of being sent; or (iii) if sent through other similar means of electronic communication (with confirmed receipt), upon receipt of transmission notice by the sender. Any notice required or permitted to be given hereunder shall be addressed to the address as given in the title to this agreement.

Any party hereto may change any particulars of its address for notice, by notice to the other in the manner aforesaid.

FORCE MAJEURE:-

For Satyam Retro Chemical


Authorized Signatory



- a) If either party is prevented from performing its obligation under this Agreement from causes which are beyond its reasonable control, such as strikes, labor controversies, fires, Acts of God, Epidemics, Pandemics or, embargoes, governmental orders or restrictions or, the Party is excused from non-performance of its obligation during the period while such cause continues to exist. Provided that any Party who is, by reason of Force Majeure, unable to perform any obligation or condition required by this Agreement to be performed shall notify the other Party as soon as possible specifying:
- i. The cause and extent of such non-performance;
 - ii. The date of commencement thereof; and
 - iii. The means proposed to be adopted to remedy or abate the Force Majeure.
- b) However, provided that if such cause continues to exist and prevents performance by the party of the obligation for more than thirty (30) days, the other Party may terminate this Agreement effective upon delivery to the non-performing party of written notice of such termination.
- c) Any liability or obligation to pay any amount that has already accrued under this Agreement before the date of such Force Majeure event shall not be excused under a Force Majeure event.

SUPERSESSION:-

Except as otherwise agreed between the parties, this agreement constitutes the whole agreement between the parties relating to the subject matter hereof and supersedes any other prior agreements or understanding relating to such subject matter.

COUNTERPARTS:-

This Agreement may be executed simultaneously in two (2) counterparts, each of which shall be deemed an original, but all of which together shall constitute one and the same instrument.

COMPLIANCE WITH ANTI-BRIBERY LAWS:-

The Parties to this Agreement are committed to compliance with Indian laws and laws of other countries that are or may be, of potential relevance, including all laws applicable to one or both of the Parties relating to bribery, money laundering and/or corrupt payments, including, (a) India Prevention of Corruption Act (PoCA), (b) Indian Penal Code, (c) FEMA (d) Prevention of Money Laundering Act, and (e) all applicable national, regional, provincial, state, municipal or local laws and regulations that prohibit tax evasion, money laundering or otherwise dealing in the proceeds of crime or the bribery of, or the providing of unlawful gratuities, facilitation payments, or other benefits to, any government official or any other person (collectively referred to as the "Anti-Corruption Laws").



For Satyam Patro Chemical

Authorized Signatory

IN WITNESS WHEREOF, the parties hereto have set and subscribed their respective signatures in presence of the witness below named on the day, month and year first in above mentioned at Faridabad.

For and on behalf of M/s QRG Medicare Ltd.	For and on behalf of M/s Satyam Petro Chemical For Satyam Petro Chemical
 	 Authorised Signatory
Dr. Ajay Dogra Facility Director	Dhiraj Malik Proprietor



HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula
 Ph - 0172-577870-73, Fax No. 2581201
 E-mail: hspcbsoe1@gmail.com

(Regd. A/D.)

Dated: 22-05-2018

No. HSPCB/2018/1516

To

M/s Green Vortex Waste Management Pvt. Ltd.,
 Plot no. 331, Udyog Vihar, Phase-VI, Sector-37, Gurugram.

Sub: Grant of authorisation for dismantling of E-waste under E-waste Management Rules, 2016.

Kindly refer to your application dated 29.07.2017 and 16.05.2018 on the subject noted above.

In this connection, it is intimated that your above referred application for grant of authorisation for dismantling of E-waste under E-waste Management Rules, 2016 received through Regional Officer Gurugram (South) Region alongwith his recommendations accompanied with a copy of the field inspection report for your unit indicating the adequacy of facilities for dismantling or recycling of e-waste and compliance to the guidelines specified by Central Pollution Control Board, vide his letter no. 4150 dated 04.08.2017, 8083 dated 13.04.2018 and no. 383 dated 02.05.2018, has been examined and approved by the competent authority of the Board for grant of authorisation. Copy of the field inspection report for your unit submitted by Regional Officer Gurugram (South) Region, is enclosed herewith.

In view of above, the authorisation is hereby granted to Sh. Shankar Sharma, Director of M/s Green Vortex Waste Management Pvt. Ltd. for dismantling of 1200 T/Annum E-waste of electrical and electronic equipments mentioned in Schedule-I of E-waste Management Rules, 2016, on the premises situated at Plot no. 331, Udyog Vihar, Phase-VI, Sector-37, Gurugram for the period of 5 years from 17.05.2018 to 16.05.2023 under E-waste Management Rules, 2016 subject to the following general and specific conditions and as mentioned in the order Board issued alongwith this authorization enclosed herewith.

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The e-waste will not be stored for a period exceeding one hundred and eighty days and shall maintain a record of collection, sale, transfer and storage of wastes and make these records available for inspection.
3. The transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6 prescribed in the above said Rules.
4. Where an accident occurs at the facility processing e-waste or during transportation of e-waste, report shall be submitted immediately to this Board about the accident through telephone and e-mail.
5. The authorised person shall be liable for all damages caused to the environment or third party due to improper handling and management of the e-waste.
6. The authorised person shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by HSPCB.
7. The person authorised shall ensure that the facility and dismantling processes are maintained and operated in accordance with the standards or guidelines prescribed by Central Pollution Control Board from time to time.
8. The person authorised shall ensure that no damage is caused to the environment during storage and transportation of e-waste.
9. The person authorised shall ensure that the dismantling processes do not have any adverse effect on the health and the environment.
10. The person authorised shall ensure that dismantled e-waste are segregated and sent to the authorised recycling facilities for recovery of materials.
11. The person authorised shall ensure that non-recyclable or non-recoverable components are sent to authorised treatment storage and disposal facilities.

FOR USE ONLY
 CALL: 0124-2611111

ORDER
 REGIONAL OFFICER
 GURUGRAM (SOUTH) REGION

Application no. :5716478
Industry id: 16GUSO2742412
Date: 03/02/2022

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by the person for the period ensuring 31 st March of the year.

SANDEEP SINGH
Regional Officer Gurgaon South
For Haryana State Pollution Control Board

FOR USE ONLY IN
CALL: 0124-4146402 TO CHECK

HARYANA STATE

**Registration Certificate-cum-Pass Book for
Dismantler of E-waste**

Name and Address of the Industry dismantler : M/s Green Vortex Waste Management Pvt. Ltd., Plot No. 331, Udyog Vihar, Phase - VI, Sec-37, Gurgaon

Telephone/Fax No. : 997 389851

E-mail Address : —

Registration No. : **FOR USE ONLY IN QRX Medicaare Ltd**

Date of Issue : **CALL 0124-4146402 TO CHECK AUTHENTICITY 22.05.2018**

Validity Period : 17.05.2018 To 16.05.2023

Sr. No.	E-waste Category	Max Registered Quantity of e-waste Dismantling (Tons Per Annum)
	Dismantling of Electric and Electronic equipments mentioned in Schedule-I of E Waste Management Rules 2016, discarded as waste	1200T / Annum


 22/5/18
 Authorised Signatory & Sr. Environmental Engineer (HQ)
 Haryana State Pollution Control Board
 Panchkula



HARYANA STATE POLLUTION CONTROL BOARD

Haryana State Pollution Control Board, 3rd Floor,
HSIDC Office Complex, IMT Manesar,
Gurugram Email:- hspcbrogrs@gmail.com
E-mail: hspcb@hry.nfe.in



No. HSPCB/Consent/ : 313091722GUSOCT019104884

Dated:21/01/2022

To.

M/s :Green Vortex Waste Management Pvt Ltd
Plot 331, Udyog Vihar Phase - VI, Sector 37, Gurgaon

Subject: Grant of consent to operate to M/s Green Vortex Waste Management Pvt Ltd.
Please refer to your application no. 19104884 received on dated 2021-12-21 in regional office Gurgaon South. With reference to your above application for consent to operate M/s Green Vortex Waste Management Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	21/01/2022 - 30/09/2026
Industry Type	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely -- Spent cleared metal catalyst- containing copper,, Spent cleared metal catalyst containing zinc,,
Category	RED
Investment(In Lakh)	212.25999
Total Land Area(Sq. meter)	429.0
Total Builtup Area(Sq. meter)	1200.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.3 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public Sewer
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack Attached to Desmentling Section through APCM	11 meter

OPEN Medicane Ltd
FOR USE ONLY IN
CALL 0124-4146402 - O CHECK AUTHENTICITY

Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Metals	7 Metric Tonnes/day
2. Polymers	2 Metric Tonnes/day
3. Misc Including Glass	1 Metric Tonnes/day
4. Refurbished Electronic	2 Metric Tonnes/day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. NA	
Raw Material Details	
E Waste	5 Metric Tonnes/Day

FOR USE ONLY IN **QRU Medicare Ltd**
 CALL: 0124-4146... **FOR AUTHENTICITY**

Regional Officer, Gurgaon South
 Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the consent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

SANDEEP SINGH Deputy Secretary
1949
Regional Officer, Gurgaon South
Haryana State Pollution Control Board.

FOR USE ONLY
 CALL: 0124-4445

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हरियाणा HARYANA

40AA 372827

ADDENDUM TO AGREEMENT
ENTERED INTO BY AND BETWEEN

M/s --- QRG Medicare Ltd ---
AND

m/s Green Vortex Waste Management Pvt.Ltd.

This is an Addendum dated 26 / August / 2019 to the Agreement, entered into by and between M/s QRG Medicare Ltd and Green Vortex waste management Pvt Ltd on 01st / September / 2014 on QRG Medicare Ltd's Letterhead

This is to specify that:

1. M/s Green Vortex Waste Management Pvt. Ltd. And M/s QRG Medicare Ltd have Mutually decided to extend the duration of the above mentioned agreement for a period of 5 years from the date of expiry (i.e. 31st August 2019 to 31st August 2024)

2. M/s Green Vortex Waste Management Pvt. Ltd. Has changed its address from 177, Sector 7, IMT Manesar, Gurgaon-122050

to Plot 331, Udyog Vihar Phase 6, Sector 37 Gurgaon -122004

PAN, GST, Tel No. ,SPOCs remain the same

All other clauses, terms & conditions remain the same

For Green Vortex Waste Management Pvt. Ltd,
Green Vortex waste Management Pvt. Ltd,

Author: Signatory

QRG Medicare Ltd



ORG MEDICARE LTD.

Plot No. 1, Sector-16, Faridabad - 121 002 (Haryana)
Ph: +91-129-4240500 Fax: +91-129-4110070

City Office
Q.No. 1, Sector-13B, Faridabad, Haryana - 121013
Ph: +91-129-4772000 Fax: +91-129-4772000

Registered Office
1, D-Block, Main, Con. Area, DDA, H-170054, INDIA

AGREEMENT FOR ELECTRONIC WASTE MANAGEMENT

THIS AGREEMENT ("AGREEMENT") is made this 16th day of September, 2014.

By and Between

M/s. Green Vortex Waste Management Pvt Ltd. (hereafter referred to as **FIRST PARTY**), a corporation with the registered office in India, whose registered office is at Plot No. 1, Sector-16, Faridabad, Haryana, and its business is to provide waste management services, and
M/s. ORG Medicare Ltd. situated at Plot No. 1, Sector-16, Faridabad, Haryana, (hereafter referred to as the **First Party**) which expression shall mean together with all its subsidiaries with the meaning to be ascribed thereto as defined in clause 2 of the said agreement.

M/s. ORG Medicare Ltd. situated at Plot No. 1, Sector-16, Faridabad, Haryana (hereafter referred to as the **Second Party**), a corporation with the registered office in India, whose registered office is at Plot No. 1, Sector-16, Faridabad, Haryana, and its business is to provide waste management services, and
M/s. ORG Medicare Ltd. situated at Plot No. 1, Sector-16, Faridabad, Haryana (hereafter referred to as the **Third Party**), a corporation with the registered office in India, whose registered office is at Plot No. 1, Sector-16, Faridabad, Haryana, and its business is to provide waste management services.

Parties: ORG Medicare Ltd. Party

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS

Scope:

a) Under this agreement for the price stated per unit, Sale Basis, Second Party shall dispose of the materials as per the rates agreed upon and specified in Annexure 1, and First Party shall take the Delivery at the second party's Premises. First Party shall process / recycle / dispose of the materials in the approved mode. The ownership on the materials shall pass to the First Party at the time of lifting the materials.

b) The items listed in Annexure 1 under Service Charge Basis, Second Party shall pay the service charges for disposal of the materials as per the rates agreed upon and First Party will Recycle or dispose of the said materials in an eco-friendly manner and in accordance with the guidelines / laws applicable from time to time.

Price:

i) On Sale Basis: The price is exclusive of taxes that shall be paid extra by First Party at the prevailing rate of tax.

ii) Service Charge: The price is exclusive of taxes that shall be paid extra by the second party at the prevailing rate of tax.

Logistics:

The cost of logistics to deliver the material to locations where services are provided shall be borne by the First Party on both Sale Basis or Service Charge basis.

Term of contract: 1 September 2018 to 31 August 2019.

Payment Terms:

First Party shall make the payment by Cheque / Demand Draft to the second party on taking possession of the E-Waste materials as per the rates / Sale Basis mentioned in Annexure 1(a).

Second Party shall make the payment by Cheque / Demand Draft to the First party on or before taking possession of the E-Waste materials as per the rates / Service charge Basis mentioned in Annexure-1(b).

Transfer of ownership:

The ownership of E-Waste material sold under this contract shall pass immediately upon taking possession of the material for processing, recycling or disposing of material in the approved mode in accordance with the terms and conditions of this contract.

Other Terms & Conditions:

The second party shall not be responsible for the weight, volume, mix or distribution of the waste material mentioned in Annexure 1 of this contract.

[Handwritten signatures and dates]

1. First Party certifies that the contracts sold under this contract will be processed, received or disposed of in an environmentally sound and in accordance with the guidelines / laws passed by the Central or State Pollution Boards or such other authorities as may be applicable from time to time.

2. First Party undertakes that upon losing possession of waste material under this contract it shall destroy all data regarding favorable condition, assuring that the second party has taken all necessary packages and copies. This data cannot be carried under any circumstances and the first party takes no liability whatsoever for any loss or damage arising out of its loss.

3. The infrastructure required for performance of services shall be provided by First Party at no cost to the second party.

4. First Party shall exercise every reasonable safety precaution and best management practice, whether or not required by law, in the performance of its duties under this contract.

5. First Party personnel employed under this contract and entering into the second party premises, subject to thorough security check at any point of time or as required by the second party.

6. First Party hereby undertakes to defend, indemnify and hold the second party harmless from and against any and all claims, actions, damages of action, lawsuits, damages, judgments, arbitrations, costs and expenses including court costs and reasonable attorney's fees, collectively "Losses" incurred or imposed or asserted against the second party arising, other things as a result of transshipping of a waste material and violation of the laws of State / Central Government in receiving / disposing of the waste material sold under this contract.

7. All the E waste generated by the second party over the course of this agreement shall be taken care of by the first party.

8. The second party undertakes to take best precautions to store their E Waste properly and save it from breakage leakage. If some waste is found to be broken already hazardous, the first party shall be notified by the discharger in proper or of advice a secure landfill site operator to collect up on site, whichever is earlier.

9. A note that registration fee of Rs. 10,000/- per month, Rs. 5000/- and one time testing fee of Rs. 5000/- per sample will be applicable at the time of agreement.

[Handwritten signature]
Name of the undersigned

Name of the undersigned

IN WITNESS WHEREOF THE PARTIES HAVE SET THEIR HANDS ON THIS AGREEMENT
 OF THE DAY MONTH AND YEAR FIRST WRITTEN AS ABOVE

For M/s. Green Vertex Waste Management Pvt Ltd.	For M/GG Medicare Ltd
SIGNATURE	SIGNATURE
<u>PARTICULARS OF SIGNATORY</u>	<u>PARTICULARS OF SIGNATORY</u>
NAME Mr. Shankar Auth. Signatory	NAME D. D. K. Balaji Auth. Signatory

COMMERCIAL QUOTATION

OPTION 1 : Mixed, unsorted E waste can be purchased @ Rs 5,000 / Ton (disposal
 costs less than 30% weight in a ton)

OPTION 2 : Sale Basis & Disposal Basis

A) On Sale Basis

Sr No	E-Waste Material (Electronic / Electrical)	Price per Ton (in Rs)
1	CPUs, Laptops, Servers, Telecom networking switching equipment etc, Printers, PCBs, AT, mobile phones, photocopiers, scanners, Fax, Electrical Panels, Monitors, etc, Telephones, Washing machine, Refrigerators, Vacuum Cleaners, Batteries (Other than Lead Batteries), etc.	12,000.00
2	Card Readers, Swipe machine, Speakers, Multimedia, Electrical Items, Regulators, Meters, Switches, Fans, Starters, Choke, etc, CPU Cabinets, Cartridges, Transformers, LCDs, Plastic Waste, CDs, Storage devices, Thumb drives, Power components, IC device, Keyboards, Mouse, Plastic parts, Hard Disks, Chargers, Toner cartridges, Lead-acid etc.	8,000.00

Note: Applicable Tax 5% for purchase within state; 2% for interstate
 purchase against form 'C'

B) On service Charge Basis

Sr No.	E-Waste Electronic / Electrical Material	Disposal Charges Per Ton In Rs)
1	Printers, Broken LCDs	25,000.00

Note: The above are standard rates subject to variation depending upon
 waste composition and frequency of material lifted

HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)

Email:- hspcbrofr@gmail.com



No. HSPCB/BMW/2023-2024

Dated 07/08/2023

Authorization No. BMW23FDBD40860132

Application No.
40860132

Date of Submission 10/07/2023



Sub: Renewal of Authorization under Bio Medical Waste Management Rules, 2016.

1. M/s : Golden Eagle Waste Management Company an occupier or operator of the facility located at Village Jasana Tigaon Road Jasana, is hereby granted an authorisation for; Collection,Storage,Reception,Transportation,Treatment or processing or conversion,Disposal or destruction use

2. M/s : Golden Eagle Waste Management Company is hereby authorized for handling of Biomedical Waste as per the capacity given below;

(i) Number healthcare facilities covered by CBMWTF: 958

(ii) Installed treatment and disposal capacity: 3600 Kg/Day

(iii) Area or distance covered by CBMWTF: 2355

(iv) Quantity of Biomedical waste handled, treated or disposed:

Category	Type of Waste HARYANA STATE	Quantity Generated or collected in Kg/day
Yellow	a) Human Anatomical Waste	1430
	b) Animal Anatomical Waste	
	c) Soiled Waste	
	d) Expired or Discarded Medicines	
	e) Chemical Solid Waste	
	f) Chemical Liquid Waste	
	g) Discarded linen, mattresses, beddings contaminated with blood or body fluid	
	h) Microbiology, Biotechnology and other clinical laboratory waste	
Red	Contaminated waste (Recyclable)	500
White(Translucent)	Waste sharps including Metals	50
Blue	Glassware	325
	Metallic Body Implants	

3. This authorisation shall be in force for CBMWTF from a period of 01/10/2023 To 30/09/2028 Year from the date of issue.

4. This authorisation is subject to the condition stated below and to such other condition as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

TERMS & CONDITIONS OF AUTHORISATION:-

1. The applicants shall comply with the provisions of Bio-Medical Waste Management Rules 2016 notified vide No.S.O. 630(15) dated 20th July, 2016
2. Bio-Medical Waste shall be treated & disposed off in Compliance with the standards prescribed in Schedule I.
3. Every occupier where required shall setup in accordance with the time schedule-IV, requisite treatment Bio-Medical Waste treatment facilities like incinerator, autoclave, microwave system for the treatment of the waste at a common waste treatment facility or any other waste treatment facility.
4. Bio-Medical Waste shall not be mixed with any other waste.
5. Bio-Medical Waste shall be segregated into containers/bags at point of generation with Schedule-II prior to its storage, transportation, treatment & disposal. The containers shall be labeled according to Schedule-II
6. If a container is transported from the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises, the container shall apart from the label prescribed in schedule III, also carry information according to Schedule IV.
7. Notwithstanding anything contains in Motors Vehicle Act, 1995 or rules there under, untreated Bio-medical Waste shall be transported only in such vehicle as may be authorised for the purpose by the competent authority as specified by the Govt.
8. No untreated Bio-Medical Waste shall be kept stored beyond a period of 48 hours.
9. Every authorised person shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal of Bio-Medical Waste in accordance with those rules & any guideline issued.
10. All records shall be subject to inspection & verifications by the prescribed authority at any time.
11. Suitably designed pollution control devices should be installed/retrofitted with the incinerator to achieve the above emission limits, if necessary.
12. Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants.
13. Chlorinated plastics shall not be incinerated. Toxic metals in incineration ash shall be limited with the regulatory quantities as defined under the Hazardous Waste Management Rules, 2016.
14. Only low sulphur fuel like L.D.O/L.S.H.S/Diesel shall be used as fuel in the incinerator.
15. Occupier will comply all direction for generation, collection, reception, storage, transportation, treatment, disposal as per Bio-Medical Waste Management Rules 2016 & will ensure that there is no adverse effect to human & Environment.
16. The occupier will segregate the Bio-Medical Waste at the point of generation in accordance with the special-II of Bio-Medical Waste Management Rules, 2016.
17. The authorization would be subject/having proper disposal system for Bio-Medical Waste.
18. The unit shall maintained a log Book for suggestion/collection of Bio-Medical Waste at the source (i.e. wards) and also for each category of waste i.e. incineration, autoclaving or landfill etc.
19. The yellow Bags should be non chlorinated bags.

20. The every occupier will also submit the copy of agreement every year before 30th April from any authorised services provider.

Specific Conditions

General Deficiencies

1. 1. authorization so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the authorization so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit. 2. Authorization so granted will be prejudice to the outcome of consideration from competent authority of this office letter no I/162245/2023 dated 05.05.2023 regarding verification of facts if there is any expansion/modernization has been done by the unit. 3. Unit will deposit the Environmental Compensation imposed by the Board at any stage for past Violation. 4. Unit will not carry out expansion without obtaining requisite/required NOCs/permissions/ authorizations from respective departments. 5. Unit shall comply with the standard prescribed for treatment and disposal of Bio-Medical waste as per BMW Rules, 2016 and will also comply with the guidelines issued by CPGB from time to time.

AKANSHA TANWAR
Regionally signed by
AKANSHA TANWAR
Date: 2023.08.07
10:23:54 +05:30
Regional Officer Faridabad
Haryana State Pollution
Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-

hspebrofr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 320220923/DBDCTO40218575

Dated:02/08/2023

To,

M/s :Golden Eagle Waste Management Company
Village Jasana Tigran Road Jasana

Subject: Grant of consent to operate to M/s-Golden Eagle Waste Management Company.

Please refer to your application no.40218575 received on dated 2023-06-30 in regional office Faridabad. With reference to your above application for consent to operate, M/s Golden Eagle Waste Management Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 to 09/2028
Industry Type	Common treatment and disposal facilities (CTDP, TSDP, E-waste recycling, CBMWTP, Effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land-fill site)
Category	RED
Investment (In Lakh)	124.015
Total Land Area (Sq. meter)	4046.0
Total Builtup Area (Sq. meter)	1200.0
Quantity of effluent	
1. Trade	0.2 KL/Day
2. Domestic	0.3 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	Recycle/reuse after ETP treatment
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. O & G	10 mg/l
5. Sulphide as S	2 mg/l
6. Ammonical Nitrogen	50 mg/l

7. Phenolic Compound	1 mg/l
8. Total chromium	2 mg/l
Number of stacks	2
Height of stack	
1. Stack to Incinerator	30 m
2. Stack to 83.5 KVA gen set	5 mg/l
Emission parameters	
1. SPM	50 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. Common Bio Medical Waste Management Facility	3.6 Metric Tonnes/day
Capacity of boiler	
1. na	Ton/hr
Type of Furnace	
1. Incinerator	100 KG/hr
Type of Fuel	
1. LSMS	10/25 kg/day
Raw Material Details	
Bio Medical Waste	24 Metric Tonnes/Day

Regional Officer, Faridabad
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions, Rules/Instructions issued from time to time by the Board.

Specific Conditions:

1. CTO so granted is without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit.
2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board.
3. Unit will obtain all necessary clearance from all concerned departments.
4. The unit will operate its pollution control devices regularly and will maintain proper logbook for the same.
5. Unit will obtain necessary Authorization HWM Rules, 2016 & will apply for CTO renewal at least 90 days before expiry date of CTO.
6. Unit will maintain good housekeeping and will comply with the provisions of SWM Rules, 2016.
7. Unit will deposit balance fee, if any found at any stage pending against the unit.
8. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities.
9. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant

provisions of the Water Act, 1974 and Air Act, 1981. 10. The standards prescribed under environmental laws by MoEF&CC/ CPCB are followed by the Board. Further, it is clarified that the standards to be prescribed from time to time under environmental laws by MoEF&CC/CPCB shall also be deemed to be the standards of Board. Provided that in case any stringent parameters will be prescribed by the Board on any subject where upon parameters are also provided by MoEF&CC/CPCB, the standards prescribed by the Board will be followed. The general standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the industries for which specific standards are not prescribed. 11. Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE/CTO granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981; beside forfeiture of performance security deposited by the unit for obtaining CTE. 12. Unit will provide the stack height of all the sources as per EPA Act, 1986 & will comply with the prescribed standards for discharge of effluent/ air emission as per EPA Act, 1986 & any further amended standards. 13. Unit will submit Annual report of Hazardous waste management Rules and environment statement as per the provision of applicable laws. 14. Unit will use only approved source of water supply. In case of use of bore well unit will obtain prior permission from HWRA. 15. Unit will not operate DG set without retro fitting and PNG fuel conversion and will maintain logbook for DG set operation mentioning entries running hours of DG set in compliance of CAQM directions.

AKANSHA

TANWAR

Digitally signed by
AKANSHA TANWAR
Date: 2023.08.02
21:29:49 +05:30

Regional Officer, Faridabad

Haryana State Pollution Control Board.

1168

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Bond



Indian-Non Judicial Stamp
Haryana Government



Date :29/03/2023

Certificate No. E0292023C1168

E0292023C1168

Stamp Duty Paid : ₹ 101

GRN No. 100852580

100852580

Penalty : ₹ 0

Deponent

Name: Qrg Medicare Limited

H.No/Floor : Plotno1

Sector/Ward : 16

Landmark : Na

City/Village : Faridabad

District : Faridabad

State : Haryana

Phone : 98*****91



Purpose : AGREEMENT to be submitted at X

This agreement is made and executed at Faridabad on 18th April 2023.

BY AND BETWEEN

GOLDEN EAGLE WASTE MANAGEMENT COMPANY, having its treatment facility at Village Jasana, Greater Faridabad, and Haryana (hereinafter referred to as 'Service Provider/Operator' or "The First Party" through Mr. Raman Kumar, duly authorized to enter into and sign this agreement for and on behalf of the Service Provider of the ONE PART.

AND

QRG MEDICARE LTD. having its office at Plot no. 1, sector-16, Faridabad- 121001 (hereinafter referred to as "Occupier" or The Second Party). Of the OTHER PART.

The expression of both the parties shall mean and include the parties, their respective legal heirs, successors, legal representatives, administrators, executors and assignees.

Whereas the Service Provider has been duly authorized by the Haryana State Pollution Control Board under Rule of 10 of h Bio-Medical Waste Management Rules 2016 for operating and providing facility for the Collection, Reception, Treatment, Storage, Transportation and disposal of the Bio- Medical Waste.

And whereas the Occupier in compliance of the Bio-Medical Waste Management Rules, 2016 desires to engage the Service Provider for rendering services towards disposal of their Bio-Medical Waste (except liquid & Municipal waste) for which the Service Provider is an



[Handwritten signature]



[Handwritten signature]

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authorized facility under HSPCB and accordingly, after discussions and due negotiations, both the parties have agreed to enter into this agreement on the terms and conditions narrated herein after:

NOW, THEREFORE, in consideration of the foregoing, the mutual covenants and promises contained herein and other good and valid consideration, the receipt and adequacy of which are hereby expressly acknowledged, the Parties hereby agree as follows:

1. INTERPRETATION

- (i) References to any document (including this Agreement) are references to that document as amended, consolidated, supplemented, novated or replaced from time to time.
- (ii) References in this Agreement to Articles, Clauses, Schedules and Annexures are references to articles, and clauses in and schedules and annexures to this Agreement. The Annexures or Schedules to this Agreement shall be deemed to form an integral part of this Agreement.

2. SCOPE OF SERVICES AND ROLE AND RESPONSIBILITIES OF PARTIES

PARTIES has agreed to perform the following Services and undertake the following roles and responsibilities during the Term of this Agreement:

- 2.1 That the Occupier will segregate, pack and label the bio-medical waste in the colour coded bags from the waste generation points as per guidelines of Bio-Medical Waste Management Rules 2016 and keep the said packed waste ready for collection by the staff of the Service Provider. The Service Provider will not collect any Bio-Medical waste which is not properly segregated and packed in accordance with guidelines of Bio-Medical Waste Management Rules 2016. The record of the collected waste shall be maintained by the Occupier with the acknowledgement signatures of the collection staff of the Service Provider to submit the Annual Report to the concerned Pollution Board in the prescribed format.

2.2 Obligations & responsibility of the Occupier.-

It shall be the duty of every occupier to-

- take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with these rules;
- make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner;



[Handwritten signature]



[Handwritten signature]

- provide training to all its health care workers and others, involved in handling of bio medical waste at the time of induction.
- immunize all its health care workers and others, involved in handling of bio-medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio-medical waste and ensure occupational safety of all its health care workers and others involved in handling of biomedical waste by providing appropriate and adequate personal protective gears.
- maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding;
- visit the operator site at least twice a year to evaluate the operations of operator in handling of biomedical waste.

2.3 Obligations & responsibility of the operator of a common bio-medical waste treatment and disposal facility.-

It shall be the duty of every operator to -

- take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time;
- ensure timely collection of bio-medical waste from the occupier;
- establish bar coding and global positioning system for handling of bio- medical waste
- provide training for all its workers involved in handling of bio-medical waste at the time of induction and at regular intervals thereafter;
- assist the occupier in training conducted by them for bio-medical waste management;
- undertake appropriate medical examination at the time of induction and at least once in a year and immunise all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same;
- ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective gears.



- report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report;
- maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;
- allow occupier to see whether the treatment is carried out as per the rules;
- ensure that common bio-medical waste treatment facility shall ensure collection of biomedical waste on holidays also;
- ensure that they shall not engage child labour and shall follow the principles of equal opportunity in employment with no discrimination on any grounds and treats all employees with dignity and respect and will not use any threats of violence, sexual exploitation, abuse, verbal or psychological harassment and will prohibit forced or compulsory labour in all its forms.
- ensure that its employees/personnel shall have adequate skills and knowledge of the methods, equipment, risks, safety measures etc. to ensure their safety and the safety of others while performing the Services.

3. CONSIDERATION

That the Occupier has deposited a refundable interest free security amount of Rs. Nil (Refundable Security Deposit) against the BMW disposal services and if the Occupier is closed before expiration of agreement, the Service Provider will refund the balance amount after adjusting all the dues, if any, outstanding towards the Occupier.

That the Service Provider will charge to the Occupier, as per the following schedule of rates:

- Minimum Disposal Charges of Rs. 8.80 per day / per bed. Extra quantity of waste (.325 Kg per bed per day) will be chargeable @ Rs 33 per kg. Any tax, if any, in force shall be borne by the Occupier upon the respective billings.
- That the Occupier undertakes to make the payment through 'NEFT/Digital payment, Account Payee Cheque or Demand Draft' in favour of "GOLDEN EAGLE WASTE MANAGEMENT COMPANY" on or before 15th day of each successive month.



4. TERM & TERMINATION

- The terms of this Agreement shall be in force from 1-Apr-2023 to 31-Mar-2024.
- Notwithstanding the aforesaid terms, this agreement may be terminated by either party by giving 30 days written notice. However, this requirement of 30 days' notice shall not be applicable in the event the service charges are not paid by the Second Party as provided in Clause 4 of this agreement or upon the occurrence of any of events specified in Clause 5b (i) & (ii) in which case the service would be suspended/ terminated forthwith.

Notwithstanding the aforesaid terms and conditions:

- A. The Service Provider will be at liberty to discontinue this service to the Occupier in the event when the Occupier does not pay the service charges.
- B. The Service Provider shall be at liberty to terminate this Agreement and discontinue Services to the Occupier in the event of the Non-Compliance of guidelines of the Bio-Medical Waste Management Rules 2016 during Segregation, Collection, Transportation and Disposal of the Bio- Medical Waste by the Occupier except due to the circumstances under force majeure clause and the circumstances beyond the control of the parties.
- C. That upon expiry of the term or the earlier termination of this agreement, the accounts shall be settled, and the refundable interest free security deposit referred to in Clause 4 above shall be returned thereon to the Occupier.
- D. That all the taxes, such as GST is applicable, shall be paid and borne by the Occupier.
5. The neither party shall transfer and /or assign the rights granted under this agreement without the prior intimation and written permission of the other party and without obtaining a written undertaking by the proposed assignee/ transferee agreeing to assume all of the said party's obligations under this agreement and to abide by all the obligations and covenants contained herein.

6. REPRESENTATIONS AND WARRANTIES

- A. SERVICE PROVIDER represents warrants and undertakes that:
 - Due Authorization :- SERVICE PROVIDER has the requisite power and authority to execute, deliver and perform this Agreement and to consummate the proposed arrangement. The execution, delivery and performance by SERVICE PROVIDER of this Agreement and the consummation by SERVICE PROVIDER of the proposed arrangement have been duly and validly approved by the proprietor/ authorized signatory of SERVICE PROVIDER. When executed and delivered, this Agreement will constitute valid and legally binding obligations of SERVICE PROVIDER, enforceable in accordance with its terms.



- No Conflict:- The execution, delivery and performance by SERVICE PROVIDER of this Agreement and the consummation by SERVICE PROVIDER of the proposed arrangement (i) does not violate any Applicable Laws, (ii) does not violate or conflict with any provision of the constitutional documents, or any agreement between Service Provider and any other party(ies), including lenders and the like.
- It has the full right, power and authority and has taken actions necessary to execute and deliver, and to perform its obligations under the Agreement. Agreement when executed will constitute valid and legally binding obligations on SERVICE PROVIDER, enforceable in accordance with its terms.
- The execution and performance of the Agreement does not and shall not conflict with provisions of any existing agreement with any party or violate any Applicable Laws.
- SERVICE PROVIDER has all the registrations and/or licenses required to provide the Services, as may be necessary.
- SERVICE PROVIDER has all the expertise and experience as required in providing good quality Services efficiently.
- SERVICE PROVIDER shall maintain such numbers of persons as are required for the purpose of execution of Services in terms of the Agreement in a timely and qualitative manner in accordance with the service level and quality standards as may be agreed by the Parties in the Agreement.
- SERVICE PROVIDER agrees that notwithstanding any provision to the contrary in this Agreement, it shall not execute any contract or other instrument that has the effect of diminishing, reducing or curtailing any of the rights accruing to Occupier by reason of the provisions of this Agreement.
- There are no suits or proceedings pending or threatened in court or before any commission, board or other administrative agency against or affecting SERVICE PROVIDER, which will have a material adverse effect on the ability of SERVICE PROVIDER to fulfill its obligations under this Agreement.
- SERVICE PROVIDER shall ensure that none of its representative shall create any nuisance, hindrance or obstruction to the operation of the Hospital in any manner whatsoever.

The representations and warranties made hereinabove shall survive the termination or expiration of this Agreement.

7. CONFIDENTIAL INFORMATION :-



- Each Party shall keep secret all Confidential Information, disclosed orally or in writing or in any electronic form, transmitted to it or made available by the Disclosing Party to the Receiving Party during the course of rendering/receiving Services in terms of the Agreement and shall not disclose, divulge, misuse, exploit or pass such Confidential Information on, wholly or partly, to third parties without express written consent of the other Party.
- The Parties shall not disclose the terms of the Agreement or make any announcement in respect of the subject matter of the Agreement without prior written consent of the other Party unless the disclosure is required by law or other regulatory authorities. In the event disclosure is required by law, rules or regulations, such disclosure shall be made (a) after the Disclosing Party has taken reasonable steps to consult with the other Party as to the terms of the disclosure prior to the same; (b) only to the extent necessary by such law, rule or regulation; and (c) only to the person or persons and in the manner required by law, rule or regulations or otherwise as agreed by the Parties.

8. DISPUTE RESOLUTION, GOVERNING LAW AND JURISDICTION

ARBITRATION

- 1.1. In the event of disputes, differences or controversies between the Parties, arising out of this agreement or any matter incidental thereto, either during the course of execution or after completion, the same shall be resolved through mutual discussions and negotiations, failing which such disputes, differences or controversies shall be referred to arbitration, to be conducted by an independent Arbitrator appointed in accordance with Arbitration & Conciliation Act, 1996. The Arbitrator so appointed shall act as the sole Arbitrator. The arbitration proceedings shall be conducted as per the Arbitration & Conciliation Act, 1996, as amended from time to time. The award made in pursuance of the arbitration proceedings, shall be final and binding on both the Parties.
- 1.2. The venue of the arbitration shall be Faridabad and the arbitration proceedings shall be conducted in English language. The cost of arbitration shall be borne by the respective Parties in equal halves.

JURISDICTION: The Parties irrevocably agree that the Courts in Faridabad shall have Exclusive jurisdiction on any matter arising out of this Agreement.

9. INDEMNITY AND LIABILITY OF SERVICE PROVIDER:-

SERVICE PROVIDER shall keep and hold Occupier, its shareholders, directors and officers, employees, or any such person indemnified and harmless from and against any losses, damages, liabilities, expenses (including reasonable attorneys' fees), costs, and charges of any kind whatsoever, resulting from any third party claims, suits, demands, actions, proceedings, judgments, assessments, against Occupier occasioned by, arising out of or resulting from (i) any breach of the terms of this Agreement by SERVICE PROVIDER including representations and warranties or (ii) claims by third parties, including on account



of injury, damage directly arising from the provision of the Services or (iii) any claims against Occupier arising from any gross negligence or wilful misconduct of breaching party, its employees, agents, contractors, sub-contractors or permitted assignee.

This indemnity shall survive the expiry and termination of this Agreement.

10. MISCELLANEOUS

a) Performance & Waiver

The failure of either Party to require the performance by the other Party of any of the terms of this Agreement shall not affect that Party's right to enforce such term or terms at some later time, and the waiver by either Party of any breach of any provision of this Agreement shall be in writing and shall not be deemed to be a waiver of any subsequent breach of such provision.

b) Relationship

SERVICE PROVIDER, in the performance of this Agreement, shall be and act as an independent contractor. No provision of this Agreement shall be deemed to constitute a partnership or joint venture between the Parties.

c) Severability

If any provision of the Agreement, including any phrase, sentence, clause or sub clause of the Agreement is invalid, inoperative or unenforceable for any reason, such circumstances shall not have the effect of rendering such provision in question invalid, inoperative or unenforceable in any other case or circumstance, or of rendering any other provision herein contained invalid, inoperative, or unenforceable.

d) Notices

Notice, demands or other communication required or permitted to be given or made under this Agreement shall be in writing and delivered personally or sent to prepaid post with recorded delivery, or by email addressed to the intended recipient at its address set forth below, or the such other address or email id as either Party may from time to time duly notify to the other:

If to Occupier
QRG MEDICARE LTD.
 Attention: Mr.
 Designation:
 E mail – hr2@marengoasia.com
 Address: plot no.1, sec-16, Faridabad

If to the SERVICE PROVIDER
GOLDEN EAGLE WASTE MANAGEMENT COMPANY

Attention: Mr. Raman Kumar
 E mail – goldeneaglewastemanagement.com



Address: Village Jasana, Greater Faridabad, and Haryana

Any Party hereto or others mentioned above may change any particulars of its address for notice by notice to the other in the manner aforesaid. Any such notice, demand or communication shall, unless the contrary is proved, be deemed to have been duly served at the time of delivery in the case of service by delivery in person or by post, and at the time of dispatch in the case of service by email.

e) Violation of Terms

The Parties agree that each Party shall be entitled to an injunction, restraining order, right for recovery, suit for specific performance, or such other equitable relief as a court of competent jurisdiction may deem necessary or appropriate to restrain the other Party from committing any violation or enforce the performance of the covenants, obligations and representations contained in this Agreement.

f) Taxes

All payments under this Agreement shall be subject to the taxes payable under the Applicable Law.

g) Compliance With Anti-Bribery Law

The Parties to this Agreement are committed to compliance with Indian laws and laws of other countries that are, or may be, of potential relevance, including all laws applicable to one or both of the Parties relating to bribery, money laundering and/or corrupt payments, [including, (a) India Prevention of Corruption Act (PoCA) (b) Indian Penal Code, (c) Prevention of Money Laundering Act, (d) all applicable national, regional, provincial, state, municipal or local laws and regulations that prohibit tax evasion, money laundering or otherwise dealing in the proceeds of crime or the bribery of, or the providing of unlawful gratuities, facilitation payments, or other benefits to, any government official or any other person

h) Entire Agreement

The Agreement, including all schedules/annexures as may be appended to the Agreement shall constitute the entire Agreement between the Parties with respect to the subject matter of the Agreement.

i) Amendment

No purported alteration or amendment of the Agreement shall be effective unless it is in writing, refers specifically to this Agreement and is duly executed by each of the Parties to this Agreement. Change in the scope of any of the activities/functions/Services referred in the Agreement will always be done through mutual consent between Occupier and SERVICE PROVIDER and implemented after appropriate lead time.

j) No Unfair Practices

Neither Party shall engage, abet, solicit, bribe or induce the other Party to engage in



corrupt, unfair, fraudulent or other such practices (including anti-competitive). Nothing in this Agreement shall require Parties to perform Services which may cause it to breach any regulatory rules or guidelines, applicable laws and regulations regarding anti bribery and anti-corruption in India.

k) Delay and Waiver

No delay on the part of the Parties in exercising any right, power or privilege hereunder shall operate as a waiver thereof, nor shall any waiver on the part of the Parties of any right, power or privilege hereunder, nor shall any single or partial exercise of any right, power or privilege hereunder preclude any other right, power or privilege hereunder. The rights and remedies herein provided are cumulative and are not exclusive of any rights or remedies which the Parties hereto may otherwise have at law or in equity. No waiver by either Party of breach of any covenant, obligation or provision in the Agreement contained or implied shall operate as a waiver of another breach of the same or of any other covenant obligation or provision in the Agreement contained or implied in the Agreement.

11. COUNTERPARTS

This Agreement may be executed in any number of originals or counterparts, each in the like form and all of which when taken together shall constitute one and the same document, and any Party may execute this Agreement by signing any one or more of such originals or counterparts.

IN WITNESS WHEREOF the Parties hereto have executed this Agreement the day and year first hereinabove written.

**GOLDEN EAGLE WASTE
MANAGEMENT COMPANY**



(AUTHORIZED SIGNATORY)

QRG MEDICARE LTD.

A circular stamp with the text "QRG MEDICARE LIMITED" around the perimeter and a star symbol at the bottom. A handwritten signature is written over the stamp.

(AUTHORIZED SIGNATORY)



Municipal Corporation, Faridabad
B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel : 0129-2411640, 2411654, 2415549
Fax : 0129-2410465



AUTHORISATION LETTER

A Concession Agreement for Integrated Solid Waste Management (collection transportation, processing and disposal) for Faridabad-Gurugram cluster was signed between State Government, Haryana, Municipal Corporation, Gurugram, Municipal Corporation, Faridabad and M/s Ecogreen Energy Faridabad-Gurgoan Private Ltd (concessionaire) on 14.08.2017.

This is to certify that M/s Ecogreen Energy Gurgoan is the authorized waste collector for the door-to-door collection and transportation of Municipal Solid Waste for residential including colonies, HUDA sectors, village areas etc., commercial, institutional, hotels, hostels, hospitals, shopping complexes, office complexes, government offices, industrial or any other waste generators etc. within the limits of Municipal Corporation of Faridabad (MCF)

This authority letter is valid for the entire duration of the concession i.e. upto 13.08.2039 for Integrated Solid Waste Management Project for FaridabadGurugram Cluster.

(R K Bansal)

Superintendent Engineer
Municipal Corporation of Faridabad

Dated: 25th January 2018

RAMESH BANSAL
S.E.

Solid waste due for renewal - 14th AugustEco
Due

MEMORANDUM OF UNDERSTANDING

This Memorandum of Understanding (MOU) is mutually agreed and signed at Faridabad on ___/___/2018 as per rights conferred upon by Municipal Corporation of Faridabad (MCF) to Ecogreen Energy Gurgaon Faridabad Private Limited (EEGFPL) as per Concessionaire Agreement dated 14.08.2017. Details below:

S. NO	CLAUSE	DETAILS
1.	Name & Address of the Concessionaire	Ecogreen Energy Gurgaon Faridabad Private Limited 603-607, ILD Trade Centre, Sector-47, Sohna Road, Gurgaon, Haryana-122002
2.	Name and Address of Waste Generator	BK Medicals Pvt. Ltd, Plot No. 1, Sector-16, Faridabad - 121002
3.	Service Offered by Concessionaire	Door to door collection of MSW, Transportation, Processing and Scientific disposal
4.	Responsibilities of Waste Generator	The waste generator will provide segregated waste -- both dry & wet separately at Single/Multiple points. (Details in Annexure 1 - Data Sheet for more information)
5.	User Charges Payable ⁽¹⁾	Total Applicable User Charges : INR 5000 + 18% GST (Details in Annexure 1 - Data Sheet) Annual / Semi-annual advance Discount : ___% Additional Discount : ___% (Within EEGFPL's Discretion) Net Payable Amount ⁽²⁾ : INR 5900 Per month
6.	Billing Details	Billing Cycle shall be on monthly basis and should be paid within Due Date i.e. 15 days from the date of bill. A Late Payment Surcharge would be applicable at 18% per annum on number of days for which payment is delayed.
6.	Mode of Payment	Cheque / RTGS / NEFT / PayTm / Cash / Demand Draft / PayU Money (Details in Annexure 2 - ECOGREEN PAYMENT DETAILS)
7.	Confidentiality	Each party shall maintain the confidentiality regarding this MOU. The parties agree not to disclose or part away with any information without the prior knowledge and consent of the other party at any time unless mandated by applicable laws.
	Validity	Validity of this MOU is till 13 th August 2019 until extended further mutually.

It is hereby understood that EEGFPL is the designated authority for Collection, Transportation, Processing and Scientific disposal of Solid Waste in Gurgaon by MCG and dumping waste in unspecified areas or giving waste to any other agency is illegal & leads to littering which is in direct violation of Solid Waste Management Rules, 2016 and Orders of National Green Tribunal.

[1] User charges shall be payable as per UCC Notification by MCF dated 05.09.17 as amended from time to time.

[2] GST extra as may be applicable.

ENCLOSED:

- I. Annexure 1 - DATA SHEET
- II. Annexure 2 - ECOGREEN PAYMENT DETAILS

For and on Behalf of

[Signature]

For and on behalf of
Ecogreen Energy Gurgaon Faridabad
Private Limited



Annexure 1 - DATA SHEET

(To be filled in as per discussion with Waste Generator)

NAME OF BUILDING / SOCIETY / COMMERCIAL / OFFICE / MALL

ORL HEALTH CITY (ORL Medicare Ltd) / HOSPITAL

ADDRESS

Plot - No. 1

WARD No.

Sector - 16

Faridabad/Ballabhgarh)

Faridabad - 121002

CATEGORY		
Total Area (Sq. Meters/Sq. Feet)		
Number of Units:	1	
User Charges Applicable per Unit as per Government Notification	5000/- + 18% GST	Per month
Total Applicable User Charge Payable: (GST Extra as may be applicable)	5900/-	Per month

Date of Start of Work by Ecogreen: 01 / 08 / 2018

Whether Invoice required:

YES

NO

If Yes, Kindly share the Invoicing details below:

Name (As required on the Invoice):

ORL Medicare Ltd.

Billing Address:

Plot No. 1, Sector - 16 Faridabad.

GST No:

CAANCG3238012W

Mobile No:

937342283

Email Address:

accounts@orlmedicare.com

Invoice to be shared by Email / Post / Any Other

availableonly@orlmedicare.com



(Authorized Signatory of Waste Generator)

[Handwritten Signature]

Annexure - 2 ECOGREEN PAYMENT DETAILS

1) Concessionaire's Name	Ecogreen Energy Gurgaon Faridabad Private Limited Corporate Office Address : 603-607, ILD Trade Centre, Sector-47, Sohna Road, Gurgaon, Haryana-122002
2) Particulars of the Bank Account	
A. Name of the Company	: Ecogreen Energy Gurgaon Faridabad Escrow Account
B. Name of Bank	: Yes Bank
C. Name of Bank Branch	: Gurgaon Fortune Global
D. City/Place	: Gurgaon
E. Account Number	: 000266200000513
F. Account type	: Escrow Account
G. IFSC code of the Bank Branch	: YESB0000002
3) Particulars for payment through PayTM	:
4) Particulars for payment through PayU Money	:
5) Particulars of payment through Cheque	: Ecogreen Energy Gurgaon Faridabad Escrow Account
6) Particulars of payment through Demand Draft	: Ecogreen Energy Gurgaon Faridabad Escrow Account
7) Particulars of payment through Payment Gateway	: Available on Ecogreen Website

Ref. No. _____

MEMORANDUM OF UNDERSTANDING

This Memorandum of Understanding (MoU) is mutually agreed and signed at Faridabad on this 27th day of November 2021 as per rights conferred upon by **Eco Green Energy Gurgaon Faridabad Pvt. Ltd.** to **Yogi Retail Bazar, T-1728, Yogi Retail Bazar, Kaurali More, Tigaon, Faridabad, Haryana-121101** (hereinafter, referred to as 'Company') as per Concessionaire Agreement dated 27.11.2021. The details are mentioned hereinbelow:

S.No.	Clause	Details
1.	Name & Address of the Company	Yogi Retail Bazar, T-1728, Yogi Retail Bazar, Kaurali More, Tigaon, Faridabad, Haryana-121101
2.	Name and Address of Bulk Waste Generator: Premises Details (BWG's)	QRG Medicare Limited Plot No. 1, Sector-16, Faridabad (Haryana)
3.	Service(s) Offered by Company	Single Point Collection and Transportation of Municipal Solid Waste.
4.	Responsibilities of Bulk Waste Generator	The waste generator will provide segregated waste - both dry & wet separately at the designated point(s) as per scheduled timings.
5.	User Charges Payable	<ul style="list-style-type: none"> Total Applicable User Charges: ₹5000/- per Premises GST @ of 18%: ₹ 900/- Net Payable Amount including GST: ₹ 5900/- Per Month Due Date: 7th day of every month or within 7 days from the date of bill/invoice submission or mutually agreed upon. (Details in Annexure 1 - Data Sheet) <p>Note: - MCF has notified user charges for different categories of waste generators. Such rates are subject to the revision(s) as per the MCF's further amendments and or modifications if any. In case such rates are revised then the company shall be fully entitled to recover the difference of revised user charges from the Bulk Waste Generator from the date of amendment of Govt. User Charge Notification.</p>
6.	Billing Details	Billing cycle shall be maintain and honoured on Monthly basis. The amount as mentioned in paragraph number 6 herein must be paid on or before due date i.e. within 07 days of the bill/invoice raised or as mutually agreed upon.
7.	Mode of Payment	Cheque / RTGS / NEFT / Cash / Demand Draft / (Details in Annexure 2 - YOGI RETAIL BAZAR)
8.	Amendment	Any changes, modifications, revisions or amendments to this



[Handwritten Signature]

For YOGI RETAIL BAZAR

[Handwritten Signature]
Proprietor

		MoU shall be valid and binding on the Parties only if it is made in writing and signed by duly authorized representatives of each Party.
9.	Governing Law and Jurisdiction	This MoU shall be governed and construed in accordance with the laws of India. Except as provided otherwise, the competent courts situated in Gurugram, Haryana, India shall have exclusive jurisdiction to resolve the issues arising out of this MoU.
10.	Validity	This MOU is valid till the valid period of Concession Agreement executed by and between Company and Eco Green Energy Gurgoan Faridabad Pvt. Ltd. All amendments in the Concession agreement made by any party in any manner shall be vice versa effective and applicable upon this MoU.
11.	Notices	All notices and other communications shall be sent to the address of each Party as set forth at the beginning of this MoU.

Note:-

It is hereby declared by both the parties to this MoU that the Company i.e. Yogi Retail Bazar is the only designated and duly authorized entity for the collection, transportation, processing of Municipal Solid Waste within the Municipal Limits of Faridabad District. Dumping of Municipal Solid Waste in any unspecified areas or handover of such Municipal Solid Waste to any other person/entity, is illegal & leads to littering which is in direct violation of Solid Waste Management Rules, 2016 and orders of the Hon'ble National Green Tribunal.

For and on Behalf of (BWG's)



Authorized Signatory

For and on behalf of (Company)

Yogi Retail Bazar
For YOGI RETAIL BAZAR

Proprietor

Authorized Signatory

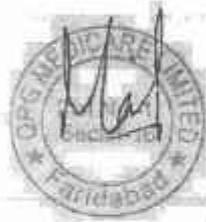
ENCLOSED:

- I. Annexure 1 - DATA SHEET
- II. Annexure 2 - YOGI RETAIL BAZAR PAYMENT DETAILS

Name: _____

Address: _____

Mobile No. _____



A handwritten signature in black ink, appearing to be "Alish".

For YOGI RETAIL BAZAR

Alish
Proprietor



Water Disposal Data (STP)		
S. No.	Month	Quantity(KL)
1	Jul-23	247.5
2	Aug-23	260.2
3	Sep-23	244.6

②

Water Balance Report					
S. No.	Month	Inlet(KL)	Outlet (KL)		
			Flushing water	Gardening	Outside
1	Jul-23	1310	138	888.5	247.5
2	Aug-23	1310	136	864.8	260.2
3	Sep-23	1305	137	882.4	244.6

(11)

कार्यालय नगर निगम फरीदाबाद

बिल नं० 087 पुस्तक नं० 2142 MCF-1
 नाम RAS, Bose, Patel विशा जारी करने की तिथि
 पता C-6/16 वर्तमान रीटिंग 26477
 विकली रीटिंग 8683
 कुल खपत रीटिंग 12794
 मीटर नं० 16-9-18

बिल भुगतान की अंतिम तिथि

पानी भुगतान बिल

कृपया अपने मकान / प्लॉट / दुकान औद्योगिक केन्द्र के पानी के बिल का भुगतान सम्बन्धित निगम के कार्यालय में करें, जिसका विवरण निम्न प्रकार है :

1. पिछला बकायाकात रु०
2. राशि मास 12.11. से 6/12 मास तक रु० 71276-
3. सीवर चार्ज 20% रु० /
4. कुल राशि रु०
5. यदि बिल भुगतान की अंतिम तिथि तक अदा नहीं किया गया तो 10 प्रतिशत सरकारी शिवा जायेगा।

कार्य दिवस में बिल जमा करवाने का समय
 प्रातः 9.30 से 12.30 बजे तक

कार्यकारी अभियन्ता
 सिटीजल

कार्यालय नगर निगम फरीदाबाद

बिल नं० 089 पुस्तक नं० MCF-1
 नाम Nireke, New Ashwani विशा जारी करने की तिथि 2142
 पता 16 MCF वर्तमान रीटिंग 61005
 विकली रीटिंग 28442
 कुल खपत रीटिंग 36562
 मीटर नं० 16-9-18

बिल भुगतान की अंतिम तिथि

पानी भुगतान बिल

कृपया अपने मकान / प्लॉट / दुकान औद्योगिक केन्द्र के पानी के बिल का भुगतान सम्बन्धित निगम के कार्यालय में करें, जिसका विवरण निम्न प्रकार है :

1. पिछला बकायाकात रु०
2. राशि मास 10/11 से 6/12 मास तक रु० 126248-
3. सीवर चार्ज 20% रु० 15924-
4. कुल राशि रु० 140072-
5. यदि बिल भुगतान की अंतिम तिथि तक अदा नहीं किया गया तो 10 प्रतिशत सरकारी शिवा जायेगा।

कार्य दिवस में बिल जमा करवाने का समय
 प्रातः 9.30 से 12.30 बजे तक

कार्यकारी अभियन्ता
 सिटीजल

To,

THE MEMBER SECRETARY

STAT ENVIRONMENT IMPACT ASSESMENT AUTHORITY

BAY No.55-5R PRAYATAN BHAWAN 1st FLOOR SECTOR-2

PANCHKULA HARYANA 134115

Sub:-Submission of Half yearly compliance report vide EC SEIAA/HR/2014/1511/ Dated 026th NOV 2014
Granted to m/s Vivekananda ashram at plot No.1, Sector -16 Faridabad

Sub:- Submission of our Half yearly compliance report.

This is in reference above- mentioned subject where Vivekananda was granted Environmental clearance
of the project of Hospital & school at plot No.1 Sector -16, Faridabad Haryana

Please find the attached file our six monthly compliance report from **JAN -2023 To JUNE-2023** as per
stipulated condition Environment clearance.

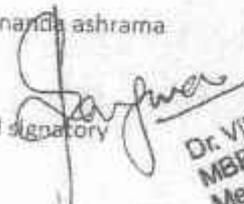
Regards

For Vivekananda ashrama

Authorized signatory

CC:

1. The additional Director New Delhi
2. The regional officer MOEF Chandigarh.
3. The Chairmen HSPCB, Panchkula


Dr. Vikas Kumar Sangwan
MBBS, MHA
Medical Superintendent
ORG Medicare L.,
Sec.- 16, Faridabad



GRG Medicare Limited

Registered Address: Plot No 67/1, Off Science City Road, Sola, Ahmedabad, Gujarat 380060
Correspondence Address: Marengo QRG Hospital, Plot No. 1, Sector 16, Faridabad, Haryana, 121002
☎1800 309 9999 • helpdesk@marengoasia.com CIN No. U74999GJ2010PLC133972

FORM V (See Rule 14)

Environmental Statement for the financial year ending on 2021-2022 31st March on or before 30th of September every year.

PART A

- (i) Name and address of the owner/ Occupier of the industry operation or process. > Dr. Mehinder Singh Tanwar
> Plot No.01 Sector -16 Faridabad
- (ii) Industry category Primary-(STC Code) Secondary-(STC Code). :-Orange
- (iii) Production capacity- Units__ :- 325 Bedded Hospital
- (iv) Year of establishment :- 2015
- (v) Date of the last environmental statement submitted. Sep-2021

PART B

Water and Raw Material Consumption

1. Water consumption m3/ d
2. Process m3/d 22 Cooling m3/d Domestic m3/d 55

Sr. no Name of products Process water consumption per unit of product output
During the previous financial year during the current financial year financial year

- (1) Medicines and consumables for Health care services
NA NA
NA NA

(2) Raw material consumption

*Name of raw material Name of product Consumption of raw material per unit materials output
During the previous financial during the current financial year financial year

1. Medicines and Consumables For Health care services
NA NA NA
NA NA NA

PART C

Pollution discharged to environment/ unit of output.

(Parameter as specified in the consent issued)

(Parameter as specified in the consent issued) Pollution Quantity of pollutants Concentration of Percentage of Discharged pollutants in variation from (mass/ day) discharges prescribed standards (mass/ volume) with reasons (a) Water (b) Air

Pollutions	Quantity of pollutants Discharged (mass/day)	Concentration of pollutants discharge (mass/ volume)	Percentage age of variation from prescribed standards with reasons
Water	BOD	ETP 0.08kg	15 mg/1 43 mg/1 12 mg/1 well within Limit
	COD	0.24 kg	
	SS	0.07 kg	
Air	SPM	3 kg / day	0.14 gm/kwh 34 mg/NM3 1.22gm/kwh well Within Limit
	SO2	ND	
	NOX	1.31 Kg / Day	

PART D Hazardous Wastes

(as specified under Hazardous Wastes (Management and Handling) Rules, 1989)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	during the current financial year
(a) From process	ETP Sludge 340kg and used oil 800ltr	ETP Sludge 200kg and used oil 800ltr
(b) From pollution Control facilities.		

PART E

Solid Wastes	Total Quantity	
	During the previous Financial year	During the current financial year
(a) From process		
(b) From pollution control facility		
(1) Quantity recycled or re-utilised within the unit	NA	NA
(2) Sold	NA	NA
(3) Disposed (Arrangement with municipal Body)	NA	NA

PART F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes

(Only storage and made agreement with GEPIL (TSDf site)

PART G

Impact of the pollution abatement measures taken on conservation of natural including abatement of pollution, prevention of pollution.

(Good impact of nature)

PART H

Additional measures/ investment proposal for environmental protection including abatement of pollution, prevention of pollution.

PART I

Any other particulars for improving the quality of the environment.

Additional information required for Environment Statement

1	method of waste prevention		
	a	Alternate raw material of replacement of toxic material	NA
	b	cleaner technology	NA
2	method of waste reduction		
3	Mass balance in flow chart including raw material, products, solid, liquid and gases.		
4	Environmental sound system		
5	Maintenance of ecological balance by compensatory methods.		
	a	Tree plantation	32 NOS
		Name of species	No of plants
			AGE of plants 1year
	b	plan of future tree plantation	10
	c	Utilization of organic waste for manure	NA
	d	Utilization of Bio pesticides for horticulture	NA

Documents to be attached

Copy of ISO 14000 along with recommendation to be certification or any other certificate taken by the unit

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR/2014/1511

Dated: 26-11-2014

To

M/s Vivekananda Ashrama
QRG Towers-2D, Sector-126, Expressway

Subject: Environmental Clearance for construction of Hospital & School project at Plot No. 1, Sector-16, Faridabad, Haryana.

Dear Sir,

This letter is in reference to your application no. QRGML/FBD/MS/EIAA/VP/2013/10329 dated 12.06.2013 addressed to M.S. SEIAA, Haryana received on 17.06.2013 and subsequent letters dated 03.02.2014, 15.04.2014, 30.09.2014 (revised application in the name Vivekananda Ashrama) seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Form-1-A, Conceptual Plan and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 23.3.2012, in its meetings held on 27.03.2014, 16.04.2014, 16.06.2014, 18.09.2014 and 10.10.2014 awarded "Gold" grading to the project.

[2] It is inter-alia, noted that the project involves the construction of Super specialty Hospital & School project at Plot No. 1, Sector-16, Faridabad, Haryana, on a plot area of 20028.65 sqm. The total built up area of School and Hospital is 39261.82 sqm (School- 6680.632 sqm + Hospital 32581.188 sqm). The project have Block A, Block B, Block C1, Block C2 (School), Kitchen, link corridor with stilt and 02 level Basements. The maximum height of the building is 22.10 meters. The capacity of the Hospital is proposed as 325 Beds. The project proponent has proposed to provide OPD Services, clinical Services, Nursing Services, Paramedical services, Operational services. The project proponent has provided one School with Hostel in the complex. The total water requirement shall be 376 KLD. The fresh water requirement shall be 214 KLD. The domestic waste water generation shall be 74 KLD, which will be treated in the STP of 100 KLD capacity. The waste water generation from the Hospital building will be 137.48 KLD which will be treated in the ETP of 165 KLD capacity. The treated waste water from the STP shall be recycled reused for flushing, horticulture, DG cooling, HVAC makeup leading to zero discharge. The waste water from ETP shall be recycled for flushing and excess of treated waste water shall be discharge in municipal sewer. The total power requirement shall be 3125 KVA which will be supplied by DHBVN. The

Project Proponent has proposed to develop green belt on 21.57% of project area (16.57% tree plantation + 5% landscaping). The Project Proponent proposed to construct 05 rain water harvesting pits. The solid waste generation will be 1068 kg/day. The bio-degradable waste will be treated in the project area by adopting appropriate technology. The total parking spaces proposed are 95 ECS.

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations, have recommended the grant of environmental clearance for the project mentioned above, subject to compliance with the stipulated conditions. Accordingly, the State Environment Impact Assessment Authority in its meeting held on 14.11.2014 decided to agree with the recommendations of SEAC to accord necessary environmental clearance for the project under Category 8(a) of EIA Notification 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

PART A:-
SPECIFIC CONDITIONS:-
Construction Phase:-

- [1] "Consent for Establish" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana before the start of any construction work at site.
- [2] A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.
- [3] Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the labourers is strictly prohibited. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- [4] All the topsoil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site.
- [5] The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- [6] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.

- [7] The diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- [8] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- [9] Ambient noise levels shall conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated residential standards of CPCB/MoEF.
- [10] Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.
- [11] Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.
- [12] Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices.
- [13] Roof must meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.
- [14] Opaque wall must meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- [15] The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc, as per National Building Code including protection measures from lightning etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be obtained from the competent Authority.
- [16] The Project Proponent as stated in proposal shall construct 05 nos. rain water harvesting pits for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silt chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.
- [17] The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/NOC from competent Authority as required.

- [18] The Project Proponent shall obtain assurance from the DHBVN for supply of 3125 KVA of power supply before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.
- [19] Detail calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SEIAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.
- [20] The Project Proponent shall not raise any construction in the natural land depression / Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.
- [21] The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.
- [22] Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Department Haryana.
- [23] The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.
- [24] The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.
- [25] The project proponent shall ensure that ECBC norms for composite climate zone are met. In particular building envelope, HVAC service, water heating, pumping, lighting and electrical infrastructure must meet ECBC norms.
- [26] The Project Proponent shall provide 3 meter high barricade around the project area, dust screen for every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.
- [27] The project proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.
- [28] The project proponent shall provide proper rasta of proper width and proper strength for the project before the start of construction.
- [29] The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical fenestration.
- [30] The project proponent shall adequately control construction dusts like silica dust, non-silica dust, wood dust. Such dusts shall not spread outside project premises. Project Proponent shall provide respiratory protective equipment to all construction workers.
- [31] The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.

- [32] The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local authorities beside other required services before taking up any construction activity.
- [33] The site for solid waste management plant be earmarked on the layout plan and the detailed project for setting up the solid waste management plant shall be submitted to the Authority within one month.
- [34] The project proponent shall discharge excess of treated waste water/storm water in the public drainage system and shall seek permission of HUDA before the start of construction.
- [35] The project proponent shall use treated water for HVAC make up/DG cooling instead of fresh water and shall submit revised water balance diagram before the start of construction.
- [36] The environment clearance granted to the Vivekanand Ashram Society under the EPA, 1986/Environment Impact Assessment Notification dated 14.09.2006 shall not create or confer any right to Land use of project site for establishment of proposed Super/Multi Specialty Hospital which is exclusively within the purview of Chief Administrator HUDA, Panchkula and binding upon the Society.
- [37] All zoning violations outside the building line shall be removed and PP shall not create any grade separation between the building line & outer boundary wall. This shall conform to approve drawing No. DTP (F 2209/03 dated 20.06.2003. Unauthorized entry/exit facing north side (Sector-18) shall be removed & boundary wall reconstructed as per approved design.
- [38] The project proponent shall implement parking plan marked 'A/19' 77th (carmarking space for future parking).
- [39] Vertical fenestration shall not exceed 40% of total wall area.

Operational Phase:

- [a] "Consent to Operate" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana.
- [b] The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The installation of STP shall be certified by an independent expert and a report in this regard shall be submitted to the SEIAA, Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. Discharge of treated sewage shall conform to the norms and standards of HSPCB, Panchkula. Project Proponent shall implement such STP technology which does not require filter backwash.

- [c] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD level less than 10 mg/litre and the recycled water will be used for flushing, gardening and DG set cooling etc.
- [d] For disinfection of the treated wastewater ultra-violet radiation or ozonization process should be used.
- [e] Diesel power generating sets proposed as source of back-up power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets shall be in the basement as promised by the project proponent with appropriate stack height i.e. above the roof level as per the CPCB norms. The diesel used for DG sets shall be ultra low sulphur diesel (50ppm sulphur), instead of low sulphur diesel.
- [f] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Hospital & School Project.
- [g] The project proponent as stated in the proposal shall maintain at least 21.57% as green cover area for tree plantation especially all around the periphery of the project and on the road sides preferably with local species which can provide protection against noise and suspended particulate matter. The open spaces inside the project shall be preferably landscaped and covered with vegetation/grass, herbs & shrubs. Only locally available plant species shall be used.
- [h] The project proponent shall strive to minimize water in irrigation of landscape by minimizing grass area, using native variety, xeriscaping and mulching, utilizing efficient irrigation system, scheduling irrigation only after checking evapo-transpiration data.
- [i] Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment through sedimentation tanks must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 5 mts. above the highest ground water table. Care shall be taken that contaminated water do not enter any RWH pit. The project proponent shall avoid Rain Water Harvesting of first 10 minutes of rain fall. Roof top of the building shall be without any toxic material or paint which can contaminate rain-water. Wire mesh and filters should be used wherever required.
- [j] The Project Proponent shall ensure that ground water is not contaminated due to leache of spoiled organic material. The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.

- [k] A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Haryana in three months time.
- [l] Energy conservation measures like installation of LED only for lighting the areas outside the building and inside the building should be integral part of the project design and should be in place before project commissioning. Use of solar panels must be adapted to the maximum energy conservation.
- [m] The Project Proponent shall use zero ozone-depleting potential material in insulation, refrigeration, air-conditioning and adhesive. Project Proponent shall also provide halon free fire suppression system.
- [n] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The Project Proponent shall set up organic waste converter in the project area for treatment of biodegradable waste proposed to be generated from the proposed project and vegetable market in the complex. The Project Proponent shall ensure the proper and safe disposal of spoiled/rotten material and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- [o] The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.
- [p] The traffic plan and the parking plan proposed by the Project Proponent should be meticulously adhered to with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be used.
- [q] Operation and maintenance of STP, solid waste management and electrical infrastructure, pollution control measures shall be ensured even after the completion of project.
- [r] Different type of wastes should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rules made under Environment Protection Act, 1986. Particularly E-waste and Battery waste shall be disposed of as per existing E-waste Management Rules 2011 and Batteries Management Rules 2001. The project proponent should maintain a collection center for E-waste and it shall be disposed of to only registered and authorized dismantler / recycler.
- [s] Standards for discharge of environmental pollutants as enshrined in various schedules of rule 3 of Environment Protection Rule 1986 shall be strictly complied with.

- (t) The project proponent shall make provision for guard pond and other provisions for safety against failure in the operation of wastewater treatment facilities. The project proponent shall also identify acceptable outfall for treated effluent.
- (u) The project proponent shall ensure that the stack height of DG sets is as per the CPCB guide lines and also ensure that the emission standards of noise and air are within the CPCB prescribed limits. Noise and Emission level of DG sets greater than 800 KVA shall be as per CPCB latest standards for high capacity DG sets.
- (v) All electric supply exceeding 100 amp, 3 phase shall maintain the power factor between 0.98 lag to 1 at the point of connection.
- (w) The project proponent shall minimize heat island effect through shading and reflective or pervious surface instead of hard surface.
- (x) The project proponent shall not use fresh water for HVAC and DG cooling. Air based HVAC system should be adopted and only treated water shall be used by project proponent for cooling, if it is at all needed. The Project Proponent shall also use evaporative cooling technology and double stage cooling system for HVAC in order to reduce water consumption. Further temperature, relative humidity during summer and winter seasons should be kept at optimal level. Variable speed drive, best Co-efficient of Performance, as well as optimal integrated part load value and minimum outside fresh air supply may be resorted for conservation of power and water. Coil type cooling DG Sets shall be used for saving cooling water consumption for water cooled DG Sets.
- (y) The project proponent shall ensure that the transformer is constructed with high quality grain oriented, low loss silicon steel and virgin electrolyte grade copper. The project proponent shall obtain manufacturer's certificate also for that.
- (z) Water supply shall be metered among different users of utilities.
- (aa) The project proponent shall ensure that exit velocity from the stack should be sufficiently high. Stack shall be designed in such a way that there is no stack down-wash under any meteorological conditions.
- (ab) The project proponent shall provide water sprinkling system in the project area to suppress the dust in addition to the already suggested mitigation measures in the Air Environment Chapter of EMP.
- (ac) The Project Proponent shall adopt adequate Air Pollution Control Measures to mitigate the air pollution problem and also ensure to provide sufficient space for parking of vehicles to avoid any congestion on the road during peak season. Parking space should be calculated keeping in mind that much more space is required for trucks to turn and move as compared to smaller vehicles.
- (ad) The Project Proponent shall ensure that no dust is raised even during peak season operation phase. NAAQ standards must be maintained during both construction and operation phase.

- [ae] The Effluent Treatment Plan of 165 KLD capacity shall be installed for treatment of processing water (effluent). The project proponent shall ensure that the waste water generation as well as values of different parameters of effluents should conform to the standards as prescribed under a Rule 3 of Environment (Protection) Rules, 1986. The project proponent shall not discharge the effluents in the public sewer/drain.
- [af] The project proponent shall provide sound reduction techniques during day time.
- [ag] The project proponent shall dispose of Bio-Medical waste as per Bio-Medical (Management & Handling) rules 1998.
- [ah] The project proponent shall ensure proper Air Ventilation and light system in the basements area for comfortable living of human being and shall ensure that number of Air Changes per hour (ACH) in basement never falls below 15. In case of emergency capacity for increasing ACH to the extent of 30 must be provided by the project proponent.
- [ai] The green space (21%) of plot area shall be developed before the project site is revisited after removal of all deficiencies by end of November, 2014.
- [aj] The project proponent shall provide free medical-aid to 2% of the poor patients as per the assurance given to the Authority.
- [ak] The project proponent shall provide green area on terrace and roof top.
- [al] The project proponent shall install solar panel for energy conservation.

PART-B, GENERAL CONDITIONS:

- [i] The Project Proponent shall ensure the commitments made in Form-1, Form-1A, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point, the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.
- [ii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, the respective Zonal Office of CPCB, HSPCB and SEIAA Haryana.
- [iii] STP and ETP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.
- [iv] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of

- this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.
- [v] The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
 - [vi] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.
 - [vii] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.
 - [viii] Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
 - [ix] Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 - [x] The fund ear-marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA/RO MoEF, Govt under rules prescribed for Environment Audit.
 - [xi] The Project Proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.
 - [xii] Nodal Officer nominated by KCGMC Karnal shall be responsible for implementation of all conditions of Environmental Clearance letter.
 - [xiii] The project proponent shall seek fresh Environmental clearance if at any stage there is change in the planning of the proposed project.
 - [xiv] The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be

monitored and displayed at a convenient location near the main gate of the company in the public domain.

- [xv] The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the HSPCB Panchkula as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- [xvi] The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifted it to any contractor engaged by project proponent.
- [xvii] The environmental clearance granted shall be limited to the issue concerning the environment and all other issues like ownership of land, lease of land, purpose of the lease for allotment of land by HUDA, FAR covered and allowed of any other connected issue and any other legal issue/court case etc. will be decided and considered by the concerned competent authority only.
- [xviii] Corporate Environment and Social Responsibility (CSER) shall be laid down by the project proponent (2% shall be earmarked) as per guidelines of MoEF, GoI Office Memorandum No. J-11013/41/2006-IA.II(1) dated 18.05.2012 and Ministry of Corporate Affairs, GoI Notification Dated 27.02.2014. A separate audit statement shall be submitted in the compliance. Environment related work proposed to be executed under this responsibility shall be undertaken simultaneously. The project proponent shall select and prepare the list of the work for implementation of CSER of its own choice and shall submit the same before the start of construction.



Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA/HI/2013

Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MOEF, GOI, CGO Complex, Lochi Road, New Delhi.
2. The Regional office, Ministry of Environment & Forests, Govt. of India, Sector 31, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, Pk1.


Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula

P



FORM 411

(See Regulation 30)

DEED OF LEASE OF BUILDING SITE DISPOSED OF BY ALLOTMENT

This Deed made this 17th day of March 1980 (One Thousand Nine Hundred and Eighty) between the Haryana Urban Development Authority acting through the Estate Officer, Faridabad (hereinafter called 'the lessor') of the one part and Suresh Prakashananda, for and on behalf of Vivekananda Ashrama, Sector 16 in the district of Faridabad (hereinafter called 'the lessee') of the other part.

Whereas the lessee has applied to the lessor, for the grant of lease of the plot of land, belonging to the lessor hereinafter described, and the lessor has on the faith of the statement and representations made by the lessee, accepted such application and has agreed to demise the said plot to the lessee in the manner hereinafter appearing.

And whereas the lessor has fixed the tentative premium of the said land disposed of by allotment at Rs. 1,77,513.96 (Rupees one lac, seventy seven thousand, five hundred and thirteen and ninety six paise only).

And whereas the lessor reserved the right to enhance the tentative premium in the case of land disposed of by allotment by the amount of the additional premium determined in accordance with the Haryana Urban Development (Disposal of land and Building) Regulations, 1978 (hereinafter referred to as the said Regulation).

And whereas the lessee, disposed of land by allotment, has paid the tentative premium and agrees to pay the additional price in the manner hereinafter appearing :

NOW THIS DEED WITNESSES THAT for the purpose of carrying into effect the said lease and in consideration of the covenants of the lease hereinafter contained and of the said sum of Rs. 1,77,513.96 (Rupees one lac, seventy seven thousand, five hundred and thirteen and ninety six paise only) paid by the lessee and the undertaking of the lessee to pay the additional premium, if any, determined or to be paid by the lessee, within a period of 30 days of the date of demand made in this behalf by the Estate Officer without interest or in such number of instalments with interest as may be determined by the Chief Administrator, the lessor doth hereby demise up to the lessee all that plot of

Estate Officer
 Haryana Urban Dev. Authority
 FARIDABAD

Suresh Prakashananda
 The Lessee

(1)

NO 320 $\frac{2}{16916}$ $\frac{3}{1980}$ Estate officer Faridabad for

lease deed Plot vivekanand Asharam Sector 16 Faridabad in favour of Vivekanand Asharam Sector 16 Faridabad. Through Swami Parkashanand Secretary

Mahab Kharbaj
Dist. Treasur
Govt. Treasur. Faridabad 7/3/80.

Pravin

This conveyance deed has been presented by Shri Swami Parkashanand for and on behalf of Vivekanand Asharam, Sector 16, Faridabad. The deed for registration in the office of Sub-Registrar, Ballabgarh before me, today on 18/3/1980, time between 6-11 AM.

Presentor:
Swami Parkashanand
Swami Parkashanand

Sub-Registrar, Ballabgarh.

Having satisfied myself that this lease deed to be executed by the Estate Officer, Faridabad for and on behalf ofaryana Urban Development Authority, Faridabad in his official capacity, he is dispensed with attesting and signatures. Hence this lease deed is accepted for registration. He and lessee, Shri Parkashanand, Secretary Vivekanand Asharam, sector 16, Faridabad, is identified by Shri Vishan Singh & Shri Dalvir Singh Advocates, both the witnesses are personally known to me.

Sub-Registrar, Ballabgarh

Lessee:
Swami Parkashanand, dt. 30.1
Sh. Swami
Parkashanand, Secretary
on behalf of Vivekanand
Asharam, Sector-16,
Faridabad.

Sh. Nishan Singh
Advocate,
Ballabgarh.

Sh. Dalvir Singh,
Advocate, Ballabgarh

Signature of Nishan Singh

Signature of Dalvir Singh

Certified that the signatures of the Lessee and witnesses have been taken in my presence today on 18/3/80.

Sub-Registrar, Ballabgarh.



land being the residential/commercial plot No.1 Sector 16 area in District Centre, situated at Faridabad which plot more particularly described in the plans filed in the office of the Estate Officer, Faridabad signed by the Estate Officer, Faridabad, on the thirtieth day of May, Nineteen hundred and seventy eight.

Together with all rights, easements and appurtenances whatsoever to the said plot belonging or pertaining to hold the premises hereby devised up to the lessee for 99 years from the date of allotment and thereafter to hold the same for such further period and on such terms and conditions as the lessor may decide and YIELDING AND PAYING THEREFOR yearly ground rent at the rate of 2-1/2% of the premium for the first 33 years of this lease and at the rate of 3-3/4% of the premium for the next 33 years and to 5% of the premium for the remaining period, of the lease. The ground rent shall start accruing from the date of issue of the allotment letter, namely, the thirtieth day of May one thousand nine hundred and seventy eight and shall become on the first anniversary of the date of issue of allotment letter and be payable by the 10th of the following month.

Subject always to the exceptions, reservations, covenants and conditions hereinafter contained that is to say as follows :-

(1) The lessee shall have no right to transfer by way of sale, gift, mortgage or otherwise the land or any right, title or interest therein (except by way of lease on a monthly basis) without the previous permission in writing of the Estate officer. The Estate Officer while granting such permission may impose such conditions as may be decided by the Chief Administrator from time to time.

(2) The lessor accepts and reserves unto himself all mines, minerals, coals, gold-washing, earth, oils, and quarries in or under the plot and full rights and powers at all times to do all acts and things which may be necessary or expedient for the purpose of searching for, working, obtaining, removing and enjoying the same without providing or leaving any vertical support for the surface of the plot or for any building for the time being standing thereon, provided always that the lessor shall make reasonable compensation to the lessee for all damages directly occasioned by the exercise of the right hereby reserved or any of them.

Estate Officer
 Faridabad
 District Centre
 Faridabad

For Verification
 Signature of Estate Officer
 Faridabad

(2)

No 320 Date 5 ³/₁₉₈₀

5000/-
25810/-

Do

Mahesh Chandra
Dist. Treasurer
Govt. Treasury, Pali

Prakash Kumar



-3-

11. The lessee for himself, heirs, executors and administrators and assigns covenants with the lessor in the manner following, that is to say :-

(1) The lessee shall pay without demand unto the lessor the yearly ground rent hereby reserved within the time herein before appointed and in the manner laid down in the said regulations.

(2) The lessee shall not deviate in any manner from the layout plan nor alter the size of the plot whether by sub-divisions, amalgamation or otherwise.

(3) The lessee shall, within a period of two years from the date of offer of possession after obtaining sanction to the building plan with necessary designs, plans and specifications from the Estate Officer, at his own expense, erect upon the plot and complete in a substantial and workmanlike manner residential/commercial building with the requisite and proper walls, sewers and drains and other conveniences in accordance with the sanctioned building plans and to the satisfaction of the Estate Officer.

(4) (a) The lessee shall, not sell or otherwise transfer his rights in the land or part thereof except with the previous permission may impose such condition as may be decided by the Chief Administrator or from time to time. Such a transfer shall be further subject to the condition that 50% (fifty per cent) of the unearned increase in the value of the land at the time the site is sold or transferred shall be payable to the Authority before registering such sale or transfer. The market value of the property for this purpose shall be assessed by the Estate Officer or ~~any other officers, as may be appointed by the Chief Administrator, whose decision~~ shall be final and binding on the lessee.

(4) (b) In the event of the sale or foreclosure of the mortgage of charged property the lessor, shall be entitled to claim and recover fifty per cent of the unearned increase in the value of the plot as aforesaid and the amount of the lessor's share of the said unearned increase shall be a first charge, having priority over the said mortgage or charge. The decisions of the lessor in respect of the market value of the said plot shall be final and binding on all parties concerned :

Provided that the lessor shall have the pre-emptive rights to purchase the mortgaged or charged property after deducting 50% of the unearned increase as aforesaid.

The
 Estate Officer
 Mysore Urban Dev. Authority
 11/11/19
 See V. Subramanian
 Govt. Secy. P. & S. Department
 Mysore



(5) The lessor's right to the recovery of 50% of unearned increase and the pre-emptive right to purchase the property as mentioned hereinbefore shall apply equally to an involuntary sale or transfer whether it be and through executing or insolvency court.

(6) Notwithstanding the restrictions, limitations and conditions as mentioned in sub-clause (4) (a) above, the lessor shall be entitled to sublet the whole or any part of the building that may be erected on the plot for purpose of residence, or commercial use only on a tenancy from month to month.

(7) Whenever the right or interest of the lessee in the plot is transferred in any manner whatsoever, the transferee shall be bound by all the covenants and conditions contained herein and be answerable in all respects therefor.

(8) Whenever the right or interest of the lessee in the plot is transferred in any manner whatsoever, the transferee shall, within 3 months of the transfer give notice of such transfer in writing to the lessor.

(9) The lessee shall from time to time and at all times pay and discharge all rates, taxes, charges and assessments of every description which may at any time hereafter during the continuance of this lease be assessed, charged or imposed upon the plot hereby devised or any building to be erected thereon or on the landlord or tenant in respect thereof.

(10) All arrears of ground rent and other payments due in respect of the plot thereby devised shall be recoverable in the same manner as arrears of land revenue.

(11) The lessee shall in all respects comply with and be bound by the Haryana Urban Development Authority Act, 1977 (hereinafter referred to 'the Act') as amended from time to time and the rules/regulations made thereunder.

(12) The lessee shall not without sanction or permission in writing of the proper authority erect any building or make alterations or addition to such building on the plot.

Haryana Urban Development Authority
 District Office
 Sector 17
 Gurgaon
 Haryana

The District Officer
 Gurgaon
 Haryana

(4)

No 320 Date 5 ³ / 5000. 80
1980 258107

Mahabir Prasad
Dist. Treasurer
Govt. Treasury, Panchganga
1980

Prakash



-5-

(13) The lessee shall not without the written consent of the lessor, carry on or permit to be carried on, on the plot or in any building thereof any obnoxious trade or business whatsoever or use the same or permit the same to be used for any purpose other than that mentioned in this lease deed or do or suffer to be done therein anything whatsoever which in the opinion of the lessor may be nuisance, annoyance, or disturbance of the lessor and persons living in the neighbourhood.

(14) The lessee shall at all reasonable time grant access to the plot to the Estate Officer for being satisfied that the covenants and conditions contained herein have been and are being complied with.

(15) The lessee shall on the determination of this lease peacefully yield up the said plot and the building thereon unto the lessor.

(16) In the event of default in payment of ground rent, the lessee shall be liable to be proceeded against under sections 16 and 18 of the Act. In case the instalment of premium or the additional price is not paid by the lessee by the due date, the lessee shall be proceeded against under section 13 of the Act.

III. If the lessee contravenes any of the terms expressed or implied under this lease deed, he shall be liable to be proceeded against under section 16 of the Act.

1211

(5)

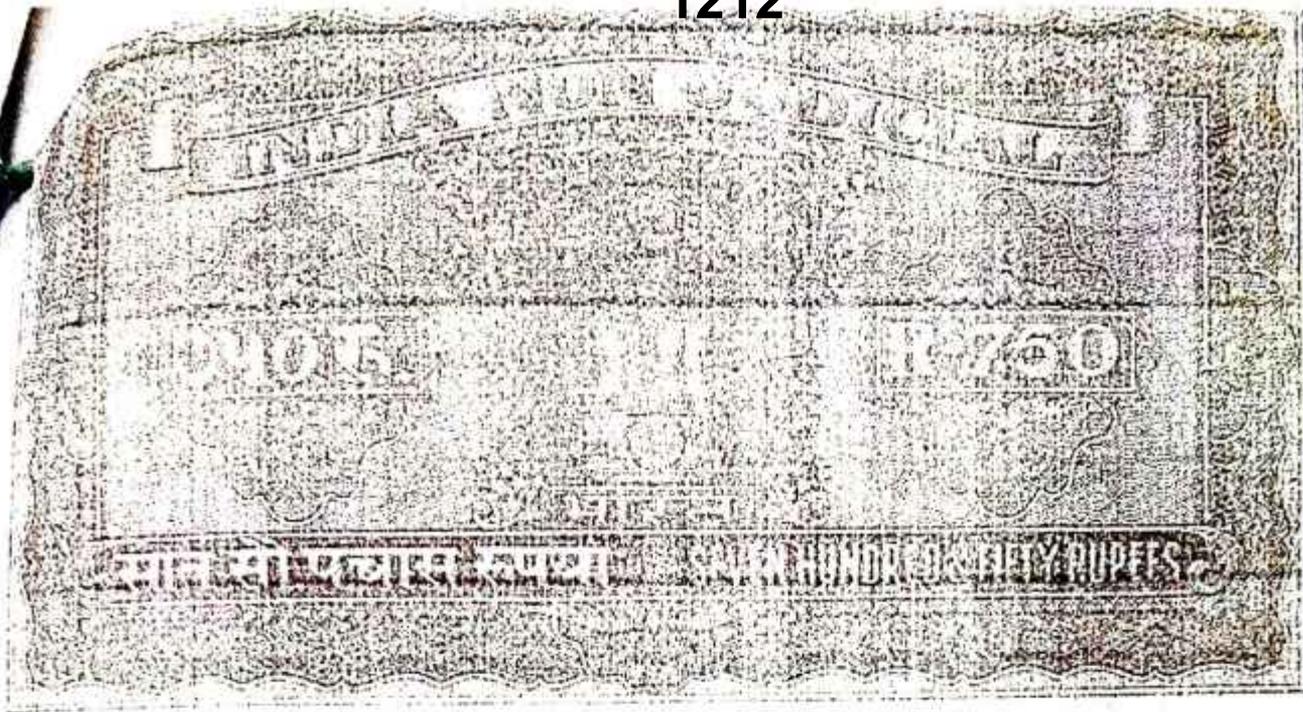
No 320 Date 5³
1980

5000/-
25810/-

Do _____

Mahabir Prasad
Dist. Treasurer
Govt. Treasury. P. 3/1/80

Prakash



-6-

IV. No forfeiture of re-entry shall be affected until the lessor has served the lessee a notice in writing.

(a) specifying the particular breach complained of, and

(b) if the breach is capable of remedy, requiring the lessee to remedy breach, and the lessee fails within such reasonable time as may be mentioned in the notice to remedy the breach if it is capable of remedy; and in the event of forfeiture or re-entry the lessor may in his discretion relieve against forfeiture on such terms and conditions as he thinks proper.

V. All notices, orders, directions, consents or approval to be given under this lease shall be in writing and shall be signed by such officer as may be authorized by the Chief Administrator, and shall be considered as duly served upon the lessor or any person claiming any right to the plot if the same shall have been affixed to the building or erection whether temporary or otherwise upon the plot or shall have been delivered at present by post to the then residence, office or place of business of the lessee or such person.

60

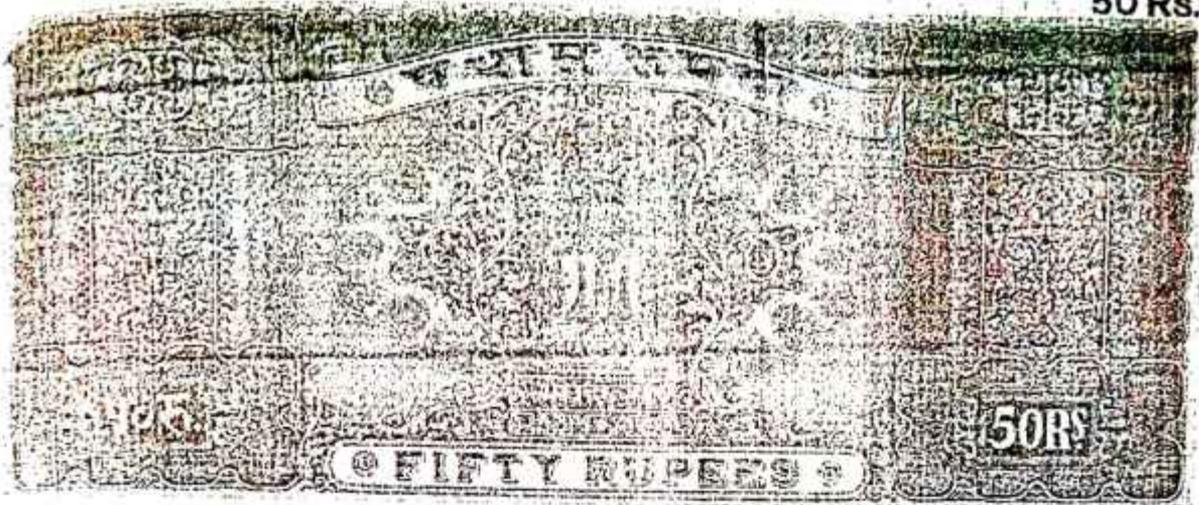
No 320 Date 5 $\frac{3}{1980}$ 75% Do

258/10

M. J. St. Lawrence
Dist. Treasurer
Govt. Treasurer. 1980
1/3/80

Prakash D

50 Rs.



-7-

VI. All powers exercisable by the lessor under this lease may be exercised by the Chief Administrator. The lessor may also authorise any other officer to exercise all or any of the powers exercisable by him under this lease.

VII. In this lease the expression 'Chief Administrator' shall mean the Chief Administrator of the Authority as defined in clause (e) of section 2 of the Act.

VIII. The expression 'The Lessor' and the 'Lessee' hereinbefore used shall where the context so admits, include, in the case of lessor, his successors and assigns and in the case of the lessee, his heirs, executors, administrators, or legal representatives and the person or persons in whose title lease hold interest hereby created shall for the time being be vested by assignment or otherwise.

In witness whereof the parties hereto have hereunder

Handwritten notes and signatures on the left margin, including the name 'Sudhakar'.

0
No 320 Date 5³ / Dec
(1980 15810)

Mahesh Chandra
Dist. Treas.
Govt. Treas. Dept. 73/80

Prakash M



respectively subscribed their names at the places and on the date hereinafter, in each case specified.

Signed by the said _____ at _____ on the _____ day of _____ 19__.

In the presence of witnesses.

1. Name V. K. S. S.
Residence 2077 I.S.R. Road
Occupation Business

LESSOR
[Signature]
(Signature)

2. Name [Signature]
Residence No. 2495 FF
Occupation SMITH

[Signature]
(Signature)
[Signature]

Signed by the said Sri. Prakashananda, for & on behalf of Vivekananda Ashrama Lessee at Faridabad on _____ day of _____ 19__.

For Vivekananda Ashrama
Sri. Prakashananda
LESSEE Secretary.

In the presence of the witnesses:-

1. Name श्री. म. चन्द्र शर्मा
Residence नं. 166 टोकरा 16
Occupation परीक्षक

(Signature)
[Signature]

2. Name श्री. सुभाष शर्मा
Residence इ. व. म. नं. 22, इ. व. म. नं.
Occupation _____

(Signature)
[Signature]

110 320 Date 19/

DO

250/2

Prakash Chandra

Dist. Jangam
Govt. T. [unclear]

Prakash Chandra

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 प्रकाश चन्द्र
 जंगम

**GOVERNMENT OF HARYANA****District Registering Authority
FARIDABAD****CERTIFICATE OF PROVISIONAL REGISTRATION**

This is to certify that *QRG Medicare Ltd* located at *Plot no 1, Sector 16* owned by *Mahinder Singh Tanwar* has been granted provisional registration as a clinical establishment under Section 15 of The Clinical Establishments (Registration and Regulation) Act, 2010. The Clinical Establishment is registered for providing medical services as a *Hospital, Polyclinic, Physiotherapy, Infertility Clinic, Dental Clinic, Dialysis, Day Care Centre, Mobile Clinic, Pathology, Haematology, Biochemistry, Microbiology, Genetics, Collection Centre, Xray Centre, ECG Centre, MRI Centre, UltraSound Centre, CTScan Centre, Dexa, Mammography* under *Allopathy* System of Medicine.

This Certificate is valid for a period of one year from the date of issue.

DRA: Faridabad

Designation of the Issuing Authority

Place: Faridabad

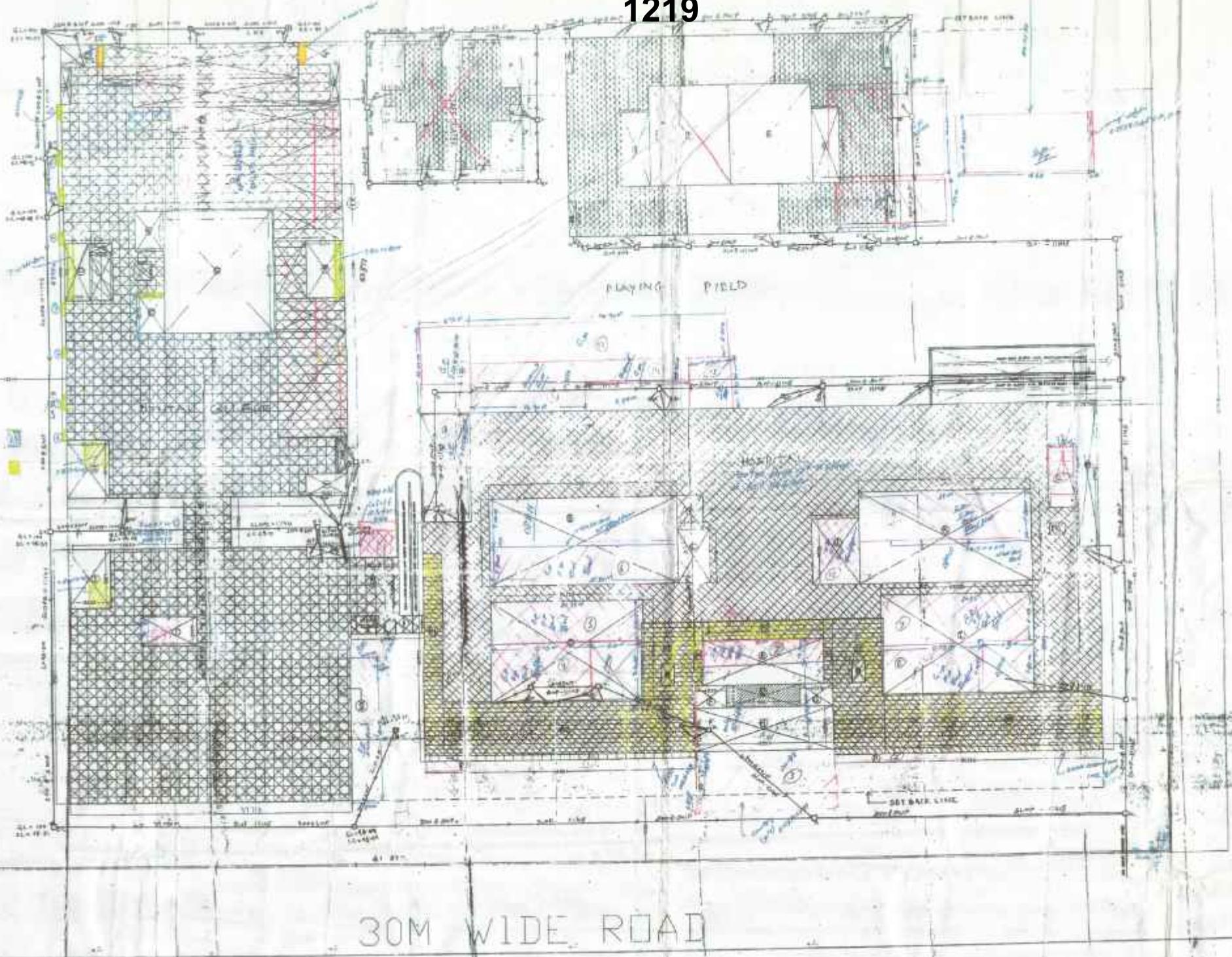
Date of Issue: 11/01/2023

Terms and Conditions of Registration*

1. The holder of this Certificate of Registration shall comply with all the provisions of Clinical Establishment Act (Registration and Regulation) 2010 and the Rules made there under.
2. The Certificate of Registration is not transferable. The Certificate of Registration shall be displayed in a prominent place in a part of the premises open to the public.
3. Any change of ownership or change of category or change of management or on ceasing to function as a clinical establishment, the certificate of registration shall be surrendered to the authority and application for fresh registration submitted.

*Additional terms and conditions are as stipulated by the appropriate registering authority.

1219



NOTE:
 1) WATER HARVESTING
 Confirm that the building shall satisfy the requirements as well as necessary additional water more than 10,000 ltr. or above per week water recycling system. Permitted for non-potable purpose.
 2) STRUCTURE STABILITY
 Confirm that the structure parts of the building are safe and in accordance with the provisions of IS 456 and IS 10262. The building shall be safe for the life span. The building shall be safe for the life span.
 3) FIRE FIGHTING
 Fire fighting arrangements will be made as per the requirement of the fire code.

LEGEND	
	COVERED AREA

DATE	
PROJECT NAME	M/S VIVEKANAND ASHRAM
PROJECT ADDRESS	
PROJECT TYPE	PROPOSED DENTAL COLLEGE FOR M/S VIVEKANAND ASHRAM AT PLOT NO. 1, SECTOR-1, FARDASABAD
DESIGN TYPE	DENTAL COLLEGE
DATE	
DATE	12 MARCH 2019
SCALE	1:200

AREA CALCULATIONS:
 TOTAL SITE AREA
 BUILDING COVERED AREA
 PLAYING FIELD AREA
 ROAD AREA
 TOTAL COVERED AREA
 UNCOVERED AREA

FOR THE ASSOCIATING AREA INCLUDING JALALI
 BY MR. PRADEEP SINGH

ANNEXURE-2

FOR PURPOSE OF CODE 1.2 [XCVI] AND CODE 63 [3] [III] OF THE HARYANA BUILDING CODE-2017.

1221

SHAPE & SIZE OF SITE.
THE SIZE AND SHAPE OF THIS SITE AS SHOWN 'A,B,C,D' ON THIS DRAWING ARE IN ACCORDANCE WITH THE APPROVED LAYOUT PLAN OF SECTOR-16, BEARING DRG. NO. DTP (F) 1657/194 (B) DT. 28.06.1994

LAND USE.
THE SITE TOGETHER WITH THE BUILDING OR BUILDINGS TO BE ERRECTED ON IT SHALL ONLY BE USED FOR HOSPITAL, HARBAN RESIDENTIAL SCHOOL AND SOCIAL DEVELOPMENT CENTRE.

TYPE OF BUILDING PERMITTED AND LAND USE ZONE.
1. THE TYPE OF BUILDING PERMITTED ON THIS SITE SHALL BE FOR HOSPITAL, HARBAN RESIDENTIAL SCHOOL AND SOCIAL DEVELOPMENT CENTRE THE RESIDENTIAL AREA FOR HOTEL, WARDEN, CHOWKIDAR AND DWELLING OF HERITAGE SHOULD NOT EXCEED 10% OF THE PERMISSIBLE COVERAGE.
2. THE SITE SHALL BE DEVELOPED AND BUILDING CONSTRUCTED THEREON AS INDICATED IN AND EXPLAINED IN THE TABLE BMS/2017:-

SYMBOL	LAND USE ZONE	TYPE OF BUILDING PERMITTED/PERMISSIBLE DEVELOPMENT
[Symbol]	OPEN SPACE ZONE	OPEN PARKING, GARDEN, LANDSCAPING, PLAYING, SPORTS/RECREATION FACILITIES ETC.
[Symbol]	BUILDING ZONE	BUILDING AS PER PERMISSIBLE LAND USE (B/1, B/2, B/3) AND AS PER PERMISSIBLE IN THE OPEN SPACE ZONE.

SITE COVERAGE AND FLOOR AREA RATIO (FAR).
THE BUILDING OR BUILDINGS SHALL BE CONSTRUCTED ONLY WITHIN THE PORTION OF THE SITE MARKED AS BUILDING ZONE AS EXPLAINED BELOW:-

LAND AREA (SQ.M)	BUILDING PERMISSIBLE COVER PER CENTAGE	FLOOR AREA PERMISSIBLE	PERMISSIBLE FLOOR AREA (SQ.M)
1710 (100% SITE)	30%	UP TO FLOOR LEVELS	513.00
1000 (100% SITE)	30% OF SITE PORTION OF SITE	UP TO FLOOR LEVELS	300.00

THE 2% FAR CAN BE UTILIZED FOR FACILITIES RELATED TO HOSPITAL FUNCTIONING LIKE CHEMIST SHOP, CAFETERIA / CATERING, FLOWER SHOP, ATM AND OTHER RELATED FACILITIES.

HEIGHT OF BUILDING.
THE MAXIMUM HEIGHT OF THE BUILDING SHALL BE UNRESTRICTED AS PROVIDED IN CODE 6.3 (III) AND FURTHER SUBJECT TO CLEARANCE AS DESCRIBED IN CODE 6.3 (IV) OF HBC-2017.
THE HEIGHT OF THE BUILDING BLOCK, SUBJECT OF COURSE TO THE PROVISIONS OF THE SITE COVERAGE AND FAR, SHALL BE GOVERNED BY THE FOLLOWING:-

NO.	HEIGHT OF BUILDING (M)	MINIMUM SETBACK FROM THE SIDE OF THE BUILDING (M)	MINIMUM SETBACK FROM THE FRONT OF THE BUILDING (M)
1	3	3	3
2	4	4	4
3	5	5	5
4	6	6	6
5	7	7	7
6	8	8	8
7	9	9	9
8	10	10	10
9	11	11	11
10	12	12	12
11	13	13	13
12	14	14	14
13	15	15	15
14	16	16	16
15	17	17	17
16	18	18	18
17	19	19	19
18	20	20	20
19	21	21	21
20	22	22	22
21	23	23	23
22	24	24	24
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93	95	95	95
94	96	96	96
95	97	97	97
96	98	98	98
97	99	99	99
98	100	100	100

IF A BUILDING ADJUTS ON TWO OR MORE STREETS OF DIFFERENT WIDTHS, THE HEIGHTS SHALL BE DETERMINED TO FACE UPON THE STREET THAT HAS THE GREATEST WIDTH AND THE HEIGHT OF THE BUILDING SHALL BE REGULATED BY THE WIDTH OF THAT STREET AND MAY BE CONTINUED TO THIS HEIGHT TO A DEPTH OF 24 METRES, ALONG THE NARROW STREET.
THE PLUMB HEIGHT OF BUILDING SHALL BE AS PER CODE 7.3 OF HBC-2017.
ALL BUILDING BLOCKS SHALL BE CONSTRUCTED SO AS TO MAINTAIN AN APPROPRIATE DISTANCE AS PER SUB CODE 7.3 (1B).
IF SUCH INTERIOR OR EXTERIOR OPEN SPACE IS INTENDED TO BE USED FOR THE BENEFIT OF MORE THAN ONE BUILDING BELONGING TO THE SAME OWNER, THEN THE WIDTH OF SUCH OPEN SPACE SHALL BE THE ONE SPECIFIED FOR THE TALLEST BUILDING AS SPECIFIED IN (C) ABOVE.

PARKING.
1. ADEQUATE PARKING SPACES, COVERED, OPEN OR IN THE BASEMENT SHALL BE PROVIDED FOR VEHICLES OF USERS AND OCCUPANTS, WITHIN THE SITE AS PER CODE 7.1.
2. PARKING FOR SPECIAL AREAS LIKE ADDITIONS/CONVENTIONS CENTRE ETC. SHALL BE IN ADDITIONAL AS PER HIS CODE.
3. IN NO CIRCUMSTANCE, THE VEHICLES BELONGING/ RELATED TO THE PLOT/ TENANTS SHALL BE PARKED OUTSIDE THE PLOT AREA.

BOUNDARY WALL/GATE AND GATE POSTS HEIGHT AND FINISH.
EACH BOUNDARY WALL, BOLLICE OR THEIR COMBINATION, HEIGHTS OR FINISHES ALONG WITH GATES AND GATE POSTS SHALL BE CONSTRUCTED AS PER CODE 7.5.

APPROACH TO SITE.
1. THE VEHICULAR APPROACH TO THIS SITE SHALL BE PLANNED AND PROVIDED GIVING DUE CONSIDERATION TO THE SURROUNDINGS AND THE FUNCTIONS WITHIN THE SURROUNDING ROADS TO THE SATISFACTION OF THE COMPETENT AUTHORITY.
2. THE APPROACH TO THIS SITE SHALL BE SHOWN ON THE SETTING PLAN.
3. ENTRY AND EXIT SHALL BE PERMITTED AS INDICATED/ MARKED AS 'W' OR 'E' ON THE PLAN.

SCALE - 1CM = 10 METRE

DRG. NO. D.T.P. (F) 2815/2019 DATED 05.11.2019

DRAWN BY:- (ASHOK KUMAR, AB)

CHECKED BY:- (DEEPA KUMAR, AB)

9. DISPOSAL OF WASTE / CLEANLINES >
(a) ADEQUATE ARRANGEMENTS FOR DISPOSAL OF HOSPITAL WASTE MUST BE MADE BY THE OWNER.
(b) THE OWNER SHALL HAVE TO MAKE ADEQUATE ARRANGEMENTS FOR THE DRAINAGE/ DISPOSAL OF THE EFFLUENTS, CLEANLINESS OF THE AREA, IT SHOULD BE ENSURED THAT NO NUISANCE OR HARASSMENT IS CAUSED TO THE NEARBY RESIDENTS OF THE AREA.

10. BAR ON SUB-DIVISION OF SITE.
SUB-DIVISION OF THE SITE SHALL NOT BE PERMITTED, IN ANY CIRCUMSTANCES.

11. APPROVAL OF BUILDING PLANS.
THE BUILDING PLANS OF THE BUILDING TO BE CONSTRUCTED AT SITE SHALL HAVE TO BE GOT APPROVED FROM THE COMPETENT AUTHORITY/ ANY OTHER PERSON AUTHORIZED BY HIM, UNDER THE PROVISIONS OF THE RESPECTIVE ACTS, BEFORE STARTING UP THE CONSTRUCTION.

12. BASEMENT.
BASEMENTS WITHIN THE BUILDING ZONE OF THIS SITE SHALL BE PROVIDED AS PER CODE 6.3 (III) AND SHALL BE CONSTRUCTED, USED AND MAINTAINED AS PER CODE 7.16.

13. PLANNING NORMS.
THE BUILDING TO BE CONSTRUCTED SHALL BE PLANNED AND DESIGNED TO THE NORMS AND STANDARDS AS PER CHAPTER-7 OF THE HARYANA BUILDING CODE, 2017, AND AS APPROVED BY THE COMPETENT AUTHORITY.

14. PROVISIONS OF PUBLIC HEALTH FACILITIES.
THE W.C. AND URINALS PROVIDED IN THE BUILDINGS SHALL CONFORM TO THE NATIONAL BUILDING CODE, 2016.

15. EXTERNAL FINISHES.
(a) THE EXTERNAL WALL FINISHES, SO FAR AS POSSIBLE SHALL BE IN NATURAL OR PERMANENT TYPE OF MATERIALS LIKE BRICKS, STONE, CONCRETE, TERRACOTTA, GRANITE, MARBLE, CHALK, GLASS METALS OR ANY OTHER FINISH WHICH MAY BE ALLOWED BY THE COMPETENT AUTHORITY.
(b) THE WATER STORAGE TANKS AND PLUMBING WORKS SHALL NOT BE VISIBLE ON ANY FACE OF THE BUILDING AND SHALL BE SUITABLY ENCASED.
(c) ALL SIGN BOARDS AND NAMES SHALL BE WRITTEN ON THE SPACES PROVIDED OR BUILDINGS AS PER APPROVED BUILDING PLANS SPECIFICALLY FOR THIS PURPOSE AND AT NO OTHER PLACES, WHATSOEVER.
(d) FOR BUILDING SERVICES, PLUMBING SERVICES, CONSTRUCTION PRACTICE, BUILDING MATERIAL, FOUNDATION AND DAMP PROOF COURSE CHAPTER 18 OF THE HARYANA BUILDING CODE, 2017 SHALL BE FOLLOWED.

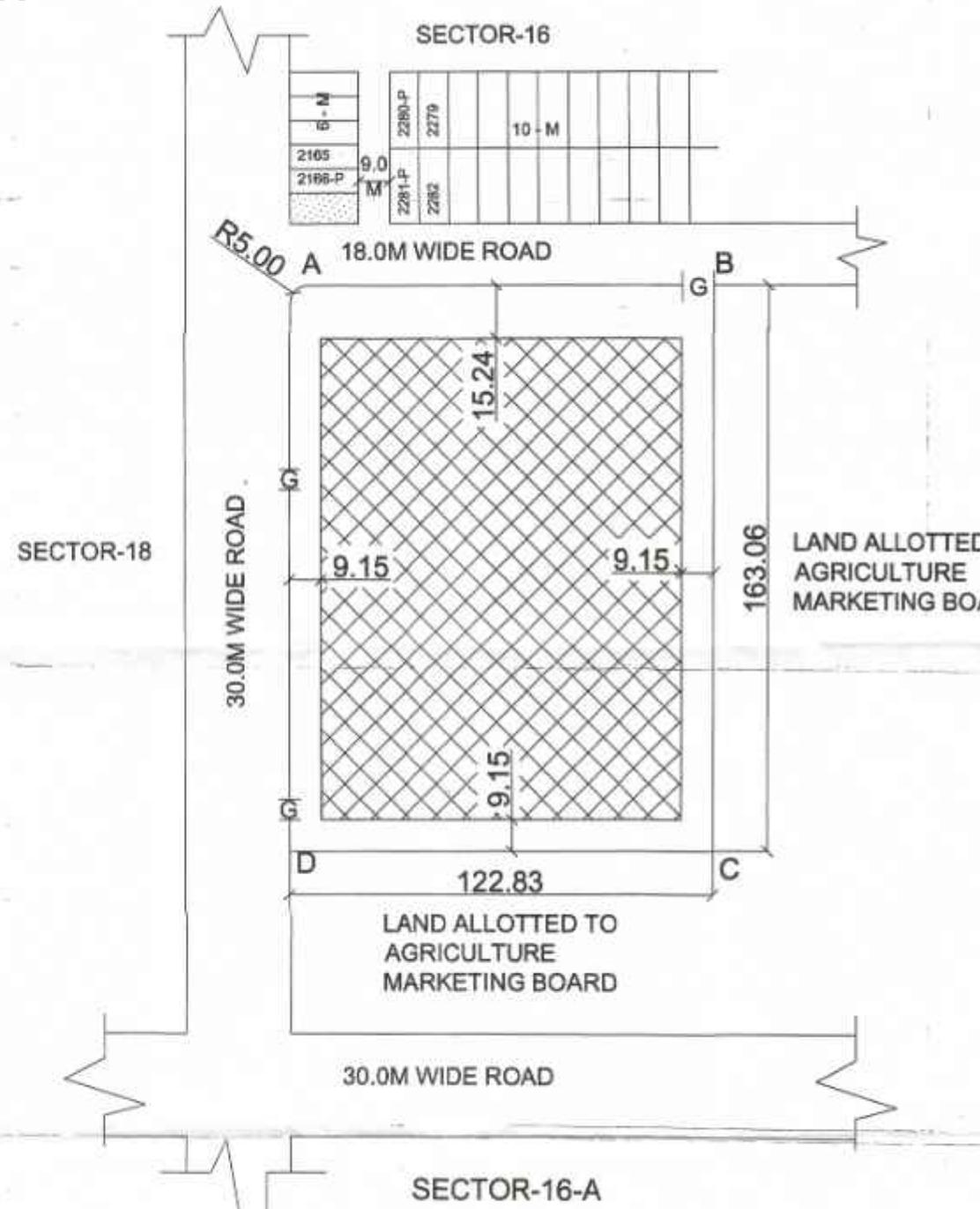
16. LIFTS AND RAMPS.
(a) LIFT AND RAMPS IN BUILDING SHALL BE PROVIDED AS PER CODE 7.7.
(b) LIFT SHALL BE WITH 100% STANDBY GENERATOR ALONG WITH AUTOMATIC SWITCHOVER ALONG WITH STAIRCASE OF SUFFICIENT WIDTH AND NUMBER.
(c) IF LIFT CANNOT BE PROVIDED AS PER OR ABOVE, RAMPS SHALL BE PROVIDED CONFORMING TO THE REQUIREMENT OF NATIONAL BUILDING CODE, 2016.

17. BUILDING BY-LAWS.
THE CONSTRUCTION OF THE BUILDING/ BUILDINGS SHALL BE GOVERNED BY PROVISIONS OF THE HARYANA BUILDING CODE, 2017.

18. FIRE SAFETY MEASURES.
(a) THE OWNER WILL ENSURE THE PROVISIONS OF PROPER FIRE SAFETY MEASURES IN THE BUILT/ BUILT BUILDINGS CONFORMING TO THE PROVISIONS OF THE HARYANA BUILDING CODE, 2017/ NATIONAL BUILDING CODE OF INDIA AND THE SAME SHOULD BE GOT CERTIFIED FROM THE COMPETENT AUTHORITY.
(b) ELECTRIC SUB STATION/ GENERATOR ROOM IF PROVIDED SHOULD BE ON SOLID GROUND NEAR DC/ LT CONTROL PANEL ON GROUNDED FLOOR OR IN UPPER BASEMENT AND IT SHOULD BE LOCATED ON OUTER PERIPHERY OF THE BUILDING. THE SAME SHOULD BE GOT APPROVED FROM THE CHIEF ELECTRICAL INSPECTOR, HARYANA.
(c) TO ENSURE FIRE FIGHTING SCHEME SHALL BE GOT APPROVED FROM THE DIRECTOR, URBAN LOCAL BODIES, HARYANA OR ANY PERSON AUTHORIZED BY THE DIRECTOR, URBAN LOCAL BODIES, HARYANA. THIS APPROVAL SHALL BE OBTAINED PRIOR TO STARTING THE CONSTRUCTION WORK AT SITE.

GENERAL NOTES:-
1. THE APPLICATION FOR BUILDING PLANS IN THE CASE SHOULD BE ACCOMPANIED WITH STRUCTURAL DESIGN AND CERTIFICATE FROM THE COMPETENT STRUCTURAL ENGINEER REGARDING SAFETY OF THE BUILDING CLEARLY STATING THAT THE STRUCTURAL DESIGN HAVE BEEN CHECKED AND FOUND TO BE IN CONFORMITY WITH THE NATIONAL BUILDING CODE GUIDELINE AND I.S. CODE ON EARTHQUAKE EFFECT.
2. PROVISION/FACILITIES FOR DIFFERENTLY ABLED PERSON SHALL HAVE TO BE PROVIDED AS PER PROVISIONS OF CODE 9.1 OF HARYANA BUILDING CODE-2017.
3. THE RAIN WATER HARVESTING SYSTEM SHALL BE PROVIDED AS PER CODE HBC-8.1.
4. THAT THE OWNER SHALL ENSURE THE INSTALLATION OF LIGHT-EMITTING DIODE LAMPS (LED) FOR ITS BUILDING.
5. THAT THE OWNER SHALL ENSURE STRICTLY COMPLY WITH THE CODE 8.3 FOR ENFORCEMENT OF THE ENERGY / CONSERVATION BUILDING CODE.
6. THAT THE OWNER SHALL ENSURE THE INSTALLATION OF SOLAR POWER PLANT AS PER CODE 8.2.
7. AMONG OTHER PLANS AND PAPERS DETAILED ELEVATIONS OF BUILDINGS ALONG ALL SIDES EXPOSED TO PUBLIC VIEW SHALL BE DRAWN ACCORDING TO SCALE AS MENTIONED IN THE HARYANA BUILDING CODE-2017.
8. NO APPLIED DECORATION LIKE INSCRIPTION, CROSSER, NAMES OF PERSONS OR BUILDINGS ARE PERMITTED ON ANY EXTERNAL FACE OF THE BUILDING.
9. THE WATER STORAGE TANKS AND OTHER PLUMBING WORKS ETC. SHALL NOT BE EXPOSED TO VIEW FROM EACH FACE OF BUILDING BUT SHALL BE SUITABLY ENCASED.
10. THE BUILDING DESIGN FOR THE PERMISSIBLE COVERED AREA SHALL BE SUBMITTED AS A WHOLE AND NOT IN PARTS.
11. GARBAGE COLLECTION CENTER OF APPROPRIATE SIZE SHALL BE PROVIDED WITHIN THE SITE.
12. NO ADVERTISEMENT SHALL BE PERMITTED.

THIS DRAWING SUPERCEDES EARLIER APPROVED DRG. NO. DTP (F) 9209/05 DATED 20.06.2003.



ANNEXURE-3

-  Delete
-  Archive
-  Report
-  Reply
-  Reply all
-  Forward
-  Read / Unread
-  Categorize
-  Flag / Unflag
-  Print
-  ...

FW: Half yearly report

From: NARESH SHARMA <naresh.sharma@marangosasia.com>
 Sent: Saturday, July 15, 2023 1:57 PM
 To: Environment Wing IRO Chandigarh <sec COMPLIANCE-IT@GOU.IN>
 Cc: NARENDER SINGH <NARENDER.SINGH@marangosasia.com>; Prachi Singh <prachi.singh@marangosasia.com>; Netra Tandon <netra.tandon@marangosasia.com>
 Subject: Half yearly report

- Dear sir:
-  AIR & Water consen 2021-26 2.pdf
 -  BMV/Consent 2021_24 2.pdf
 -  Compliance Report JAN-2023 TO JUNE-2023.doc 1.pdf
 -  Covering letter 15072023 1.pdf
 -  Endotrain-JUNE-2023 1.pdf
 -  Environmental Clearance (EC) 3.pdf
 -  HWM Consent 2021_26 2.pdf
 -  JUNE MONTH WASTE RECORD 2023 1.xlsx
 -  Reports June 2023 1.pdf
 -  Reports June 2023.pdf

Please find the attachment file

Regards

Naresh Sharma

 Reply  Forward

To,

THE MEMBER SECRETARY

STAT ENVIRONMENT IMPACT ASSESMENT AUTHORITY

BAY No.55-58 PRAYATAN BHAIWAN Ist FLOOR SECTOR-2

PANCHKULA HARYANA 134115

Sub:-Submission of Half yearly compliance report vide EC SEIAA/HR/2014/1511/ Dated 026th NOV 2014
Granted to my's Vivekananda ashram at plot No.1, Sector -16 Faridabad

Sub:- Submission of our Half yearly compliance report.

This is in reference above- mentioned subject where Vivekananda was granted Environmental clearance
of the project of Hospital & school at plot No.1 Sector -16, Faridabad Haryana

Please find the attached file our six monthly compliance report from JAN -2023 To JUNE-2023 as per
stipulated condition Environment clearance.

Regards

For Vivekananda ashrama

Authorized signatory

CC:

1. The additional Director New Delhi
2. The regional officer MO&F Chandigarh.
3. The Chairmen HSPCB, Panchkula

GRG Medicare Limited
Registered Address: Plot No 177, 178, Science City Road, Sula, Ahmedabad, Gujarat 380060
Correspondence Address: Marengo QRG Hospital, Plot No. 1 Sector 16, Faridabad, Haryana, 121002
☎ 1800 300 9999 #helpdesk@marengoqrghospital.com CIN No. U74999GJ2010PLC1235922



FORM V (See Rule 14)

Environmental Statement for the financial year ending on 2021-2022 31st March or or before 30th of September every year.

PART A

- (i) Name and address of the owner/ Occupier of the industry operation or process. - Dr. Mahinder Singh Tanwar
- Plot No.01 Sector -16 Faridabad
- (ii) Industry category Primary-(STC Code) Secondary-(STC Code): -Orange
- (iii) Production capacity- Units - 325 Bedded Hospital
- (iv) Year of establishment - 2015
- (v) Date of the last environmental statement submitted. Sep-2021

PART B

Water and Raw Material Consumption

1. Water consumption m³/d2. Process m³/d 22 Cooling m³/d Domestic m³/d 55

Sr. no	Name of products	Process water consumption per unit of product output	
		During the previous financial year	during the current financial year financial year
(1)	Medicines and consumables for Health care services	NA	NA
(2)	Raw material consumption	NA	NA
*Name of raw material	Name of product	Consumption of raw material per unit materials output	
		During the previous financial	during the current financial year financial year
1.	Medicines and Consumables For Health care services	NA	NA
		NA	NA

PART C

Pollution discharged to environment/ unit of output.

(Parameter as specified in the consent issued)

(Parameter as specified in the consent issued) Pollution Quantity of pollutants Concentration of Discharged pollutants in variation from (mass/ day) discharges prescribed standards (mass/ volume) with reasons (a) Water (b) Air

Pollutions	Quantity of pollutants Discharged (mass/day)	Concentration of pollutants discharge (mass/ volume)	Percentage age of variation from prescribed standards with reasons
Water	ETP BOD	0.08kg	15 mg/1
	COD	0.24 kg	43 mg/1
	SS	0.07 kg	12 mg/1
			well within Limit
Air	SPM	3 kg / day	0.14 gm/kwh
	SO ₂	ND	34 mg/NM ³
	NO _x	1.31 Kg / Day	1.22gm/kwh
			well Within Limit

**Environmental Compliance Report of Stipulated
Conditions of Environmental Clearance**

**FOR
Construction of Hospital & School
At Plot No. 1, Sector-16, Faridabad, Haryana**

**Submitted to
Ministry of Environment, Forests & Climate Change,
New Delhi**

**Submitted by
M/s Vivekananda Ashrama
QRG Towers-2D, Sector-126**

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1.3	Present Status	04
1.4	Purpose of the Report	04
Chapter 2	Compliance of Stipulated Conditions of Environmental Clearance	06-17
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List of Annexure

- Annexure-I** : Copy of CTO and Authorizations
- Annexure-II** : Test reports of ambient air, stack emissions, treated water from ETP & STP, noise Monitoring report and work zone monitoring and analysis report

CHAPTER-1**INTRODUCTION AND PROJECT DESCRIPTION****1.1 INTRODUCTION**

Construction of Hospital & School project at Plot No. 1, Sector-16, Faridabad, Haryana, has been developed by M/s Vivekananda Ashrama. Building plans of the project have been approved by Town and Country Department Haryana.

This project has been granted environmental clearance vide letter no. SEIAA/HR/2014/1511 at dated 26th November, 2014 by the State Environment Impact Assessment Authority, Haryana.

1.2 PROJECT DESCRIPTION

The description of the project has been shown as below:-

Table 1.1: Brief Description of project

Sl. No.	Description	Details	Unit
1	Plot Area	20028.65	SQM
2	Proposed Built Up Area (School + Hospital)	39261.82	SQM
3	Fresh Water Demand	214	KLD
4	Total Waste Water Generated(School + Hospital)	211	KLD
5	Capacity of STP for Hospital/School	100200	KLD
6	Capacity of ETP for Hospital	16530+20	KLD
7	Total Power Requirement	32125	KVA
8	Solid Waste Generation	1068	kg/d
9	Total Parking	95	ECS
10	Height of Building	22.10	M

1.3 PRESENT STATUS

Construction is completed. Hospital and charitable school are operational

COMPLIANCE OF STIPULATED CONDITIONS OF ENVIRONMENTAL CLEARANCE

CHAPTER-2

Name of Project : Construction of Hospital & School project at Plot No. 1, Sector-16, Faridabad, Haryana
 Env. Clearance No. : SEIAA/HR/2014/1511 at dated 26th November, 2014

PART A – SPECIFIC CONDITIONS

Construction Phase

S. No.	Conditions of Environmental Clearance	Status of Compliance
1.	"Consent for Establish" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana before the start of any construction work at site.	"Consent to Establish" under Air and Water Act had been obtained from Haryana State Pollution Control Board. Copy of CTE has already been submitted.
2.	A First aid room as proposed in the project report will be provided in both during construction and operation phase of project	First aid room had been provided during the construction phase of the project and the same has been provided during operational phase also. Being a hospital all medical services are available at site.
3.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the laborers is strictly prohibited. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.	Adequate drinking water & sanitary facilities were provided to construction workers at the site during construction phase of the project. The workers were from the nearby areas therefore the waste water and solid waste generation was negligible in quantity. Solid waste generated during the construction phase was disposed off safely.
	All the top soil excavated during construction activities should be stored for use in horticulture/landscape development within project site.	The top soil, excavated during construction activities was stored and used in horticulture / landscape development.
	The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	Complied.
	Construction spoils including bituminous materials and other hazardous materials must not be	No, construction spoils including bituminous material and other hazardous material are not

S. No.	Conditions of Environmental Clearance	Status of Compliance
	allowed to contamination watercourses and the dump site for such materials must be secured so that they should not leak into groundwater and any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approval of Haryana State pollution control Board.	allowed to contaminate water courses and the dump sites, for such material and no leaching found into the ground water.
7.	The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standard.	Low sulphur diesel was used for running the DG sets during the construction phase of the project. All diesel power generating sets were used were of "silent type" to prevent noise and shall conformed to the rules made under Environment (Protection) Act 1986, prescribed for air and noise emission standards.
8.	The diesel required for operating DG sets shall be stored in underground tank if required clearance from chief controller of explosive shall be taken.	All the necessary precautions are being taken to ensure compliance of all the safety norms. The quantity of diesel stored is was minimal so approval of chief controller of explosives is was not required.
9.	Ambient noise levels should conform to standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform stipulated Commercial standard.	Ambient air & noise monitoring are submitted along with this six monthly compliance as the Hospital is in operation.
10.	Fly ash should be used as building materials in the construction as per the provision of fly ash notification of September 1999 and amendment as on 27 th August 2003.	Fly ash has been was used by the construction agency as and when available as per the provisions of the fly ash notification of 14.9.1999 and as amended on 27.8.2003.
11.	Storm water control and its use as per CGWB and BIS standard for various applications should be ensured.	Storm water drains have been were constructed to recharge pits for recharge of ground water, as per Central Ground Water Board and BIS standards.
12.	Water demand during construction phase should be reduced by uses of premix concrete, curing agent and other best practices referred.	Premix concrete and curing agent and other practices were used to save water.
13.	Roof should meet prescribed requirements as per energy conservation building code by using appropriate thermal insulation materials to fulfill requirements.	Complied
14.	Opaque wall should meet prescribed requirements as per energy conservation building code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non air conditioned spaces by use of appropriate thermal insulation to fulfill the requirements.	Opaque wall is being used has been constructed for all air conditioned spaces and meeting the prescriptive requirement as per energy conservation building code.

S. No.	Conditions of Environmental Clearance	Status of Compliance
15.	The approval of competent authority shall be obtained for structural safety of the building due to earthquake, adequacy in firefighting equipment etc. as per national building code including protection measures for lift etc. If any forest land is involved in the proposed site, clearance under Forest conservation act shall be taken from competent authority.	Same has been taken structural safety has been taken while designing the building. Forest land is not involved in the proposed project. Structural safety certificate and approval of fire fighting scheme have already been obtained and submitted.
16.	The project proponent as stated in the proposal shall construct 5 nos. of RWH pits for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provision for silt chamber and removal of floating matter before entering harvesting pit. Maintenance budget and person responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.	This condition has been complied and RWH pits have been provided at site.
17.	PP shall provide adequate fire safety measures and equipments as required by Haryana Fire Service act 2009 and instructions issued by the local authorities of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/ NOC from competent authority as required.	Proper safety measures have been take during construction phase. NOC has been obtained from Fire Services which is valid and subsiding.
18.	The Project Proponent shall submit assurance from the DHBVN for supply of 3125 KVA of power supply before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.	Letter from DHBVN for 3125 KVA power supply has already been submitted.
19.	Detailed calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SEIAA, Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.	Detailed calculation of power load and ultimate power load of the project has already been submitted.
20.	The Project Proponent shall not raise any construction in the natural land depression / Nallah / water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.	Complied
21.	The PP shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Commercial project as per prescribed by-laws. Levels of the other areas in the commercial project shall also be kept suitably so as to avoid flooding.	Complied
22.	Construction shall be carried out so that density of population does not exceed as approval by	The same has been complied.

S. No.	Conditions of Environmental Clearance	Status of Compliance
	Director General Town and Country Department Haryana.	
23.	The PP shall submit an affidavit with the declaration that ground water will not be used for the construction and only treated water should be used for construction.	The construction work of the project has been completed and no ground water has been used for construction purpose.
24.	The PP shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.	Complied.
25.	The PP shall ensure that an ECBC norm for composite climate zone is met. In particular building envelope, HVAC service, service water heating, pumping, lighting and electrical infrastructure must meet ECBC norms.	Complied and the entire infrastructure, provided in the project, meet the ECBC norms.
26.	The PP shall provide 3 m high barricade around the project area, dust screen for every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.	Complied.
27.	The PP shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other waste during rains.	Complied.
28.	The PP shall provide proper Rosta of proper width and proper strength for the project before the start of construction.	Complied.
29.	The PP shall ensure that the U value of the glass is less than 3.177 and maximum solar heat gain coefficient is 0.25 for vertical fenestration	Complied.
30.	The PP shall adequately control construction dust like silica dust non silica dust, wood dust. Such dusts shall not spread outside project premises. PP shall provide respiratory protective equipment to all construction workers.	Complied and the construction workers were equipped with respiratory protective equipment during the construction phase of the project.
31.	The PP shall obtain permission of mines and geology department for excavation of soil before the start of construction.	Complied
32.	The PP shall seek specific prior approval from concerned local authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local Authority beside other required services before taking up any construction activity.	Complied.
33.	The site of solid waste management plant be earmarked on the layout plan and the detailed project for setting up the solid waste management plan shall be submitted to the authority within one month	Complied.
34.	The PP shall discharge excess of treated waste	Permission for discharging the excess of treated

S. No.	Conditions of Environmental Clearance	Status of Compliance
	water/ storm water in the public drainage system and shall seek permission of HUDA before the start of construction.	waste water / storm water in the public drainage system has already been obtained and submitted
35.	The PP shall use only treated water instead of for HVAC make up/DG cooling instead of fresh water and shall submit revised water balance diagram before the start of construction.	The same has been complied and submitted already.
36.	The EC granted to the project under the EPA 1986/ Environment Impact Assessment Notification, 2006 shall not create or confer any right to Land Use of the project site for establishment of proposed/ Super/ Multi specialty hospital which is exclusively within the preview of Chief administrator HUDA, Panchkula and binding upon the society.	Agreed and complied (Noted).
37.	All zoning violations outside the building line shall be removed and PP shall not create any grade separation between the building line and outer boundary wall. This shall confirm to approve drawing no. DTP(F2209/03) dated 20.06.2003. Unauthorized entry/exit facing North side (Sec-18) shall be removed and boundary wall reconstructed as per approved design.	Agreed and complied.
38.	The PP shall implement parking plan marked 'A/19/77' (earmarking space for future parking).	Complied.
39.	Vertical fenestration shall not exceed 40% of total wall area.	Complied.

Operation Phase

S. No	Conditions of Environmental Clearance	Status of Compliance
a.	"Consent to Operate" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana	CTO has been obtained from HSPCB. Copy of the CTO is attached with this report as Annexure I
b.	The STP should be installed for the treatment of sewage generated to be prescribed standards including odour and treated effluent will be recycled to achieve zero discharge. Installation of STP shall be certified by an independent expert and a report in this regard shall be submitted to SEIAA Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. Discharge of treated sewage shall confirm to the norms and the standards of HSPCB, Panchkula. PP shall implement such STP technology which does not require filter backwash	Yes, a Sewage Treatment Plant (STP) of adequate capacity has been provided at the project site. The adequacy as well as efficiency is being checked on regular basis. The treated water is being used in flushing and horticulture within the project premises.
c.	Separation of black and grey water should be done by use of dual plumbing line. Treatment of	Yes, separation of gray and black water is done by the use of dual plumbing line. However, the grey

S. No	Conditions of Environmental Clearance	Status of Compliance
	100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD maximum 10 ppm and the recycled water will be used for flushing, gardening and HVAC makeup and DG set cooling and running of fountain in the water body if any.	water as well as black water is treated in STP. The recycled water is well within the permissible limits and is used for flushing and gardening. It is also confirmed that UV system has been provided with STP.
d.	For disinfections of treated waste water ultra violet radiation or ozonation should be used.	For disinfection of waste water we are using ultra violet radiation.
e.	Diesel power generating sets proposed as source of backup power for lifts, common areas illumination and for domestic use should be of enclosed type and conform to the rule made under Environment Protection Act, 1986. The location of DG sets should be in the basement as promised by the project proponent with appropriate stack height i.e. above the roof level as per the CPCB norms. The diesel used for DG should be low sulphur.	Yes, all diesel power generating sets are of "enclosed type" and conform to rules made under Environment (Protection) Act 1986, prescribed for air and noise emission standards as per CPCB guidelines. Stack height will be maintained as per CPCB norms.
f.	Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of Proposed Commercial Complex.	Complied. Test report attached.
g.	The project proponent should maintain at least 21.57% as green cover area for tree plantation especially all around the periphery of the project site and on the road sides preferably with local species so as to provide protection against particulates and noise. The open space inside the plot should be preferably landscaped and covered with vegetation/grass, herbs and shrubs only locally available plant species shall be used.	Yes, attenuation factor has been achieved by designed designing green belt along the periphery of the plot and will conforming to the day and provides protection against night noise standards prescribed for commercial land use. The open spaces inside the plot has been suitably landscaped and covered with vegetation of indigenous variety.
h.	The PP shall strive to minimize water in irrigation by minimizing grass area using native variety xeriscaping and mulching, utilizing efficient irrigation system, Scheduling irrigation only after checking evapo-transpiration data.	The same has been taken care of.
i.	Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment through sedimentation tanks must be done to remove suspended matter, oil and grease. The bore well pipe for rainwater recharging should be kept at least 5 mts. above the ground water table.	The same has been complied.
j.	The PP shall ensure that ground water is not contaminated due to leache of spoiled organic material. The ground water level and its quality should be monitored regularly in consultation	It is ensured that ground water is not contaminated due to leache of spoiler organic material. The quality of ground water shall be monitored as per requirement.

S. No	Conditions of Environmental Clearance	Status of Compliance
	with Central Ground Water Authority.	
k.	A report on energy conservation measures conforming to energy conservations norms finalized by bureau of energy efficiency should be prepared incorporating details about building materials & technology, "R & U factors etc" and submit to SEIAA, Haryana in three months time.	<i>noted</i> Yes report on the energy conservation measures will be submitted incorporating details about building materials & technology, R & U factors etc. report will be submitted as early as possible.
l.	Energy conservation measures like installation of LED for lighting the areas outside the building and inside the building should be integral part of the project design and should be in place before project commissioning. Use of solar panels must be adapted to the maximum energy conservation.	The same has been taken care of and complied at the project site for installation of LED for lighting. Use of solar panels shall be adapted to the maximum energy conservation.
m.	The PP shall zero ozone depleting potential material in insulation, refrigeration, Air conditioning and Adhesive. PP shall also halon free fire suppression system.	<i>noted</i> The same shall be complied.
n.	The solid waste generated should be properly collected and segregated. Biodegradable waste shall be decomposed at site and dry /inert solid waste should be disposed off to approved sites for land filling after recovering recyclable materials.	Yes, the solid is collected & segregated. The solid waste is disposed off to the recognized agencies approved by the stipulated authorities.
o.	The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.	The SWHS has been provided at site.
p.	The traffic plan and the parking plan proposed by the PP should be adhered to meticulously with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the road adjoining the proposed project site. Parking should be fully internalized and no public space should be used.	The traffic and parking plan has been proposed <i>incidentally</i> as per the bylaws of the region. it is ensured that no parking is made in open/public spaces.
q.	Operation and Maintenance of STP, Solid waste management and Electrical Infrastructure, Pollution Control measures shall be ensured even after the completion of the project.	The same is complied.
r.	Different type of waste should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rule made under Environmental protection Act, 1986. Particularly E-waste and battery waste shall be disposed off as per existing E-waste management rules 2011 and Batteries Management Rules 2001. The PP should maintain a collection centre for E waste and it shall be disposed off to only registered and authorized dismantler/recycler.	The same is complied. A collection centre for E-waste shall be maintained at project site. The E-waste shall be disposed off to registered and authorized dismantler/recycler.
	Standards for discharge of environmental	The same shall be strictly complied.

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S. No	Conditions of Environmental Clearance	Status of Compliance
	pollutants as enshrined in various schedules of rule 3 of Environmental protection Rule, 1986 shall be strictly complied with.	
t.	The PP shall make provisions for guard ponds and other provisions for safety against failure in the operation of waste water treatment facilities. The PP shall also identify acceptable outfall for treated effluent.	The same has been complied.
u.	The PP shall ensure that the stack height of the DG set is as per CPCB guidelines and also ensure that the emissions standards of noise and air are within CPCB prescribed limits. Noise and emission levels of DG sets >800 KVA shall be as per CPCB latest standards for high capacity DG sets.	The same has been complied properly.
v.	All electric supply exceeding 100 amp, 3 phase shall maintain the power factor between 0.98 lag to 1 at the point of connection.	The same has been Complied.
w.	The project proponent shall minimize heat island effect through shading and reflective or previous surface instead of hard surface.	Complied.
k.	The project proponent shall not use fresh water for HVAC and DG cooling. Air based HVAC system should be adopted and only treated water shall be used by PP for cooling, if it is at all needed. The PP shall also use evaporative cooling technology and double stage cooling system for HVAC in order to reduce water consumption. Further temperature, relative humidity during summer and winter seasons should be kept at optimal level. Variable speed drive, best co-efficient of performance, as well as optimal integrated point load value and minimum outside fresh air supply may be resorted for conservation of power and water. Coil type cooling DG sets shall be used for saving cooling water consumption for water cooled DG sets.	The same has been complied.
y.	The project proponent shall ensure that the transformer is constructed with high quality grain oriented, low loss silicon steel and virgin electrolyte grade copper. The project proponent shall obtain manufacturer's certificate also for that.	The same has been Complied.
z.	Water supply shall be metered among different users of utilities.	Agreed, and is complied.
aa.	The PP shall ensure that exit velocity from the stack should be sufficiently high. Stack shall be designed in such a way that there is no stack down wash under any meteorological conditions.	The stack height is of sufficient height and as per CPCB norms.
ab.	The project proponent shall provide water sprinkling system in the project area to suppress	The same is being carried out and shall be continued.

S. No	Conditions of Environmental Clearance	Status of Compliance
	the dust in addition to the already suggested mitigation measures in the Air Environment Chapter of EMP	
ac.	The PP shall adopt adequate air pollution control measures to mitigate the air pollution problem and also ensure to provide sufficient space for parking of vehicles to avoid any congestion on the road during peak season. Parking space should be calculated keeping in mind that much more space is required for trucks to turn and move as compared to smaller vehicles.	Air pollution control measures shall be <u>being</u> adopted to mitigate the air pollution problem. Sufficient parking space has been provided to avoid any congestion on the road during peak season.
ad.	The project proponent shall ensure that no dust is raised even during peak season operation phase. NAAQ standards must be maintained during both construction and operation phase.	It shall be <u>is</u> ensured that no dust is raised even during peak season operation phase. NAAQ standards shall be <u>be</u> maintained during the operation phase of the project.
ae.	The effluent treatment plant of 165 KLD capacity shall be installed for treatment of processing water (effluent). The project proponent shall ensure that the waste water generation as well as values of different parameters of effluent should conform to the standards as prescribed under a Rule 3 of Environment (Protection) Rules, 1986. The project proponent shall not discharge the effluents in the public sewer/drain.	The same is complied.
af.	The project proponent shall provide sound reduction techniques during day time.	This shall be taken care of and complied.
ag.	The project proponent shall dispose of bio-medical waste as per Bio-Medical (Management & Handling) Rules, 1998.	The same has been complied.
ah.	The project proponent shall ensure proper air ventilation and light system in the basements area for comfortable living of human being and shall ensure that number of Air Changes per hour (ACH) in basement never falls below 15. In case of emergency capacity for increasing ACH to the extent of 30 must be provided by the project proponent.	The same has been taken care of.
ai.	The green space (21%) of plot area shall be developed before the project site is revisited after removal of all deficiencies by end of November, 2014.	Complied.
aj.	The project proponent shall provide free medical aid to 2% of the poor patients as per the assurance given to the authority.	shall be <u>This is complied to</u>
ak.	The project proponent shall provide green area on terrace and roof top	Shall be complied.
al.	The project proponent shall install solar panel for energy conservation.	Solar panel installed.
PART-B GENERAL CONDITIONS		

S. No	Conditions of Environmental Clearance	Status of Compliance
1.	The PP shall ensure the commitments made in Form-1, Form-1A, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point, the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.	Agreed/Noted.
2.	The PP shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by email) to the northern Regional Office of MoEF, the respective Zonal Office of CPCB, HSPCB and SEIAA Haryana.	Being complied on regular basis.
3.	STP and ETP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3(three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.	The same is being complied as per requirement. Test reports attached with this report.
4.	The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.	Agreed/Noted.
5.	The PP shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.	Noted/Agreed.
6.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.	Agreed.
7.	The project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local	The same has been complied.

S. No	Conditions of Environmental Clearance	Status of Compliance
	newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.	
8.	Under the provisions of Environment (Protection) Act, legal action shall be initiated against the project proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.	Agreed.
9.	Any appeal against the Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Agreed.
10.	The fund earmarked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA/RO MoEF, GoI under rules prescribed for Environment Audit.	Agreed.
11.	The project proponent shall ensure that no vehicle during construction / operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent authority.	The same has been complied during the construction phase of the project and shall be continued during the operation phase also.
12.	Nodal Officer nominated by KCGMC Karnal shall be responsible for implementation of all conditions of Environmental Clearance letter.	Agreed/Noted.
13.	The project proponent shall seek fresh environmental clearance if any stage there is change in the planning of the project proponent.	Agreed/Noted.
14.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	The same has been complied.
15.	The environmental statement for each financial year ending 31 st March in Form-V as mandated to be submitted by the project proponent to the HSPCB Panchkula as prescribed under the Environment (Protection) Rules, 1986, as	Agreed/Noted.

S. No	Conditions of Environmental Clearance	Status of Compliance
	amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	
16.	The project proponent is responsible for compliance of all conditions in environmental clearance letter and project proponent can not absolve himself / herself of the responsibility by shifted it to any contractor engaged by project proponent.	Agreed/Noted
17.	The environmental clearance granted shall be limited to the issue concerning the environment and all other issues like ownership of land, lease of land, purpose of the lease for allotment of land by HUDA, FAR covered and allowed of any other connected issue and any other legal issue/court case etc. will be decided and considered by the concerned competent authority only.	Agreed/Noted
18.	Corporate Environment and Social Responsibility (CSER) shall be laid down by the project proponent (2% shall be earmarked) as per guidelines of MoEF, GoI Office Memorandum No. J-11013/41/2006-IA,II(I) dated 18-05-2012 and Ministry of Corporate Affairs, GoI Notification Dated 27-02-2014. A separate audit statement shall be submitted in the compliance. Environment related work proposed to be executed under this responsibility shall be undertaken simultaneously. The project proponent shall select and prepare the list of the work for implementation of CSER of its own choice and shall submit the same before the start of construction.	Noted

To,

THE MEMBER SECRETARY

STAT ENVIRONMENT IMPACT ASSESMENT AUTHORITY

BAY No.55-58 PRAYATAN BHAWAN 1st FLOOR SECTOR-2

PANCHKULA HARYANA 134115

Sub:-Submission of Half yearly compliance report vide EC SE/AA/HR/2014/1511/ Dated 026th NOV 2014
Granted to m/s Vivekananda ashram at plot No.1, Sector -16 Faridabad

Sub:- Submission of our Half yearly compliance report.

This is in reference above- mentioned subject where Vivekananda was granted Environmental clearance
of the project of Hospital & school at plot No.1 Sector -16, Faridabad Haryana

Please find the attached file our six monthly compliance report from JAN -2023 To JUNE-2023 as per
stipulated condition Environment clearance.

Regards

For Vivekananda ashrama

Authorized signatory

CC:

1. The additional Director New Delhi
2. The regional officer MOEF Chandigarh.
3. The Chairmen HSPCB, Panchkula


Dr. Vikas Kumar Sangwan
MBBS, MHA
Medical Superintendent
QRG Medicare L.L.P.
Sec.- 16, Faridabad

QRG Medicare Limited

Registered Address: Plot No 67/1, Off Science City Road, Sola, Ahmedabad, Gujarat 380060
Correspondence Address: Marengo QRG Hospital, Plot No. 1, Sector 16, Faridabad, Haryana, 121002
©1800 309 9999 ■ helpdesk@marengoasia.com CIN No U74999GJ2010PLC133972





1242

270, Sector-37, Udyog Vihar, Phase-6,
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CRISIL Rated
ISO 9001:2015 Certified
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CIN : U85195DL2003PTC121385
21 Years of Analytical Expertise

Test Report

Quality Standard		Parameters as desired			
Issued to	-	QRG Hospital, Sector 16A, Faridabad			
Kind attn.	-	Mr.			
Analysis no.	-	23061317			
Nature of Sample	-	Water Sample- RO-Dialysis			
Sample received on	-	13 th June 2023			
Report Date	-	19 th June 2023			
Analysis Dates	-	13 th June 2023 to 19 th June 2023			
Sample Packing	-	Sterilized Bottle			
Sample Receipt	-	By Client			
Sampling Method	-	Grab Sampling			
	PARAMETER	UNIT	RESULT	TEST METHOD	LIMIT as per AAMI
Bacteria	Endotoxins	EU/ml	< 0.002	IPA	0.002
Remarks: The no. of parameters tested are 01 only. N.D Signifies Not Detectable. The report is issued subject to the terms & conditions as mentioned overleaf.					
Chemist			Authorized Signatory		

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dilip Thakur
Designation : Technical Manager



229

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR/2014/1544

Dated: 26-11-2014

To

M/s Vivekananda Ashrama
QRG Towers-2D, Sector-126, Expressway

Subject: Environmental Clearance for construction of Hospital & School project at Plot No. 1, Sector-16, Faridabad, Haryana.

Dear Sir,

This letter is in reference to your application no. QRGML/FBD/MS/EIAA/VP/2013/10329 dated 12.06.2013 addressed to M.S. SEIAA, Haryana received on 17.06.2013 and subsequent letters dated 03.02.2014, 15.04.2014, 30.09.2014 (revised application in the name Vivekananda Ashrama) seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Form1-A, Conceptual Plan and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 23.3.2012, in its meetings held on 27.03.2014, 16.04.2014, 16.06.2014, 18.09.2014 and 10.10.2014 awarded "Gold" grading to the project.

[2] It is inter-alia, noted that the project involves the construction of Super specialty Hospital & School project at Plot No. 1, Sector-16, Faridabad, Haryana, on a plot area of 20028.65 sqm. The total built up area of School and Hospital is 39261.82 sqm (School- 6680.632 sqm + Hospital 32581.188 sqm). The project have Block A, Block B, Block C1, Block C2 (School), Kitchen, link corridor with stilt and 02 level Basements. The maximum height of the building is 22.10 meters. The capacity of the Hospital is proposed as 325 Beds. The project proponent has proposed to provide OPD Services, clinical Services, Nursing Services, Paramedical services, Operational services. The project proponent has provided one School with Hostel in the complex. The total water requirement shall be 376 KLD. The fresh water requirement shall be 214 KLD. The domestic waste water generation shall be 74 KLD, which will be treated in the STP of 100 KLD capacity. The waste water generation from the Hospital building will be 137.48 KLD which will be treated in the ETP of 165 KLD capacity. The treated waste water from the STP shall be recycled reused for flushing, horticulture, DG cooling, HVAC makeup leading to zero discharge. The waste water from ETP shall be recycled for flushing and excess of treated waste water shall be discharge in municipal sewer. The total power requirement shall be 3125 KVA which will be supplied by DHBVN. The

- [7] The diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- [8] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- [9] Ambient noise levels shall conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated residential standards of CPCB/MoEF.
- [10] Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.
- [11] Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.
- [12] Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices.
- [13] Roof must meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.
- [14] Opaque wall must meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- [15] The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be obtained from the competent Authority.
- [16] The Project Proponent as stated in proposal shall construct 05 nos. rain water harvesting pits for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.
- [17] The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/NOC from competent Authority as required.

- [32] The project proponent shall seek specific prior approval from concerned local Authority/HUDA regarding provision of storm drainage and sewerage system including their integration with external services of HUDA/ Local authorities beside other required services before taking up any construction activity.
- [33] The site for solid waste management plant be earmarked on the layout plan and the detailed project for setting up the solid waste management plant shall be submitted to the Authority within one month.
- [34] The project proponent shall discharge excess of treated waste water/storm water in the public drainage system and shall seek permission of HUDA before the start of construction.
- [35] The project proponent shall use treated water for HVAC make up/DG cooling instead of fresh water and shall submit revised water balance diagram before the start of construction.
- [36] The environment clearance granted to the Vivekanand Ashram Society under the EPA, 1986/Environment Impact Assessment Notification dated 14.09.2006 shall not create or confer any right to Land use of project site for establishment of proposed Super/Multi Specialty Hospital which is exclusively within the purview of Chief Administrator HUDA, Panchkula and binding upon the Society.
- [37] All zoning violations outside the building line shall be removed and PP shall not create any grade separation between the building line & outer boundary wall. This shall conform to approve drawing No. DTP (F 2209/03 dated 20.06.2003. Unauthorized entry/exit facing north side (Sector-18) shall be removed & boundary wall reconstructed as per approved design.
- [38] The project proponent shall implement parking plan marked 'A/19' 77th (earmarking space for future parking).
- [39] Vertical fenestration shall not exceed 40% of total wall area.

Operational Phase:

- [a] "Consent to Operate" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana.
- [b] The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The installation of STP shall be certified by an independent expert and a report in this regard shall be submitted to the SEIAA, Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. Discharge of treated sewage shall conform to the norms and standards of HSPCB, Panchkula. Project Proponent shall implement such STP technology which does not require filter backwash.

- [k] A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Haryana in three months time.
- [l] Energy conservation measures like installation of LED only for lighting the areas outside the building and inside the building should be integral part of the project design and should be in place before project commissioning. Use of solar panels must be adapted to the maximum energy conservation.
- [m] The Project Proponent shall use zero ozone depleting potential material in insulation, refrigeration, air-conditioning and adhesive. Project Proponent shall also provide halon free fire suppression system.
- [n] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The Project Proponent shall set up organic waste converter in the project area for treatment of biodegradable waste proposed to be generated from the proposed project and vegetable market in the complex. The Project Proponent shall ensure the proper and safe disposal of spoiled/rotten material and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- [o] The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.
- [p] The traffic plan and the parking plan proposed by the Project Proponent should be meticulously adhered to with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be used.
- [q] Operation and maintenance of STP, solid waste management and electrical infrastructure, pollution control measures shall be ensured even after the completion of project.
- [r] Different type of wastes should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rules made under Environment Protection Act, 1986. Particularly E-waste and Battery waste shall be disposed of as per existing E-waste Management Rules 2011 and Batteries Management Rules 2001. The project proponent should maintain a collection center for E-waste and it shall be disposed of to only registered and authorized dismantler / recycler.
- [s] Standards for discharge of environmental pollutants as enshrined in various schedules of rule 3 of Environment Protection Rule 1986 shall be strictly complied with.

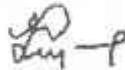
- [ae] The Effluent Treatment Plan of 165 KLD capacity shall be installed for treatment of processing water (effluent). The project proponent shall ensure that the waste water generation as well as values of different parameters of effluents should conform to the standards as prescribed under a Rule 3 of Environment (Protection) Rules, 1986. The project proponent shall not discharge the effluents in the public sewer/drain.
- [af] The project proponent shall provide sound reduction techniques during day time.
- [ag] The project proponent shall dispose of Bio-Medical waste as per Bio-Medical (Management & Handling) rules 1998.
- [ah] The project proponent shall ensure proper Air Ventilation and light system in the basements area for comfortable living of human being and shall ensure that number of Air Changes per hour/(ACH) in basement never falls below 15. In case of emergency capacity for increasing ACH to the extent of 30 must be provided by the project proponent.
- [ai] The green space (21%) of plot area shall be developed before the project site is revisited after removal of all deficiencies by end of November, 2014.
- [aj] The project proponent shall provide free medical-aid to 2% of the poor patients as per the assurance given to the Authority.
- [ak] The project proponent shall provide green area on terrace and roof top.
- [al] The project proponent shall install solar panel for energy conservation.

PART-B. GENERAL CONDITIONS:

- [i] The Project Proponent shall ensure the commitments made in Form-1, Form-1A, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point, the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.
- [ii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, the respective Zonal Office of CPCB, HSPCB and SEIAA Haryana.
- [iii] STP and ETP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.
- [iv] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of

monitored and displayed at a convenient location near the main gate of the company in the public domain.

- [xv] The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the HSPCB Panchkula as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of the EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- [xvi] The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifted it to any contractor engaged by project proponent.
- [xvii] The environmental clearance granted shall be limited to the issue concerning the environment and all other issues like ownership of land, lease of land, purpose of the lease for allotment of land by HUDA, FAR covered and allowed of any other connected issue and any other legal issue/court case etc. will be decided and considered by the concerned competent authority only.
- [xviii] Corporate Environment and Social Responsibility (CSER) shall be laid down by the project proponent (2% shall be earmarked) as per guidelines of MoEF, GoI Office Memorandum No. J-11013/41/2006-IA.II(1) dated 18.05.2012 and Ministry of Corporate Affairs, GoI Notification Dated 27.02.2014. A separate audit statement shall be submitted in the compliance. Environment related work proposed to be executed under this responsibility shall be undertaken simultaneously. The project proponent shall select and prepare the list of the work for implementation of CSER of its own choice and shall submit the same before the start of construction.



Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA/HI/2013

Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MOEF, GOI, CGO Complex, Lodhi Road, New Delhi.
2. The Regional office, Ministry of Environment & Forests, Govt. of India, Sector 31, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, Pk1.


Member Secretary,
State Level Environment Impact
Assesment Authority, Haryana, Panchkula



Haryana State Pollution Control Board

Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)

Email:- hspcbrofr@gmail.com



No. :HWM/FDBD/2021/13019309

DT: 27/07/2021

To

M/s VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED
PLOT NO 1, SECTOR 16, FARIDABAD
Faridabad 1

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016

1. Reference of application:13019309 dated: 27/07/2021
2. ANIL RAI GUPTA of VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED is hereby granted an authorization for generation, storage on the premises situated at PLOT NO 1, SECTOR 16, FARIDABAD

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment	Agreement with GEPIL	0.09 T/Annum
2	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Agreement with M/s Satyam Petro Chemical	0.40 KL/Annum

1. The authorization shall be valid for a period of 01/10/2021 to 31/03/2026
2. The authorization is subject to the following general and specific conditions :-

WASTE RECORD (JUNE.2023)		
S.No.	Type	Weight
1	General waste	4058.00 KG
2	Bio-Med waste	3048.00KG
	Total	8838.5KG

Test Report

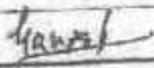
Quality Standard	Parameters as desired
Issued to	- QRG Hospital, Sector 16, Faridabad
Kind Attn.	- Mr.
Analysis no.	- 23061919
Nature of Sample	- Work Place Air – Gate no 1
Sample Received on	- 19th June 2023
Sampling By	- Work Place Air Sampler
Sampling Method	- BIS/APHA

	PARAMETER	RESULT	LIMIT
Physical (microgram/m3)	Particulate Matter PM10	71	100
	Particulate matter PM2.5	53.4	60
Chemical	Benzo Pyrine ng/m3	N.D	1.0
	Ozone as O3 microg/m3	36.2	100
	Benzene as C6H6 microg/m3	N.D	5.0
	Arsenic as As ng/m3	N.D	6.0
	Nickel as Ni ng/m3	N.D	20
	Sulphur dioxide micrg/m3	39.8	80
	Oxides of Nitrogen micrg/m3	43.0	80
	Lead as Pb micrg/m3	N.D	1.0
	Carbon Monoxide as CO	0.22	2.0
	Ammonia as NH3	30.5	400

Remarks: The no. of parameters tested are 12 only. N.D. signifies not detectable. The report is issued subject to the terms & Conditions as mentioned overleaf.

Date: 24th June 2023

Manager-Quality Control

Reviewed by Sign : 
Designation : Quality Analyst

Issued by Sign : 
Name : Dilip Thakur
Designation : Technical Manager



QUALITY LAB is a trademark and fully owned unit of Quality Analyst & Labs Pvt. Ltd.

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Test Report

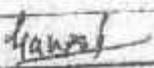
Quality Standard	Parameters as desired	
Issued to	-	QRG Hospital, Sector 16, Faridabad
Kind Attn.	-	Mr.
Analysis no.	-	23061917
Nature of Sample	-	Work Place Air – Gate no 3
Sample Received on	-	19th June 2023
Sampling By	-	Work Place Air Sampler
Sampling Method	-	BIS/APHA

	PARAMETER	RESULT	LIMIT
Physical (microgram/m3)	Particulate Matter PM10	82.4	100
	Particulate matter PM2.5	49	60
Chemical	Benzo Pyrine ng/m3	N.D	1.0
	Ozone as O3 microg/m3	34.5	100
	Benzene as C6H6 microg/m3	N.D	5.0
	Arsenic as As ng/m3	N.D	6.0
	Nickel as Ni ng/m3	N.D	20
	Sulphur dioxide microg/m3	32.6	80
	Oxides of Nitrogen microg/m3	40.3	80
	Lead as Pb microg/m3	N.D	1.0
	Carbon Monoxide as CO	0.15	2.0
	Ammonia as NH3	30.7	400

Remarks: The no. of parameters tested are 12 only. N.D. signifies not detectable. The report is issued subject to the terms & Conditions as mentioned overleaf.

Date: 24th June 2023

Manager-Quality Control

Reviewed by Sign : 
Designation : Quality Analyst

Issued by Sign : 
Name : Dilip Thakur
Designation : Technical Manager



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ISO 9001:2015 Certified
ISO 14001:2015 Certified
CIN : U85195DL2003PTC121385
21 Years of Analytical Expertise

Test Report

Quality Standard	Parameters as desired
Issued to - QRG Hospital, Sector 16, Faridabad	
Kind Attn. - Mr.	
Analysis no. - 23061915	
Nature of Sample - Noise Monitoring – 500 KVA	
Sampling Done on - 19th June 2023	
Sampling by - Noise Meter	
LOCATION	RESULTS(dB)
A1 – Reading 01	75.7
A2 – Reading 02	74.9
A3 – Reading 03	73.8
A4 – Reading 04	72.1
Average Insertion Loss	25.1
Remarks: The no. of points tested are 05 only. As per CPCB Minimum Insertion loss should be 25 dB. The report is issued subject to the terms & conditions as mentioned overleaf.	
Date: 24th June 2023	Manager-Quality Control

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dilip Thakur
Designation : Technical Manager



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Test Report

Quality Standard	Parameters as desired
Issued to - QRG Hospital, Sector 16, Faridabad Kind Attn. - Mr. Analysis no. - 23061913	
Nature of Sample - Noise Monitoring – DG 1010 KVA-01 Sampling Done on - 19th June 2023 Sampling by - Noise Meter	
LOCATION	RESULTS(dB)
A1 – Reading 01	74.3
A2 – Reading 02	75.5
A3 – Reading 03	73.8
A4 – Reading 04	74.1
Average Insertion Loss	25.2
Remarks: The no. of points tested are 05 only. As per CPCB Minimum Insertion loss should be 25 dB. The report is issued subject to the terms & conditions as mentioned overleaf.	
Date: 24th June 2023	Manager-Quality Control

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dilip Thakur
Designation : Technical Manager



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Test Report

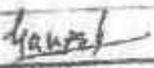
Quality Standard		Stack Emissions
Issued to	-	QRG Hospital, Sector 16, Faridabad
Kind Attn.	-	Mr.
Analysis no.	-	23061911
Nature of Sample	-	Stack Emission
Date of sampling	-	19th June 2023
Sample received on	-	19th June 2023
Stack Identification	-	Stack Attached to Hot Water Generator-01-3LKCal
Diameter of Chimney	-	0.10 m
Total Height of Chimney	-	16 m (approx.)
Sampling by	-	Stack Monitoring Kit
Stack temperature °C	-	137
Ambient Temperature °C	-	33
Exit velocity of the gas m/sec	-	11.2

	PARAMETER	UNIT	RESULT	TEST METHOD	LIMIT
Physical	Particulate Matter	gm/kwh	0.16	IS 11255 P-1	0.3
Chemical	Oxides of Nitrogen as NO2	gm/kwh	1.18	IS 11255 P-7	9.2
	Carbon mono oxide as CO	gm/kwh	0.42	CO Meter	3.5
	Hydrocarbon as HC	gm/kwh	0.23	HC Meter	1.3

Remarks: The fugitive emissions were found to be nil. The report is issued subject to the terms & Conditions as mentioned overleaf.

Date: 24th June 2023

Manager Quality Control

Reviewed by Sign : 
Designation : Quality Analyst

Issued by Sign : 
Name : Dilip Thakur
Designation : Technical Manager



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Test Report

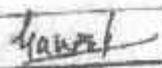
Quality Standard	Stack Emissions
Issued to	QRG Hospital, Sector 16, Faridabad
Kind Attn.	Mr.
Analysis no.	23061909
Nature of Sample	Stack Emission
Date of sampling	19th June 2023
Sample received on	19th June 2023
Stack Identification	Stack Attached to DG Set- 1010 KVA-02
Diameter of Chimney	0.30 m
Total Height of Chimney	16 m (approx.)
Sampling by	Stack Monitoring Kit
Stack temperature *C	143
Ambient Temperature *C	33
Exit velocity of the gas m/sec	12.7

	PARAMETER	UNIT	RESULT	TEST METHOD	LIMIT
Physical	Particulate Matter	gm/kwh	0.13	IS 11255 P-1	0.3
Chemical	Oxides of Nitrogen as NO2	gm/kwh	1.21	IS 11255 P-7	9.2
	Carbon mono oxide as CO	gm/kwh	0.37	CO Meter	3.5
	Hydrocarbon as HC	gm/kwh	0.24	HC Meter	1.3

Remarks: The fugitive emissions were found to be nil. The report is issued subject to the terms & Conditions as mentioned overleaf.

Date: 24th June 2023

Manager Quality Control

Reviewed by Sign : 
Designation : Quality Analyst

Issued by Sign : 
Name : Dilip Thakur
Designation : Technical Manager



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Test Report

Quality Standard	Parameters as desired	
Issued to	-	QRG Medicare Ltd, Sector 16, Faridabad
Kind attn.	-	Mr.
Analysis no.	-	23061907
Nature of Sample	-	Waste Water Sample marked ETP Outlet
Sample received on	-	19th June 2023
Report Date	-	24th June 2023
Analysis Dates	-	19th June 2023 to 24th June 2023
Sample Receipt	-	Picked by Lab
Sample Packing	-	Pet Bottle
Sampling Method	-	Grab Sampling

	PARAMETER	UNITS	RESULTS	TEST METHOD	LIMIT		
					INLAND SURFACE	PUBLIC SEWER	LAND FOR IRRIGATION
General	Color.	Hazen	20	IS 3025 PART 4	N.S	N.S	N.S
	Odor	Unit Less	Mild	IS 3025 PART 5	N.S	N.S	N.S
Organics	Chemical Oxygen Demand	mg/l	52	IS 3025 PART 58	250	-	-
	BOD for 03 days at 27*c	mg/l	19	IS 3025 PART 44	30	350	100
Physical	pH	Unit Less	8.13	IS 3025 PART 11	5.5-9.0	5.5-9.0	5.5-9.0
	Total Suspended Solids	mg/l	22.4	IS 3025 PART 17	100	600	200
Chemical	Total Ammonical Nitrogen as N	mg/l	1.0	IS 3025	-	-	-
	Total Kjeldahl Nitrogen as N	mg/l	1.3	IS 3025	-	-	-
	Phosphates as PO4	mg/l	0.10	IS 3025	-	-	-
	Iron as Fe	mg/l	0.26	IS 3025	-	-	-
	Oil & Grease	mg/l	2.4	IS 3025 PART 39	10	20	10

Remarks: The no. of parameters tested is 12 only. The report is issued subject to the terms & conditions as mentioned over leaf.

Chemist Authorized Signatory

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dilip Thakur
Designation : Technical Manager



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QUALITY LAB
Defining Quality Analytically

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Quality Lab
Defining quality Analytically

Cadmium as Cd	< 0.01	0.01	No Relaxation
Chloride as Cl	261	250	1000
Iron as Fe	0.05	0.3	1.0
Aluminium as Al	< 0.01	0.03	0.2
Anionic Detergents as MBA's	< 0.01	0.2	1.0
Arsenic as As	< 0.01	0.05	No Relaxation
Cyanide as Cn	< 0.005	0.05	No Relaxation
Lead as Pb	< 0.01	0.05	No Relaxation
Mercury as Hg	< 0.001	0.001	No Relaxation
Zinc as Zn	0.12	05	15
Chromium as Cr+6	< 0.01	0.05	No Relaxation
Total Chromium as Cr	< 0.01	0.05	No Relaxation
Nitrates as NO3	14.7	45	100
Phenolic Compounds as CEHSO4	< 0.001	0.001	0.002
Boron as B	< 0.1	1.0	5.0
Mineral Oil	< 0.01	0.01	0.03
Sulphates as SO4	109	200	400

Remarks: The no. of parameters tested are 35 only. The report is issued subject to the terms & conditions as mentioned overleaf.

Date: 19th June 2023

Manager-Quality Control

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dilip Thakur
Designation : Technical Manager



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Quality Lab

Defining quality Analytically

Cadmium as Cd	< 0.01	0.01	No Relaxation
Chloride as Cl	1630	250	1000
Iron as Fe	0.03	0.3	1.0
Aluminium as Al	< 0.01	0.03	0.2
Anionic Detergents as MBA's	< 0.01	0.2	1.0
Arsenic as As	< 0.01	0.05	No Relaxation
Cyanide as Cn	< 0.005	0.05	No Relaxation
Lead as Pb	< 0.01	0.05	No Relaxation
Mercury as Hg	< 0.001	0.001	No Relaxation
Zinc as Zn	0.16	05	15
Chromium as Cr+6	< 0.01	0.05	No Relaxation
Total Chromium as Cr	< 0.01	0.05	No Relaxation
Nitrates as NO3	22.4	45	100
Phenolic Compounds as C15OH	< 0.001	0.001	0.002
Boron as B	< 0.1	1.0	5.0
Mineral Oil	< 0.01	0.01	0.03
Sulphates as SO4	658	200	400

Remarks: The no. of parameters tested are 35 only. The report is issued subject to the terms & conditions as mentioned overleaf.

Date: 19th June 2023

Manager-Quality Control

Reviewed by Sign : *[Signature]*

Designation : Quality Analyst

Issued by Sign : *[Signature]*

Name : Dilip Thakur

Designation : Technical Manager



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Quality Lab
Defining quality Analytically

Cadmium as Cd	< 0.01	0.01	No Relaxation
Chloride as Cl	2097	250	1000
Iron as Fe	0.02	0.3	1.0
Aluminium as Al	< 0.01	0.03	0.2
Anionic Detergents as MSA's	< 0.01	0.2	1.0
Arsenic as As	< 0.01	0.05	No Relaxation
Cyanide as Cn	< 0.005	0.05	No Relaxation
Lead as Pb	< 0.01	0.05	No Relaxation
Mercury as Hg	< 0.001	0.001	No Relaxation
Zinc as Zn	0.18	05	15
Chromium as Cr+6	< 0.01	0.05	No Relaxation
Total Chromium as Cr	< 0.01	0.05	No Relaxation
Nitrates as NO3	23.5	45	100
Phenolic Compounds as Caesol	< 0.001	0.001	0.002
Boron as B	< 0.1	1.0	5.0
Mineral Oil	< 0.01	0.01	0.03
Sulphates as SO4	674	200	400

Remarks: The no. of parameters tested are 35 only. The report is issued subject to the terms & conditions as mentioned overleaf.

Date: 19th June 2023

Manager-Quality Control

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dilip Thakur
Designation : Technical Manager



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Certificate of Analysis

Quality Standard		Parameters as desired					
Issued to	-	QRG Medicare Ltd, Sector 16, Faridabad					
Kind attn.	-	Mr.					
Analysis no.	-	23061921					
Nature of Sample	-	Waste Water Sample marked STP Inlet					
Sample received on	-	19 th June 2023					
Report Date	-	26 th June 2023					
Analysis Dates	-	19 th June 2023 to 26 th June 2023					
Sample Receipt	-	Picked by Lab					
Sample Packing	-	Pet Bottle					
Sampling Method	-	Grab Sampling					
	PARAMETER	UNITS	RESULTS	TEST METHOD	LIMIT		
					INLAND SURFACE	PUBLIC SEWER	LAND FOR IRRIGATION
General	Color	Hazen	300	IS 3025 PART 4	N.S	N.S	N.S
	Odor	Unit Less	Septic	IS 3025 PART 5	N.S	N.S	N.S
Organics	Chemical Oxygen Demand	mg/l	523	IS 3025 PART 58	250	--	--
	BOD for 03 days at 27°C	mg/l	204	IS 3025 PART 44	30	350	100
Bacteria	Fecal Coliform	CFU/100ml	3600	IS 1622	--	--	--
Bio Assay	Survival of Fish after 96 hours	%	41	APIA	--	--	--
Physical	pH	Unit Less	7.45	IS 3025 PART 11	5.5-9.0	5.5-9.0	5.5-9.0
	Total Suspended Solids	mg/l	181	IS 3025 PART 17	100	600	200
	Total Dissolved Solids	mg/l	1983	IS 3025 PART 18	2100	2100	2100
Chemical	Oil & Grease	mg/l	11.2	IS 3025 PART 39	10	20	10
Remarks: The no. of parameters tested is 09 only. The report is issued subject to the terms & conditions as mentioned over leaf.							
Chemist				Authorized Signatory			

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dilip Thakur
Designation : Technical Manager



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Certificate of Analysis

Quality Standard		Parameters as desired					
Issued to	-	QRG Medicare Ltd, Sector 16 Faridabad					
Kind attn.	-	Mr.					
Analysis no.	-	23061922					
Nature of Sample	-	Waste Water Sample marked STP Outlet					
Sample received on	-	19 th June 2023					
Report Date	-	26 th June 2023					
Analysis Dates	-	19 th June 2023 to 26 th June 2023					
Sample Receipt	-	Picked by Lab					
Sample Packing	-	Pet Bottle					
Sampling Method	-	Grab Sampling					
	PARAMETER	UNITS	RESULTS	TEST METHOD	LIMIT		
					INLAND SURFACE	PUBLIC SEWER	LAND FOR IRRIGATION
General	Color	Hach	15	IS 3025 PART 4	N.S	N.S	N.S
	Odor	Unit Less	Mild	IS 3025 PART 5	N.S	N.S	N.S
Organics	Chemical Oxygen Demand	mg/l	64	IS 3025 PART 58	250	-	-
	BOD for 03 days at 27°C	mg/l	17	IS 3025 PART 44	30	350	100
Bacteria	Fecal Coliform	CFU/100ml	09	IS 1622	--	--	--
Bio Assay	Survival of Fish after 96 hours	%	92	APHA	--	--	--
Physical	pH	Unit Less	7.43	IS 3025 PART 11	5.5-9.0	5.5-9.0	5.5-9.0
	Total Suspended Solids	mg/l	11.2	IS 3025 PART 17	100	600	200
	Total Dissolved Solids	mg/l	1966	IS 3025 PART 16	2100	2100	2100
Chemical	Oil & Grease	mg/l	0.50	IS 3025 PART 39	10	20	10
Remarks: The no. of parameters tested is 09 only. The report is issued subject to the terms & conditions as mentioned over leaf.							
Chemist						Authorized Signatory	

Reviewed by Sign : *[Signature]*
Designation : Quality Analyst

Issued by Sign : *[Signature]*
Name : Dhir Thakur
Designation : Technical Manager



QUALITY LAB is a trademark and fully owned and of Quality Analyst & Labs Pvt. Ltd.
Office : 382, Vardhman Charve Plaza-5, Block-A-20, 4th Floor, Commercial Centre, Pitam Pura, New Delhi-110088
Exclusive representatives in South Asia for Greiner Soil, Inc., 1201, Chesapeake Avenue, NW, Suite, 827, Washington, DC, USA
Exclusive representatives in India for Greiner Aqua, Nordengshagen No. 7339, OPPDAL, Norway
Exclusive representatives in India for Pankaj International Control and Certification Ltd., Izmir, Turkey for CE Marking


HARYANA STATE POLLUTION CONTROL BOARD
**Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-**
hspcbrofr@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 329986521FDBDCTO13004364
Dated:23/07/2021
To:
**M/s :VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED
PLOT NO 1, SECTOR 16, FARIDABAD**
Subject: Grant of consent to operate to M/s VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED.

Please refer to your application no. 13004364 received on dated 2021-06-23 in regional office Faridabad. With reference to your above application for consent to operate, M/s VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2021 - 31/03/2026
Industry Type	Health Care Establishments (as defined in BMW rules) having waste water generation less than 100 KLD without incinerator
Category	ORANGE
Investment(In Lakh)	17267.949
Total Land Area(Sq. meter)	20028.65
Total Builtup Area(Sq. meter)	39261.82
Quantity of effluent	
1. Trade	20.0 KL/Day
2. Domestic	73.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Public Sewer after treatment through STP
2. Trade	Public Sewer after treatment through ETP
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. oil & grease	10 mg/l
5. sulphide	2 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l

3. TSS	100 mg/l
4. oil & grease	10 mg/l
Number of stacks	3
Height of stack	
1. stack attached to 1010 kva dg set	3 meter
2. stack attached to 1010 kva dg set	3 meter
3. stack attached to 750 kva dg set	3 meter
Emission parameters	
1. NA	
Product Details	
1. 325 Nos. of Bedded Hospital	Numbers/ day
Capacity of boiler	
1. na	Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Diesel	0.7 Kl/day
Raw Material Details	
medicines and consumable for health care services	Metric Tonnes/Day

*Regional Officer, Faridabad
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply

with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will submit the analysis reports from all sources as applicable, before 30th June every year and will keep all parameters within standards prescribed under Environment (Protection) Rules, 1986.
2. The unit will submit the Annual Report under HWM Rules by 30th June and Environment Statement by 30th September every year.
3. Unit will submit fresh balance sheet/ CA certificate regarding capital investment cost of the unit on land, building, plant and machinery without depreciation and will also deposit balance consent fee if any found due as per latest balance sheet/ CA certificate, by 30th September every year.
4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
5. The hazardous waste generated by the unit will be disposed off only through Authorized TSDF/recyclers / Refiners of hazardous waste.
6. Unit will apply for authorization under HWM Rules immediately and will submit request for

sample collection after stabilization of STP/ETP within 3 months if applicable.

7. If, in future at any stage requirement/need of balance fees arises unit will be liable to pay the same, failing which the CTO/Authorization so granted will be revoked automatically.

8. The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc.

9. This CTO is prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions/conditions of CTO, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to operate so granted shall be revoked automatically without giving any notice.

10. Unit will liable to pay environmental compensation at any stage imposed by the Board.

11. Unit will installed only PNG fired dg sets, if required.

Smita

Kanodia

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Smita Kanodia
Date: 2021.07.23
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Regional Officer, Faridabad

Haryana State Pollution Control Board.

HARYANA STATE

HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)

Email:- hspebrofr@gmail.com



No. HSPCB/BMW/2021-2022

Dated 13/07/2021

Authorization No. BMW21FDBD13030506

Application No.
13030506

Date of Submission 22/06/2021



Sub: Renewal of Authorization under Bio Medical Waste Management Rules, 2016.

1. M/s : VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED an occupier or operator of the facility located at PLOT NO 1, SECTOR 16, FARIDABAD , is hereby granted an authorisation for; Generation, segregation, Storage

2. M/s : VIVEKANAND ASHRAMA PROJECT NAME QRG MEDICARE LIMITED is hereby authorized for handling of Biomedical Waste as per the capacity given below;

- (i) Number of beds of HCF: 325
- (ii) Number healthcare facilities covered by CBMWTF: na
- (iii) Installed treatment and disposal capacity: Kg/Day
- (iv) Area or distance covered by CBMWTF: na
- (v) Quantity of Biomedical waste handled, treated or disposed:

Category	Type of Waste	Quantity Generated or collected in Kg/day
Yellow	a) Human Anatomical Waste	
	b) Animal Anatomical Waste	
	c) Soiled Waste	
	d) Expired or Discarded Medicines	
	e) Chemical Solid Waste	35
	f) Chemical Liquid Waste	
	g) Discarded linen, mattresses, beddings contaminated with blood or body fluid	
	h) Microbiology, Biotechnology and other clinical laboratory waste	
Red	Contaminated waste (Recyclable)	50
White (Translucent)	Waste sharps including Metals	18
Blue	Glassware	4
	Metallic Body Implants	

3. This authorisation shall be in force for a period of 01/10/2021 To 31/03/2024 Year from the date of issue.

4. This authorisation is subject to the condition stated below and to such other condition as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

TERMS & CONDITIONS OF AUTHORISATION:-

1. The applicants shall comply with the provisions of Bio-Medical Waste Management Rules 2016 notified vide No.S.O. 630(E) dated 20th July,2016
2. Bio-Medical Waste shall be treated & disposed off in Compliance with the standards prescribed in Schedule 1.
3. Every occupier where required shall setup in accordance with the time schedule-IV, requisite treatment Bio-Medical Waste treatment facilities like incinerator,autoclave,microwave system for the treatment of the waste at a common waste treatment facility or any other waste treatment facility.
4. Bio-Medical Waste shall not be mixed with any other waste.
5. Bio-Medical Waste shall be segregated into containers/bags at appoint of generation with Shedule-II prior to its storage, transportation,treatment & disposal.The containers shall be labeled according to Schedule-II
6. If a container is transported from the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises, the container shall apart from the label prescribed in schedule III, also carry information according to Schedule IV.
7. Notwithstanding anything contains in Motors Vehicle Act, 1995 or rules there under, untreated the Bio-medical Waste shall be transported only in such vehicle as may be authorised for the purpose by the competent authority as specified by the Govt.
8. No untreated Bio-Medical Waste Shall be kept stored beyond a period of 48 hours.
9. Every authorised person shall maintain records related to the generation, collection, reception, storage, transportation, treatment disposal of Bio-Medical Waste in accordance with those rules & any guideline issued.
10. All records shall be subject to inspection & verifications by the prescribed authority at any time.
11. Suitably designed pollution control devices should be installed/retrofitted with the incinerator to acheive the above emission limits, if necessary.
12. Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants.
13. Chlorinated plastics shall not be incinerated.Toxic metals in incineration ash shall be limited with the regulatory quantities as defined under the Hazardous Waste Management Rules, 2016.
14. Only low sulphur fuel like L.D.O/L.S.H.S/Deisel shall be used as fuel in the incinerator.
15. Occupier will comply all direction for generation, collection, reception, storage, transportation, treatment, disposal as per Bio-Medical Waste Management Rules 2016 & will ensure that there is no adverse effect to human & Environment.
16. The occupier will segregate the Bio-Medical Waste at the point of generation in accordance with the special-II of Bio-Medical Waste Management Rules, 2016.
17. The authorization would be subject/having proper disposal system for Bio-Medical Waste.
18. The unit shall maintained a log Book for suggestion/collection of Bio-Medical Waste at the source (i.e.wards) and also for each category of waste i.e.incienaration, autoclaving or landfill etc.
19. The yellow Bags should be non chlorinated bags.

20. The every occupier will also submit the copy of agreement every year before 30th April from any authorised services provider.

Specific Conditions**General Deficiencies**

1. 1. The HCF will adhere the BMW Rules,
2. The HCF will segregate the biomedical waste properly and dispose safely to CBMWTF.
3. The HCF will submit annual report every year as per BMW Rules.
4. The HCF will renew agreement with CBMWTF for disposal of BMW and submit in the office in hard copy every year.
5. HCF will apply for renew of Authorization under BMW Rules as per direction of HSPCB in future with same ID.
6. HCF will provide the BAR CODING as per guidelines.
7. The HCF will apply for consent to operate.
8. Unit will discharge domestic effluent in public Sewer after treatment with 10% Hypochlorite solution.

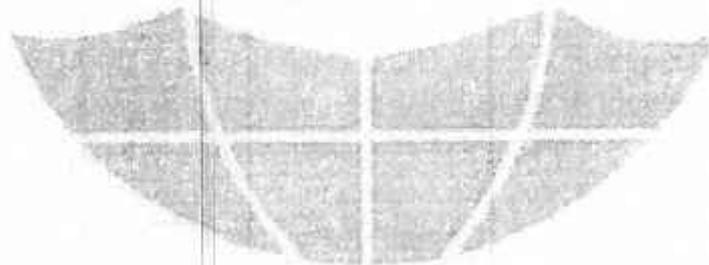
HARYANA STATE

Smita

Kanodia

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Smita Kanodia
Date: 2021.07.13
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Regional Officer Faridabad
Haryana State Pollution
Control Board.



ANNEXURE-4

Form J

(See Rule 36)

RO FF/14/23
 Sc 'B'/A.E.E.-I/A.E.E.-II
 A.E.E.-III/1.E.E./CLK
 I 14/23
 Diary No.....

No-997

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neeral Bala Board Analyst duly appointed under sub section (3) of Section 3 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on 25th day of March, 2023, collected Sh. Vikas Grewal, Sc.B and Sh. Abhijeet Singh Tanwar, AEE on 27th day of March, 2023 of M/s Vivekanand Ashrama project name QRG Medicate Limited, Plot No-16, Faridabad for analysis.

Further certify that I have analyzed the above mentioned sample on 28-March-2023 to 07-2023 and declare the result of analysis to be as follows:

Parameter Name	Result	Result	Limit	Test Method
Sample Code	1451	1452		
Sample Collected from	Inlet of STP	Outlet of STP		
Color	S.Greyish	S.Turbid		
Odour	Foul	Mild		
pH value	7.45	7.29		
BOD (mg/l)	220.0	20.0	-	APHA,4500H+B(23rd)
COD (mg/l)	744.0	124.0	-	IS:3025(Part-44)
Total Suspended Solids mg/l	280.0	89.0	-	APHA,5220-B(23rd)
Oil and Grease (mg/l)	12.0	6.5	-	APHA,2540-D(23rd)
Conductivity (u S/cm)	4830.0	480.0	-	APHA,5520-B(23rd) IS:3025(Part-14):2013

The Conditions of the seals, listening and container on receipt was as follows:
 Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

dated this 07th day of April, 2023
 Haryana State Pollution Control Board Laboratory,
 3-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

The Member Secretary, HSPCB, Panchkula
 Regional Office: Faridabad. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
 Board Analyst

Form J

(See Rule 36)

RO/2023/123
 Sc 'B'/A.E.E.-I/A.E.E.-II
 A.E.E.-III/J.E.E./CLK
11/4/23.....
 Date of Issue.....

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neera Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 28th day of March, 2023, collected Sh. Vikas Grewal, Sc.B and Sh. Abhijeet Singh Tanwar, AEE on the 27th day of March, 2023 of M/s Vivekanand Ashrama project name QRG Medicate Limited, Plot No. A, Sec-16, Faridabad for analysis.

Further certify that I have analyzed the above mentioned sample on 28-March-2023 to 07-April-2023 and declare the result of analysis to be as follows:

S. No.	Parameter Name	Result	Result	Limit	Test Method
1	Sample Code	1449	1450		
2	Sample Collected from	Inlet of ETP	Outlet of ETP		
3	Color	Turbid	S.Hazy	-	
4	Odour	Bad	Mild	-	
5	pH value	7.40	7.42	-	
6	BOD (mg/l)	430.0	24.0	-	APHA,4500H+B(23rd)
7	COD (mg/l)	1440.0	120.0	-	IS:3025(Part-44)
8	Total Suspended Solids mg/l	258.0	86	-	APHA,5220-B(23rd)
9	Oil and Grease (mg/l)	7.5	4.5	-	APHA,2540-D(23rd)
10	Conductivity (μ S/cm)	12018.0	2012.0	-	APHA,5520-B(23rd)
11	Total Dissolved Solid (mg/l)	6520.0	1102.0	-	IS:3025(Part-14):2013
12	Sulphide (mg/l)	4.6	1.0	-	APHA2540-C(23rd)
13	Total Phosphate (mg/l)	2.87	0.99	-	4500-s-F
14	Zinc (mg/l)	ND	ND	-	4500-P.D.
15	Total Chromium (mg/l)	ND	ND	-	APHA,3111-B APHA,3111-B

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 07th day of April, 2023

Haryana State Pollution Control Board Laboratory,
 SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula
 CC to Regional Office: Faridabad. This test report relate only to the particular sample submitted for testing.

Neera Bala
 Board Analyst

ANNEXURE -5

15

To,
Regional Officer
HSPCB Region,
Sec-16A,
Opp. Hewo Apartment,
Faridabad

Subject: Reg Clarification about logo "Marengo Asia Hospitals"

Dear Sir,

This is in reference to the query regarding the logo "Marengo Asia Hospitals" of the hospital, ie QRG Medicare Limited located at Plot No 1, Sector 16, Faridabad, Haryana -121 002 ("Company or Hospital")

In this regard this is to inform you that in November 2021, the 100 % shareholding of the company was acquired by Marengo Asia Healthcare Private Limited ("Marengo Asia") and the company is a wholly owned subsidiary of Marengo Asia. Further, the Company in the Board Meeting adopted the logo and brand name "*Marengo Asia Hospitals*" as it was in coherence with the corporate theme. Hence with the rebranding, all the nomenclature and stationary of the company/hospital carries the logo of *Marengo Asia Hospitals*. However, there has been no change in the legal entity it is QRG Medicare Limited. All legal compliances and obligations lie with QRG Medicare Limited.

The brand name "*Marengo Asia Hospitals*" is for promotional and marketing purposes and for integration of the group hospitals under one umbrella ie Marengo Asia Hospitals.

Thanking You,

For QRG Medicare Limited


Dr Ajay Dogra
Facility Director



QRG Medicare Limited

Registered Address: Plot No 67/1, Off Science City Road, Sola, Ahmedabad, Gujarat 380060

Correspondence Address: Marengo Asia Hospitals, Plot No. 1, HUDA Staff Colony, Sector 16, Faridabad, Haryana-121002

☎ 1800 309 9999 📧 helpdesk@marengoasia.com CIN No. U74599GJ2010PLC133972

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